

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1215/2024**

IN THE MATTER OF:

YADRAM

...APPLICANTS

VERSUS

DISTRICT MAGISTRATE, HAMIRPUR AND ORS.

...RESPONDENTS

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Through

Date:29.01.2024

Place: New Delhi

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**REPLY ON BEHALF OF THE RESPONDENT NO.2 MEMBER
SECRETARY, SEIAA & RESPONDENT NO.3 SEAC - UTTAR PRADESH
ALONG WITH THE SUPPORTING AFFIDAVIT.**

MOST RESPECTFULLY SHOWETH.

1. This **Reply** is respectfully submitted in pursuance of the directions of the Hon'ble National Green Tribunal (NGT) in O.A. No. 1215/2024 (Yadram v. District Magistrate, Hamirpur & Ors.), vide its Order dated **14.10.2024**, wherein the Applicant has challenged the E-Tender notice dated 14.06.2024 for river bed sand mining in District Hamirpur, Uttar Pradesh, on the grounds that it was issued without a valid District Survey Report (DSR). In compliance with the aforesaid directive, the undersigned hereby furnishes the following clarifications and measures undertaken to address the concerns raised before this Hon'ble Tribunal. The order states:

“....1. In this original application, the applicant has challenged the ETender notice dated 14.06.2024 for various sites of river bed sand mining of Balu/Morrum by granting mining lease /license for a period of six months in District Hamirpur, Uttar Pradesh.

2. Grievance of the applicant is that an E-Tender notice has been issued for sand mining, though, no District Survey Report (DSR) exists for District Hamirpur.

25. Having regard to the issue that has been raised in the OA, the material that has been pointed out and the earlier orders of the Tribunal, we direct the respondent to ensure that no sand mining in pursuance to the impugned E-Tender notice takes place in violation of the environmental norms and violation of the law settled by the Courts.

26. List on 30.01.2025.”

2. That the present Reply is being filed in response to the Original Application No. 1215/2024, wherein the Applicant has challenged the issuance of an E-tender notice dated 14.06.2024 for river bed sand mining in District Hamirpur, Uttar Pradesh, on the ground that no valid District Survey Report (DSR) existed at the time. The Environment Impact Assessment Notification dated 14.09.2006 (hereinafter referred to as “EIA Notification, 2006”), as amended from time to time, issued by the Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India, mandates that certain categories of projects or

activities must obtain prior Environmental Clearance (EC) before commencing any construction work or land preparation.

3. That the EIA Notification, 2006 (as amended), stipulates that prior EC is compulsory for (a) all new projects or activities listed in its Schedule, (b) expansion or modernization of listed projects or activities that cross specified thresholds, and (c) any change in product-mix in an existing manufacturing unit if such change goes beyond the specified range. The Notification aims to impose essential prohibitions or restrictions on projects that are likely to have significant adverse environmental impacts.
4. That under the EIA Notification, 2006 (as amended), projects are divided into Category 'A' (appraised at the Central level by MoEF&CC) and Category 'B' (appraised at the State level by the State Environment Impact Assessment Authority (SEIAA), on the recommendations of the State Expert Appraisal Committee (SEAC)). In Uttar Pradesh, the SEIAA and SEAC were constituted via MoEF&CC Notification No. S.O. 3338(E) dated 16.10.2017, subsequently reconstituted through MoEF&CC Notification No. S.O. 2276(E) dated 11.06.2021, and the Directorate of Environment, Government of Uttar Pradesh, was designated as their Secretariat.
5. That the EIA Notification, 2006 (as amended), in its original text, did not explicitly provide for approval of District Survey Reports (DSRs) by SEIAA. However, subsequent judicial pronouncements and clarifications by the MoEF&CC have made it imperative that SEAC must scrutinize each DSR, and SEIAA must formally approve it, especially in relation to sand mining activities.

6. That Paragraph 4.1.1(a) of the Enforcement and Monitoring Guidelines for Sand Mining, 2020, specifically provides: “DSR for sand mining shall be prepared before auction/e-auction/grant of mining lease/LoI by the Mining department.” Hence, a valid DSR must precede any auction, e-auction, or issuance of a mining lease for sand mining.
7. That the District Administration grants mining leases in various districts. However, post 14.09.2006 (the date of issuance of the EIA Notification), any newly granted or renewed mining lease that meets the thresholds must secure prior Environmental Clearance from SEIAA (Category ‘B’) based on an appraisal by SEAC. The issuance of a tender notice alone does not authorize the commencement of mining; actual operations can only start after obtaining EC.
8. That in order to clarify the procedure for DSR approval, the Directorate of Environment, Uttar Pradesh, sought an official clarification from the MoEF&CC, Government of India, via a letter dated 16.11.2023. A copy of the letter dated 16.11.2023 is being filed herewith and marked as **Annexure No. 01**.
9. That in response, the MoEF&CC, Government of India, issued a letter dated 04.12.2023, wherein it was clarified that DSRs must be prepared in accordance with the Sustainable Sand Management Guidelines, 2016, and the Enforcement and Monitoring Guidelines for Sand Mining, 2020, and that each DSR must be examined by SEAC and approved by SEIAA. The said letter, inter alia, reads:
“2. The matter has been examined in the Ministry. In this context, it is informed that, as per Ministry’s notification dated 25/07/2018, the DSR is prepared by the District Authorities and it should be in sync with Sustainable Sand Management Guidelines 2016 & Enforcement and Monitoring

Guidelines for Sand Mining 2020.

3. Further, the Hon'ble NGT vide its order dated 29/09/2022 in OA No. 34 of 2022 titled Subhash Bhai Ishwar Bhai Parmar vs. State of Gujarat & Ors. observed that they would like to follow the principle laid down by the Hon'ble Supreme Court in order dated 10/11/2021 in Civil Appeal Nos. 3661-3662 of 2020 titled State of Bihar vs. Pawan Kumar. The above referred order of the Hon'ble SC mandates submission of DSR to State Expert Appraisal Committee (SEAC) for examination and evaluation and State Environment Impact Assessment Authority (SEIAA) for approval."

A copy of the MoEF&CC letter dated 04.12.2023 is being filed herewith and marked as **Annexure No. 02.**

10. That for the purpose of streamlining the approval of DSRs, a Joint Meeting of SEIAA and SEAC (SEAC-1 & SEAC-2) was convened on 02.02.2024, wherein the members discussed and formulated a Standard Operating Procedure (SOP) regarding the preparation and modification of DSRs. A copy of the Minutes of Meeting dated 02.02.2024 is being filed herewith and marked as **Annexure No. 03.**

11. That in respect of District Hamirpur, the DSR was placed before the Joint Meeting of SEAC-1 & SEAC-2 on 10.10.2024, and after detailed deliberations, the Joint Committee recommended its approval. A copy of the concerned Minutes of Meeting dated 10.10.2024 is being filed herewith and marked as **Annexure No. 04.**

12. That subsequently, the SEIAA, in its 849th Meeting dated 25.10.2024, examined the recommendations of SEAC and ratified the DSR for District Hamirpur. The

Member Secretary, SEIAA, Uttar Pradesh, communicated this approval to the Director, Directorate of Geology & Mining, U.P., vide Letter No. 733/Parya./Samanya/2023 dated 08.11.2024. A copy of the letter dated 08.11.2024 is being filed herewith and marked as **Annexure No. 05**.

13. That in the case of District Banda, the DSR was considered in the Joint Meeting of SEAC-1 & SEAC-2 on 18.07.2024, where it was discussed and recommended for approval. A copy of the Minutes of Meeting dated 18.07.2024 is filed herewith and marked as **Annexure No. 06**.

14. That following the recommendation by SEAC, the matter regarding the DSR of District Banda was placed before the SEIAA in its 828th Meeting dated 01.08.2024, wherein the DSR was formally approved. This approval was conveyed through Letter No. 414/Parya./Samanya/2023 dated 07.08.2024. A copy of the said letter is being filed herewith and marked as **Annexure No. 07**.

15. That in the case of District Agra, the DSR was taken up by the Joint Meeting of SEAC-1 & SEAC-2 on 10.09.2024 at Agenda No. 5, and after due deliberations, it was recommended for approval. A copy of the Minutes of Meeting dated 10.09.2024 is being filed herewith and marked as **Annexure No. 08**.

16. That upon receiving SEAC's recommendation, the SEIAA, in its 844th Meeting dated 08.10.2024, concurred and approved the DSR for District Agra. The Member Secretary, SEIAA, intimated this approval vide Letter No. 655/Parya./Samanya/2023 dated 17.10.2024 to the Director, Directorate of Geology & Mining, U.P. A copy of the letter dated 17.10.2024 is being filed herewith and marked as **Annexure No. 09**.

17. That in the case of District Saharanpur, the DSR was considered in the Joint Meeting of SEAC-1 & SEAC-2 on 03.05.2024, and upon detailed discussion, it was found suitable for approval. A copy of the Minutes of Meeting dated 03.05.2024 is being filed herewith and marked as **Annexure No. 10**.
18. That thereafter, in its 814th Meeting dated 24.05.2024, the SEIAA granted its approval to the DSR of District Saharanpur. This approval was communicated through Letter No. 159/Parya./DSR/Saharanpur/2024 dated 07.06.2024. A copy of the said letter is being filed herewith and marked as **Annexure No. 11**.
19. That in light of the above, the DSR for District Hamirpur and those for other districts have been approved following a uniform procedure whereby each draft DSR is placed before SEAC for scrutiny and thereafter before SEIAA for final ratification.
20. That with respect to the impugned e-tender notice dated 14.06.2024 for District Hamirpur, it is humbly submitted that even if such notice was issued prior to the formal communication of the approved DSR, no mining operation can lawfully commence without due compliance with the EIA Notification, 2006 (as amended), which requires prior Environmental Clearance for any permissible activity.
21. That the contention of the Applicant that no valid DSR existed for District Hamirpur is therefore erroneous. The DSR has been duly prepared, examined by SEAC, and approved by SEIAA in its 849th Meeting. Mere issuance of an e-tender does not dispense with the requirement of obtaining EC, nor does it legitimize mining activity in the absence of such clearance.

22. That the answering Respondents reaffirm their commitment to ensuring strict adherence to the EIA Notification, 2006 (as amended), the Sustainable Sand Management Guidelines, 2016, and the Enforcement and Monitoring Guidelines for Sand Mining, 2020. No leaseholder or project proponent shall be allowed to commence mining unless all statutory and procedural prerequisites, including prior EC, are fulfilled.
23. That in view of the foregoing, the Original Application, to the extent it challenges the e-tender notice on the basis of an allegedly non-existent DSR for District Hamirpur, is devoid of merit and warrants dismissal.
24. That the answering Respondents, therefore, humbly pray that this Hon'ble Tribunal may be pleased to note the valid approval of the DSR for District Hamirpur and dismiss the Original Application accordingly, while permitting the answering Respondents to continue enforcing environmental norms in line with the EIA Notification, 2006 (as amended), and the relevant guidelines.

Through

Date: 29.01.2024

Place: New Delhi

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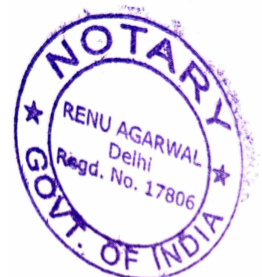
DISTRICT MAGISTRATE, HAMIRPUR AND ORS.

...RESPONDENTS

AFFIDAVIT

I, ANURAG YADAV, aged about 48 years s/o Sh. P.N. SINGH is presently posted as DEPUTY DIRECTOR, REGIONAL OFFICE, NOIDA, DIRECTORATE OF ENVIRONMENTAL, UP. having an office at E-21/1, NOIDA, UTTAR PARDESH.

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit on behalf of **Member Secretary, SEIAA** and **SEAC** before this Tribunal.



2. That the accompanying Reply has been drafted by our counsel upon my instructions.

3. That the contents of the accompanying Reply are true and correct, and the knowledge has been derived from official records and nothing material has been concealed therefrom.

Rajiv
A6004/2022
I identified the deponent who has signed in my presence
VERIFICATION

[Signature]

DEPONENT

Verified on solemn affirmation at New Delhi on this **27 JAN 2025** day of _____ 2025

that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.



ATTESTED
NOTARY PUBLIC
(INDIA)

[Signature]

DEPONENT

27 JAN 2025

प्रेषक,

निदेशक / सदस्य-सचिव,
राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति, उ०प्र०,
पर्यावरण निदेशालय, उ०प्र०,
विनीत खण्ड-1, गोमती नगर, लखनऊ।

सेवा में,

संयुक्त सचिव,
आई०ए० डिवीजन,
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,
भारत सरकार, नई दिल्ली।

पत्रांक: 656 / सिविल अपील सं०-6463 / 2021

दिनांक: 16 नवम्बर, 2023

विषय: District Survey Report (DSR) के अनुमोदन के सम्बन्ध में।

महोदय,

कृपया पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार की अधिसूचना सं०-2276 दिनांक 11-06-2021 द्वारा राज्य स्तरीय पर्यावरण प्रभाव ऑकलन प्राधिकरण, उ०प्र० एवं राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति, उ०प्र० (1 व 2) का गठन किया गया है। पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार से निर्गत ई०आई०ए० अधिसूचना 2006 (यथा संशोधित) में एस०ई०ए०सी०/ए०ई०आई०ए०ए० के कार्य-दायित्वों में जिला सर्वेक्षण रिपोर्ट (DSR) का अप्रैजल/अनुमोदन किये जाने का कोई प्राविधान नहीं है।

2- पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार से निर्गत ई०आई०ए० अधिसूचना संख्या- S.O. 141(E) दिनांक 15 जनवरी, 2016 में जिला सर्वेक्षण रिपोर्ट के सम्बन्ध में निम्नवत् उल्लेख किया गया है:-

"The District Survey Report shall be prepared for each minor mineral in the district separately and its draft shall be placed in the public domain by keeping its copy in Collectorate and posting it on district's website for twenty one days. The comments received shall be considered and if found fit, shall be incorporated in the final Report to be finalised within six months by the DEIAA." उल्लेखनीय है कि वर्तमान में डी०आई०ए०ए० अस्तित्व में नहीं है।

Original Application No. 403/2022 (I.A. No.133/2022) Daljeet Singh Applicant Versus State of Uttar Pradesh & Ors. में मा० एन०जी०टी० नई दिल्ली द्वारा दिनांक 30-05-2022 (संलग्न) आदेश पारित किया गया जिसके सुसंगत अंश निम्नवत् है :-

"8. In the meanwhile no lease shall be granted and also no mining shall be commenced in any of the mining sites in District Saharanpur, Uttar Pradesh before completion of replenishment study, updation of DSR and grant of environmental clearance/CTE/CTO on the basis thereof in accordance with SSMG, 2016 and EMGSM, 2020."

3- उक्त के क्रम में अवगत कराना है कि मा० उच्चतम न्यायालय, नई दिल्ली द्वारा सिविल अपील No 3661-3662 of 2022, The State of Bihar and others Vs. Pawan Kumar and Others & Ors. में District Survey Report (DSR) के सम्बन्ध में दिनांक 10-11-2021 को बिहार स्टेट के संबंध में निम्नवत् आदेश पारित किया गया है:-

The directions issued by the Tribunal vide judgment and order dated 14th October 2020, are substituted as follows:

(i) The exercise of preparation of DSR for the purpose of mining in the State of Bihar in all the districts shall be undertaken afresh. The draft DSRs shall be prepared by the sub-divisional

committees consisting of the Sub-Divisional Magistrate, Officers from Irrigation Department, State Pollution Control Board or Committee, Forest Department, Geological or mining officer. The same shall be prepared by undertaking site visits and also by using modern technology. The said draft DSRs shall be prepared within a period of 3 6 weeks from the date of this order. After the draft DSRs are prepared, the District Magistrate of the concerned District shall forward the same for examination and evaluation by the SEAC. The same shall be examined by the SEAC within a period of 6 weeks and its report shall be forwarded to the SEIAA within the aforesaid period of 6 weeks from the receipt of it. The SEIAA will thereafter consider the grant of approval to such DSRs within a period of 6 weeks from the receipt thereon;

(ii) Needless to state that while preparing DSRs and the appraisal thereof by SEAC and SEIAA, it should be ensured that a strict adherence to the procedure and parameters laid down in the policy of January 2020 should be followed;

4- पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार नई दिल्ली द्वारा निर्गत दिशा-निर्देश "Enforcement and Monitoring Guidelines for Sand Mining" 2020 के पैरा 4.1.1 (a) में निम्नवत् उल्लेखित हैं:-

"District Survey Report for sand mining shall be prepared before the auction/e-auction/grant of the mining lease/Letter of Intent (Loi) by Mining department or department dealing the mining activity in respective states."

5- उपरोक्त से स्पष्ट है कि "Enforcement and Monitoring Guidelines for Sand Mining" 2020 के प्राविधानों के अनुसार जिला सर्वेक्षण रिपोर्ट (DSR) खनन विभाग द्वारा तैयार की जायेगी, परन्तु उसके अनुमोदन हेतु सक्षम स्तर के संबंध में ई0आई0ए0 अधिसूचना में कोई प्राविधान न होने के कारण उक्त मा0 न्यायालय/मा0 एन0जी0टी0 के आदेशों के दृष्टिगत संशय की स्थिति उत्पन्न हो गयी है।

अतः अनुरोध है कि जिला सर्वेक्षण रिपोर्ट (DSR) खनन विभाग द्वारा ही तैयार की जायेगी, की पुष्टि करने का कष्ट करें तथा मा0 उच्चतम न्यायालय, नई दिल्ली द्वारा बिहार स्टेट के संदर्भ में पारित आदेश दिनांक 10-11-2021 एवं पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा निर्गत ई0आई0ए0 अधिसूचना, 2006 के प्राविधानों को दृष्टिगत रखते हुए जिला सर्वेक्षण रिपोर्ट (DSR) के अनुमोदन के सक्षम स्तर के संबंध में मार्गदर्शन प्रदान करने का कष्ट करें।

भवदीय,

संलग्न-यथोक्त।

(आशीष तिवारी)

निदेशक/ सदस्य-सचिव

पत्रांक: /सिविल अपील सं0-6463/2021, तददिनांक

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यावही हेतु प्रेषित है।

1. अपर मुख्य सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7, उ0प्र0 शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 लखनऊ

(आशीष तिवारी)

निदेशक/ सदस्य-सचिव

IA-L-11011/13/2021-IA-II(M)

9011/2023

F.No. L-11011/13/2021-IA-II (M)
 Government of India
 Ministry of Environment, Forest and Climate Change
 Impact Assessment Division

2nd Floor, Prithvi Wing,
 Indira Paryavaran Bhawan,
 Jorbagh Road, Aliganj,
 New Delhi-110 003
 Dated: 4th December, 2023

To,
 The Member Secretary
 State Level Environment Impact Assessment Authority
 Directorate of Environment
 Vineet Khand 1, Gomti Nagar,
 Lucknow, Uttar Pradesh 226010
 Email: doeuplko@yahoo.com

Sub: Clarification regarding District Survey Report-reg.

Sir,

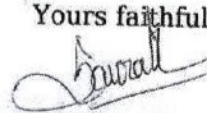
This is with reference to the letter no. 656/Civil Appeal no. 6463/2021 dated 16.11.2023 regarding seeking clarification on District Survey Report (DSR).

2. The matter has been examined in the Ministry. In this context, it is informed that, as per Ministry's notification dated 25.07.2018, the DSR is prepared by the District Authorities and it should be in sync with Sustainable Sand Management Guidelines 2016 & Enforcement and monitoring Guidelines for sand mining 2020.

3. Further, the Hon'ble NGT vide its order dated 29/9/2022 in OA No. 34 of 2022 titled Subhash Bhai Ishwar Bhai Parmar vs State of Gujarat & Ors. observed that they would like to follow the principle laid down by the Hon'ble Supreme Court in order dated 10.11.2021 in Civil Appeal Nos. 3661-3662 of 2020 titled State of Bihar v/s Pawan Kumar. The above-referred order of Hon'ble SC mandates submission of DSR to State Expert Appraisal Committee (SEAC) for examination and evaluation and State Environment Impact Assessment Authority (SEIAA) for approval.

4. This is issued with the approval of the Competent Authority.

Yours faithfully,


 (Dr. Saurabh Upadhyay)
 Scientist C

E-mail: saurabh.upadhyay85@gov.in

Handwritten notes:
 To
 Saurabh
 4/12/2023

Copy to:

- Scientist E(PV)/ Guard File

Minutes of the Joint meeting of SEIAA and SEAC, U.P. held on 02.02.2024

The Joint Meeting of State Environment Impact Assessment Authority (SEIAA) & State Expert Appraisal Committee (SEAC-1&2) was held in Directorate of Environment, U.P. on 02.02.2024, following members were present in the meeting:

1. Smt. Mamta Sanjeev Dubey	Chairman, SEIAA, U.P
2. Shri Rajive Kumar	Chairman, SEAC-1
3. Dr. Harikesh Bahadur Singh	Chairman, SEAC-2
4. Shri Ashish Tiwari	Member Secretary, SEAC-1&2
5. Shri Sanjeev Kumar Singh	Member Secretary, SEIAA, U.P
6. Shri Paras Nath	Member, SEIAA, U.P
7. Dr. Brij Bihari Awasthi	Member, SEAC-1
8. Shri Umesh Chandra Sharma	Member, SEAC-1
9. Dr. Ratan Kar	Member, SEAC-1
10. Shri Om Prakash Srivastava	Member, SEAC-1
11. Dr. Amrit Lal Halder	Member, SEAC-2
12. Dr. Dineshwar Prasad Singh	Member, SEAC-2
13. Shri Tansar Ullah Khan	Member, SEAC-2
14. Prof. Jaswant Singh	Member, SEAC-2
15. Dr. Shiv Om Singh	Member, SEAC-2
16. Shri Amit Kaushik	Joint Director, Mining Directorate, UP
17. Dr. Ajai Mishra	MEMBER SEAC-1

In the joint committee following agenda were discussed and resolved:-

Agenda-1 - Regarding procedure for approval of D.S.R. (District Survey Report)

1. The detailed Standard Operating Procedure (S.O.P.) regarding preparation and modification of D.S.R. for Sand Mining or R.B.M. and for in-situ rocks were discussed and formulated.
2. It was resolved that the Secretariat shall forward the approved SOP for preparation and modification of D.S.R. for Sand Mining or R.B.M. and for in-situ rocks to Director – Geology & Mining for its effective implementation by respective Districts. (SOP attached as Annexure1 &2)
3. It was further resolved that all DSR received by SEIAA/SEAC shall be forwarded to D.G.M. by Member Secretary/Nodal officer SEAC for comments and suggestions.

Agenda-2 - Regarding grant of Standard-TOR as per MoEF&CC O.M. dated 6-May-2022

1. It was deliberated that Standard-TOR issued by MoEF&CC can be issued by MS-SEAC adding some additional conditions approved by SEIAA/SEAC, on the basis of experience gained in past 1 to 2 years.
2. In case of Mining of Minor Mineral Projects, the Standard-TOR can be granted on case to case basis, as per MoEFCC circular F. No. IA3-22/15/2022-IA-3 dated 06.05.2022 Mining Department, UP will certify whether the case under consideration is a green field project or a brown field project. If the case under consideration is a brown field project then details of previous E.C. should also be submitted by Mining Department.



**(Shri Sanjeev Kumar Singh)
Member Secretary, SEIAA**



**(Shri Ashish Tiwari)
Member Secretary, SEAC-1&2**

STANDARD OPERATING PROCEDURE

Preparation/Modification of D.S.R. for in-situ rocks by

District Level Sub-Divisional Committee and

its Appraisal/Approval by SEAC/SEIAA, U.P.

Issued by – Joint Committee of SEAC, SEIAA and DGM, U.P.

Background:-

- The SOP for in-situ rocks has been prepared as per MoEF&CC, GoI, Notification No. S.O. 3611 (E), dated 25-July-2018 regarding DSR.
- As per Schedule-II of the Appendix—X of the MoEF&CC, GoI, Notification No. S.O. 3611 (E), dated 25-July-2018 the District Survey Report shall be prepared for each minor mineral in the district separately.
- The Schedule-II provides format for preparation of DSR for minor minerals other than sand mining or river bed mining.

Short Titles:-

Detailed Title	Short Title to be read hereafter
District Level Sub-Divisional Committee	SDC
Hon'ble Supreme Court Judgement delivered in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vs. Pawan Kumar and Others Etc.	Pawan Kumar
State Level Expert Appraisal Committee	SEAC
State Level Environment Impact Assessment Authority	SEIAA
District Survey Report	DSR

• Procedure for Preparation of DSR by respective District of Uttar Pradesh

Sl. No / Step	Details	Action Required
1	<p>Formation of Sub-Divisional Committee (SDC) in the district by District Magistrate comprising Sub-Divisional Magistrate, Officers from Irrigation Department, State Pollution Control Board or Committee, Forest Department, Geological or Mining Officer.</p> <p><i>Reference – Para 14(i) of the Hon'ble Supreme Court Judgement delivered in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vs. Pawan Kumar and Others Etc.</i></p>	<ul style="list-style-type: none"> • D.M. shall issue an Office Memorandum regarding nomination and formation of Sub-Divisional committee in the district.
2	<p>Preparation of DSR – DSR which is a technical document shall be prepared in line with the Schedule-II of the MoEF&CC Notification dated dated 25-July-2018. The contents of DRAFT DSR shall be as under:-</p> <ul style="list-style-type: none"> • Contents of Report <ol style="list-style-type: none"> 1. Introduction 2. Overview of Mining Activity in the District (brief history of old working, pre-existing and proposed mining activities). 3. General Profile of the District 4. Geology of the District 5. Drainage of Irrigation pattern. 6. Land Utilisation Pattern in the District: Forest, Agricultural, Horticultural, Mining etc. 7. Surface Water and Ground Water scenario of the district 	<ul style="list-style-type: none"> • The sub-divisional committee (SDC) will prepare the draft DSR. If required the SDC may take help/assistance of QCI/NABET Consultants, DGM Approved Exploration Agencies as per Government Order ref. no 1659/86-2023 dated 17-May-2023 issued by Secretary Geology & Mining. • Additionally, the SDC may also take help/assistance of renowned academic institutions/ Universities

	<p>8. Rainfall of the district and climatic condition</p> <p>9. details of the mining leases in the District as per the following format:-</p> <ol style="list-style-type: none"> a) Sl. No. b) Name of the Mineral c) Name of the Lessee d) Address & Contact No. of Lessee e) Mining lease Grant Order No. & date f) Area of Mining lease (ha) g) Period of Mining lease (Initial) – [From till To] h) Period of Mining lease (1st /2nd ...renewal) - [From till To] i) Date of commencement of Mining Operation j) Status (Working/Non-Working/Temp. Working for dispatch etc.) k) Captive/Non-Captive) l) Obtained Environmental Clearance (Yes/No), If Yes Letter No with date of grant of EC. m) Location of the Mining lease (Latitude & Longitude) n) Method of Mining (Opencast/Underground) <p>10. Details of Royalty or Revenue received in last three years</p> <p>11. Details of Production of Minor Mineral in last three years</p> <p>12. Mineral Map of the District</p>	<p>having domain expertise in Environment/ Geology and Mining.</p> <ul style="list-style-type: none"> • It will be the responsibility of SDC/hired agency to collect primary and secondary data, DSR drafting with Annexure-I to Annexure-VII and conduct presentation before SEAC/SEIAA and DGM. • Whenever a new lease is identified for adding in the DSR, the SDC/hired agency will follow the entire procedure every time on the basis of existing DSR. The validity of amended or modified DSR will be upto the validity of the original DSR. • The SDC/hired agency will update the data in the revised DSR with reference to the primary DSR. Special focus on collection of latest data will be done w.r.t. land use pattern.
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<p>13. list of Letter of Intent (LOI) Holders in the District along with its validity as per the following format :-</p> <p>14. Total Mineral Reserve available in the District.</p> <ol style="list-style-type: none"> a) Sl. No. b) Name of the Mineral c) Name of the Lessee d) Address & Contact No. of Letter of Intent Holder e) Letter of Intent Grant Order No.& date f) Area of Mining lease to be allotted g) Validity of Loi h) Use (Captive/Non-Captive) i) Location of the Mining lease (Latitude & Longitude) <p>15. Quality /Grade of Mineral available in the District</p> <p>16. Use of Mineral</p> <p>17. Demand and Supply of the Mineral in the last three years</p> <p>18. Mining leases marked on the map of the district</p> <p>19. Details of the area of where there is a cluster of mining leases viz. number of mining leases, location (latitude and longitude)</p> <p>20. Details of Eco-Sensitive Area, if any, in the District</p> <p>21. Impact on the Environment (Air, Water, Noise, Soil, Flora & Fauna, land use, agriculture, forest etc.) due to mining activity</p>	<p>rainfall, IMD data, river geometry, updated geology (if any), water table, population data etc. as such parameters generally change in every 5 years.</p> <ul style="list-style-type: none"> • The source of secondary data used in DSR should have proper citation reference and in case primary data has been collected, then the name and details of experts involved in collection and synthesis and interpretation of data will be mentioned in the DSR. • It should be specifically ensured that DSR is the district specific environmental document in which all the environmental and safety parameters as per the guidelines and notifications should be covered and reflected in the DSR document. • For this a district specific mineral resource map shall be prepared in
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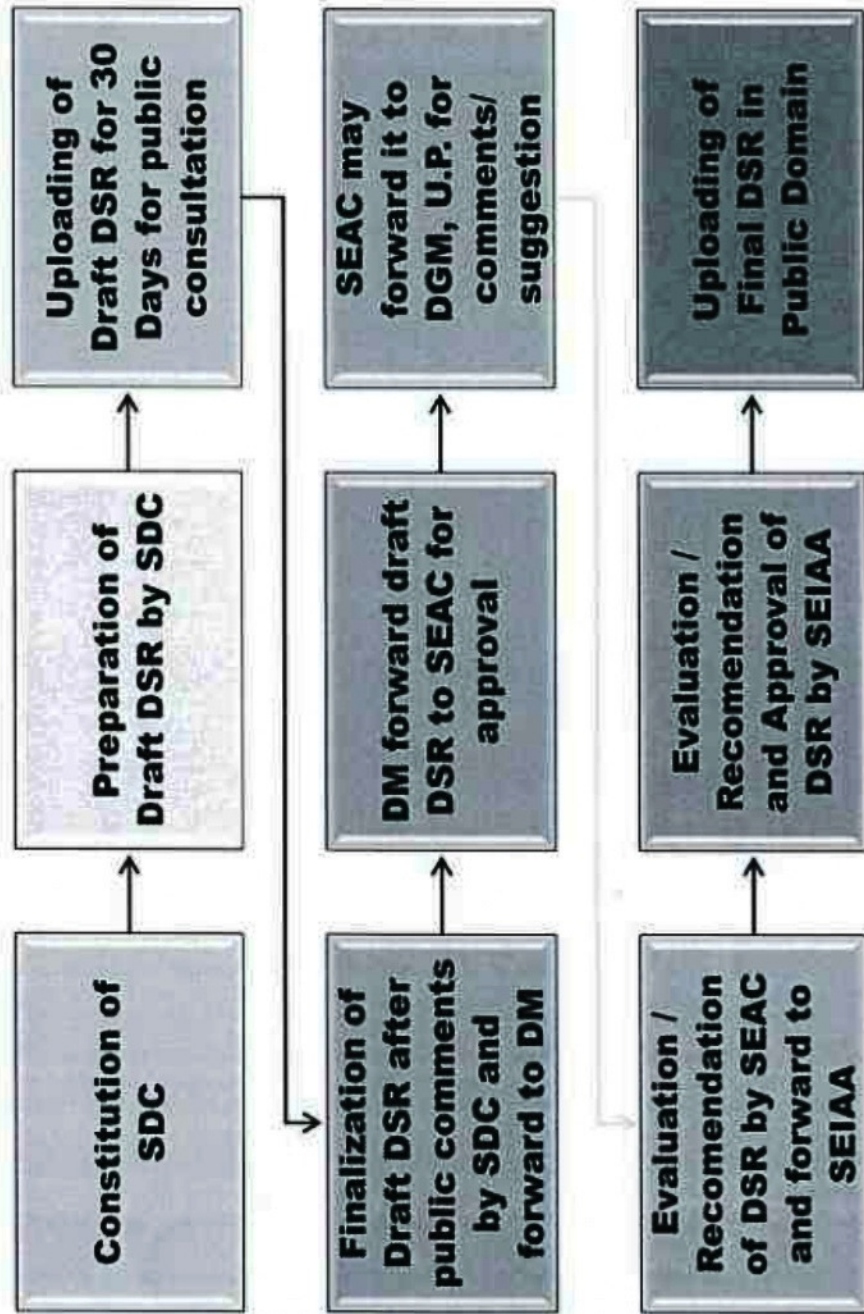
	<p>22. Remedial Measures to mitigate the impact of mining on the Environment</p> <p>23. Reclamation of Mined out area (best practice already implemented in the district, requirement as per rules and regulation, proposed reclamation plan)</p> <p>24. R& Disaster Management Plan</p> <p>25. Details of the Occupational Health issues in the District. (Last five-year data of number of patients of Silicosis & Tuberculosis is also needs to be submitted)</p> <p>26. Plantation and Green Belt development in respect of leases already granted in the District</p> <p>27. Any other information</p> <ul style="list-style-type: none"> • After this Annexure-I to Annexure-IV shall also be prepared as per the format provided in Enforcement & Monitoring Guidelines for Sand Mining-2020, which will be enclosed as annexure to the Draft DSR (<i>Reference – Page- 64 to 67 of EMGSM-2020</i>) • Lease wise NOC will be taken from Irrigation and Forest Department and Deposit Verification/Estimation reports shall also be prepared by SDC. • The proposed lease should clearly identify and mark the mineable deposit on satellite image/drone image. • The mineable resource is to be calculated based on field investigation, 	<p>which the drainage patterns of rivers along with explored mineral resources shall be reflected.</p>
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	<p>geology of the area, site conditions locations, depth of mineral availability and other geomorphic features.</p>	
3	<p>Once the Draft DSR and Annexure I to IV is prepared, then all the SDC members evaluate and approve it, which will be uploaded in the District Website for 30 days for public comments/objections as well as DM/ADM/MO office. <i>For this the notification should be issued by District Authority about draft DSR for suggestions/comments /objections from public in minimum two newspapers having wide circulation. Date of uploading and last date of receiving suggestions/comments/objections should be clearly mentioned in the notification.</i> <i>(Reference - EMGSM-2020, Section 4.1.1 (clause - o & p; Page-19)</i></p>	<p>For this a letter to the District Information Office will be issued for uploading the draft DSR in District Website for 30 days.</p>
4	<p>The Draft DSR shall be withdrawn from District Website after 30 days and SDC Members shall conduct a joint meeting to mitigate/resolve the public comments/objections received, if any. <i>(Reference - EMGSM-2020, Section 4.1.1 (clause – p; Page-19)</i> <i>In case no objection/comments are received then Mining Officer will issue a Certificate that no comments/objections have been received in the period of uploading.</i></p>	<p>For this a joint meeting of SDC Members is required for final draft DSR examination/evaluation.</p>
5	<p>Thereafter, the draft DSR shall be finalized including Annexure-I to Annexure-VII which will be signed by all SDC Members and then forwarded to D.M. for perusal and approval.</p>	<p>For this a recommendation of SDC Members is required who will finalize the draft DSR and forward it to the D.M.</p>
6	<ul style="list-style-type: none"> The DM shall forward the proposed DSR to SEAC 	<ul style="list-style-type: none"> The DM of respective district

	<p>for examination and approval.</p> <ul style="list-style-type: none"> • The Member Secretary/Nodal Officer will forward it to DGM, U.P. for comments and suggestions. The SEAC will evaluate after getting the comments and suggestions of DGM, U.P. • The SEAC may invite a representative of DGM, U.P. to assist SEAC in appraisal of the draft DSR. • The SEAC will evaluate and recommend for approval of the draft DSR on the basis of SDC recommendations as well as DGM, U.P. comments/suggestions. • The SEIAA may approve the draft DSR on the basis of recommendations of SEAC. <p><i>Reference – (Para 14(i) & ii) of the Hon'ble Supreme Court Judgement delivered in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar and Others Etc.)</i></p>	<p>shall send the draft DSR, along with following documents Following shall be the Annexures of the DM letter:-</p> <ol style="list-style-type: none"> 1. Primary DSR which requires addition/modification. 2. Draft Modified/ Revised DSR Document. 3. Annexure-1 to VII. 4. Lease wise NOC from Irrigation and Forest Department. 5. Revenue report and resource evaluation/ reserve estimation. 6. Notification regarding the constitution of the SDC. 7. Minutes of the SDC about draft DSR. 8. Office order for uploading the draft DSR in the district website for a period of 30 days along with newspaper notification. 9. Minutes of the SDC recommending draft DSR.
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7	<ul style="list-style-type: none"> • The SEAC shall examine the draft DSR within a period of 6 weeks and its report shall be forwarded to SEIAA. • The SEIAA on receipt of SEAC recommendation report shall consider the grant of approval of DSR within a period of 6 weeks. <p><i>Reference – (Section 14(i) & ii) of the Hon'ble Supreme Court Judgement delivered in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vs. Pawan Kumar and Others Etc.)</i></p>	<p>The DSR being a public document after approval shall be signed with seal (<i>in each page of DSR</i>) by the competent authority of SEIAA and will be uploaded in the respective district portal within a week.</p>
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Process Flow Chart



Checklist for examination / approval of DSR by SEAC/SEIAA of Uttar Pradesh

Sl. No	Checklist/ Examination Details	Yes / No
1	Office Order of DM/ADM regarding formation of Sub-Divisional Committee in District	
2	DSR technical document signed by all the Sub-Divisional Members having following annexure: 1. Primary DSR which requires addition/modification. 2. Draft Modified/ Revised DSR Document. 3. Annexure-1 to VII. 4. Lease wise NOC from Irrigation and Forest Department. 5. Revenue report and resource evaluation/ reserve estimation. 6. Notification regarding the constitution of the SDC. 7. Minutes of the SDC about draft DSR. 8. Office order for uploading the draft DSR in the district website for a period of 30 days along with newspaper notification. 9. Minutes of the SDC recommending draft DSR.	
4	Office Order of DM/ADM/Competent Authority regarding uploading of Draft DSR in District Website for 30 days for public comments/objections.	
5	Period/Dates of DSR uploaded in District Website.	
6	Minutes of joint meeting of Sub-Divisional Members to mitigate/resolve the public comments/objections received, if any. After 30 days.	
7	Lease wise NOC from Irrigation and Forest Department.	
8	Deposit verification/estimation Report, Revenue report	

STANDARD OPERATING PROCEDURE

Preparation/Modification of D.S.R. for Sand Mining or R.B.M. by

**District Level Sub-Divisional Committee and
its Appraisal/Approval by SEAC/SEIAA, U.P.**

Issued by – Joint Committee of SEAC, SEIAA and DGM, U.P.

Background and Scope of Work: - The SOP has been prepared as per MoEF&CC, GoI, Notification No. S.O. 141(E), dated 15-Jan-2016, S.O. 3611 (E), dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016 and Enforcement & Monitoring Guidelines for Sand Mining 2020 & Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vs. Pawan Kumar and MoEF&CC, GoI letter dated 04/12/2023 regarding DSR.

Short Titles:-

Detailed Title	Short Title to be read hereafter
Sustainable Sand Mining Management Guidelines 2016	SSMMG-2016
Enforcement & Monitoring Guidelines for Sand Mining -2020	EMGSM-2020
District Level Sub-Divisional Committee	SDC
Hon'ble Supreme Court Judgement delivered in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vs. Pawan Kumar and Others Etc.	Pawan Kumar
State Level Expert Appraisal Committee	SEAC
State Level Environment Impact Assessment Authority	SEIAA
District Survey Report	DSR

• Procedure for Preparation of DSR by respective District of Uttar Pradesh

Sl. No / Step	Details	Action Required
1	<p>Formation of Sub-Divisional Committee (SDC) in the district by District Magistrate comprising Sub-Divisional Magistrate, Officers from Irrigation Department, State Pollution Control Board or Committee, Forest Department, Geological or Mining Officer.</p> <p><i>Reference – Para 14(i) of the Hon'ble Supreme Court Judgement delivered in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vs. Pawan Kumar and Others Etc.</i></p>	<ul style="list-style-type: none"> • D.M. shall issue an Office Memorandum regarding nomination and formation of Sub-Divisional committee in the district.
2	<p>Preparation of DSR – DSR which is a technical document shall be prepared in line with the MoEF&CC Notification, dated 15/01/20216, dated 25-July-2018 and ESMMG 2020. The contents of DRAFT DSR shall be as under:-</p> <ul style="list-style-type: none"> • Contents of Report <ol style="list-style-type: none"> 1. Introduction 2. Overview of Mining Activity in the District (brief history of old working, pre-existing and proposed mining activities). 3. List of Mining Leases in the District with location, area and period of validity. 4. Details of Royalty or Revenue received in last three years. 5. Detail of Production of Sand/Morrum/RBM or other minor mineral in last three years. 	<ul style="list-style-type: none"> • The sub-divisional committee (SDC) will prepare the draft DSR. If required the SDC may take help/assistance of QCI/NABET Consultants, DGM Approved Exploration Agencies as per Government Order ref. no 1659/86-2023 dated 17-May-2023 issued by Secretary Geology & Mining. • Additionally, the SDC may also take help/assistance of renowned academic institutions/ Universities

<p>6. Process of deposition of sediments in the Rivers of the District (River Geometry).</p> <p>7. General Profile of the District.</p> <p>8. Land utilization Pattern in the district: Forest, Agriculture, Horticulture, Mining etc.</p> <p>9. Physiography of the District.</p> <p>10. Rainfall: month-wise.</p> <p>11. Geology and Mineral Wealth.</p> <p>12. The report shall also contain:-</p> <p>a) District wise detail of river or stream and other sand source;</p> <p>b) District wise availability of sand or gravel or aggregate resources;</p> <p>c) District wise detail of existing mining leases of sand and aggregates.</p> <p>13. Drainage system with description of main rivers</p> <p>a) Name of the river.</p> <p>b) Area drained (sq. km)</p> <p>c) Percentage area drained in the District.</p> <p>14. Salient Features of Important Rivers and Streams:-</p> <p>a) Name of the river or stream.</p> <p>b) Total length in the district.(in Km.)</p> <p>c) Place of origin.</p> <p>d) Altitude at origin.</p> <p>e) Portion of the river or stream recommended for mineral concession.</p>	<p>having domain expertise in Environment/ Geology and Mining.</p> <ul style="list-style-type: none"> • It will be the responsibility of SDC/hired agency to collect primary and secondary data, DSR drafting with Annexure-I to Annexure-VII and conduct presentation before SEAC/SEIAA and DGM. • Whenever a new lease is identified for adding in the DSR, the SDC/hired agency will follow the entire procedure every time on the basis of existing DSR. The validity of amended or modified DSR will be upto the validity of the original DSR. • The SDC/hired agency will update the data in the revised DSR with reference to the primary DSR. Special focus on collection of latest data will be done w.r.t. landuse pattern.
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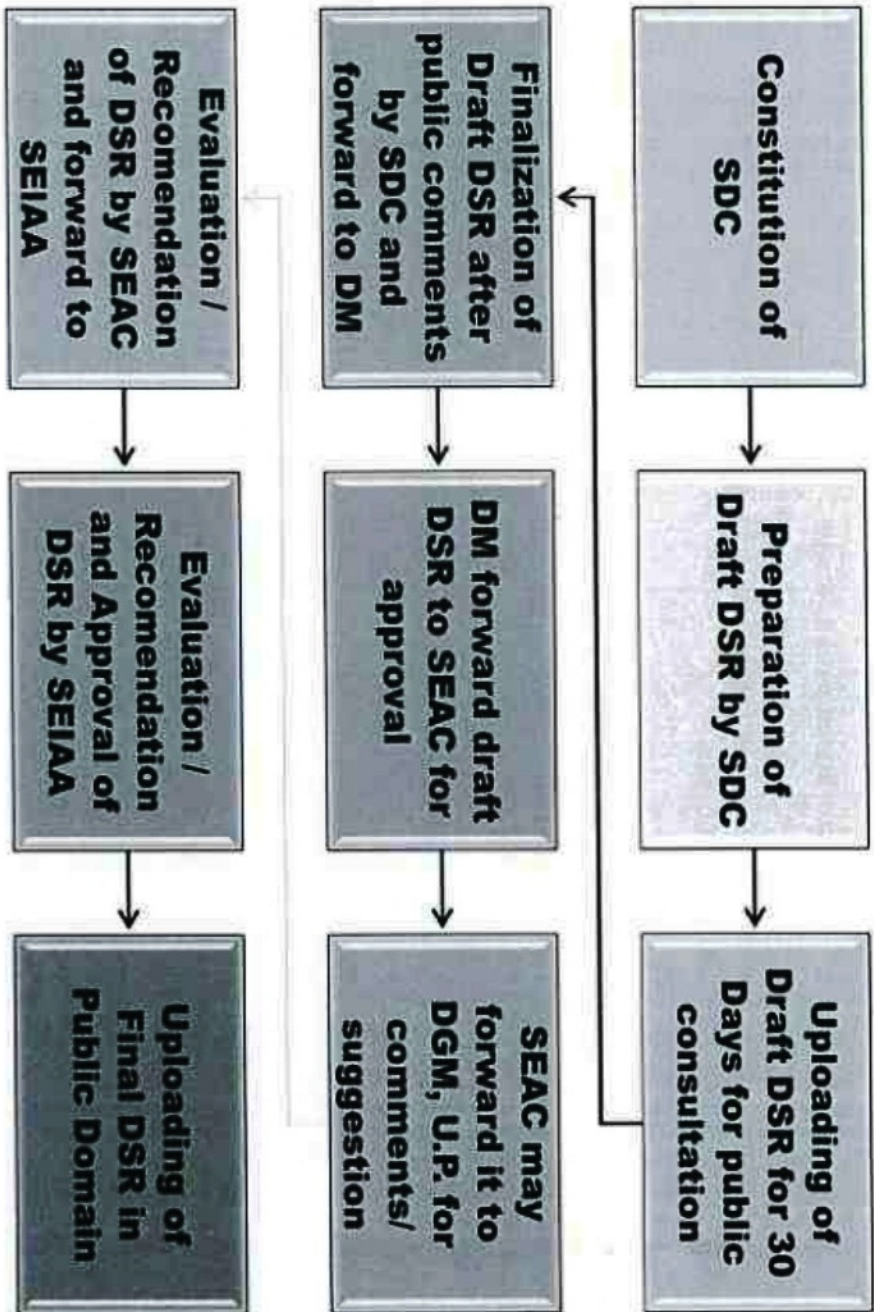
<p>f) Length of area recommended for mineral concession.(in Kms)</p> <p>g) Average width of area recommended for mineral concession (in meters)</p> <p>h) Area recommended for mineral concession (in square meter)</p> <p>i) Mineable mineral potential (in metric tonne) (60% of total mineral potential)</p> <p>15. Mineral Potential:-</p> <p>a) Boulder (MT)</p> <p>b) Bajari (MT)</p> <p>c) Sand (MT)</p> <p>d) Total Mineable Mineral Potential (MT)</p> <p>16. Annual Deposition:-</p> <p>a) River or Stream.</p> <p>b) Portion of the river or stream recommended for mineral concession.</p> <p>c) Length of area recommended for mineral concession.(in Kms)</p> <p>d) Average width of area recommended for mineral concession (in meters)</p> <p>e) Area recommended for mineral concession (in square meter)</p> <p>f) Mineable mineral potential (in metric tonne) (60% of total mineral potential)</p> <p>g) Total for the District</p> <ul style="list-style-type: none"> • After this Annexure-I to Annexure-IV shall also be prepared as per the format provided in Enforcement & Monitoring Guidelines for Sand Mining-2020, which will be enclosed as annexure to the Draft DSR 	<p>rainfall, IMD data, river geometry, updated geology (if any), water table, population data etc. as such parameters generally change in every 5 years.</p> <ul style="list-style-type: none"> • The source of secondary data used in DSR should have proper citation reference and in case primary data has been collected, then the name and details of experts involved in collection and synthesis and interpretation of data will be mentioned in the DSR. • It should be specifically ensured that DSR is the district specific environmental document in which all the environmental and safety parameters as per the guidelines and notifications should be covered and reflected in the DSR document. • For this a district specific mineral resource map shall be prepared in
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	<p><i>(Reference – Page- 64 to 67 of EMGSM-2020)</i></p> <ul style="list-style-type: none"> • Lease wise NOC will be taken from Irrigation and Forest Department and Deposit Verification/Estimation reports shall also be prepared by SDC. • The proposed lease should clearly identify and mark the mineable deposit on satellite image/drone image. • The mineable resource is to be calculated based on field investigation, geology of the catchment area, site conditions locations, depth of mineral availability and other geomorphic features. The mineable resource should be 50 to 60 % of the total resource available. 	<p>which the drainage patterns of rivers along with explored mineral resources shall be reflected.</p>
<p>3</p>	<p>Once the Draft DSR and Annexure 1 to IV is prepared, then all the SDC members evaluate and approve it, which will be uploaded in the District Website for 30 days for public comments/objections as well as DM/ADM/MO office.</p> <p><i>For this the notification should be issued by District Authority about draft DSR for suggestions/comments /objections from public in minimum two newspapers having wide circulation. Date of uploading and last date of receiving suggestions/comments/objections should be clearly mentioned in the notification.</i></p> <p><i>(Reference - EMGSM- -2020, Para 4.1.1 (clause – O & P; Page-19)</i></p>	<p>For this a letter to the District Information Office will be issued for uploading the draft DSR in District Website for 30 days.</p>
<p>4</p>	<p>The Draft DSR shall be withdrawn from District Website after 30 days and SDC Members shall conduct a joint meeting to mitigate/resolve the public comments/objections received, if any. <i>(Reference - EMGSM- -2020, Para 4.1.1 (clause – p; Page-19)</i></p>	<p>For this a joint meeting of SDC Members is required for final draft DSR examination/evaluation.</p>

	<i>In case no objection/comments are received then Mining Officer will issue a Certificate that no comments/objections have been received in the period of uploading.</i>	
5	Thereafter, the draft DSR shall be finalized including Annexure-I to Annexure-VII which will be signed by all SDC Members and then forwarded to D.M. for perusal and approval.	For this a recommendation of SDC Members is required who will finalize the draft DSR and forward it to the D.M.
6	<ul style="list-style-type: none"> The DM shall forward the proposed DSR to SEAC for examination and approval. The Member Secretary/Nodal Officer will forward it to DGM, U.P. for comments and suggestions. The SEAC will evaluate after getting the comments and suggestions of DGM, U.P. The SEAC may invite a representative of DGM, U.P. to assist SEAC in appraisal of the draft DSR. The SEAC will evaluate and recommend for approval of the draft DSR on the basis of SDC recommendations as well as DGM, U.P. comments/suggestions. The SEIAA may approve the draft DSR on the basis of recommendations of SEAC. <p><i>Reference – (Para 14(i) & ii) of the Hon'ble Supreme Court Judgement delivered in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vs. Pawan Kumar and Others Etc.)</i></p>	<ul style="list-style-type: none"> The DM of respective district shall send the draft DSR, along with following documents <p><u>Following shall be the Annexures of the DM letter:-</u></p> <ol style="list-style-type: none"> 1. Primary DSR which requires addition/modification. 2. Draft Modified/ Revised DSR Document. 3. Annexure-1 to VII. 4. Lease wise NOC from Irrigation and Forest Department. 5. Revenue report and resource evaluation/ reserve estimation. 6. Notification regarding the constitution of the SDC. 7. Minutes of the SDC about draft

		<p>DSR.</p> <p>8. Office order for uploading the draft DSR in the district website for a period of 30 days along with newspaper notification.</p> <p>9. Minutes of the SDC recommending draft DSR.</p>
7	<ul style="list-style-type: none"> • The SEAC shall examine the draft DSR within a period of 6 weeks and its report shall be forwarded to SEIAA. • The SEIAA on receipt of SEAC recommendation report shall consider the grant of approval of DSR within a period of 6 weeks. <p><i>Reference – (Para 14(i & ii) of the Hon'ble Supreme Court Judgement delivered in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar and Others Etc.)</i></p>	<p>The DSR being a public document after approval shall be signed with seal (<i>in each page of DSR</i>) by the competent authority of SEIAA and will be uploaded in the respective district portal within a week.</p>

Process Flow Chart



Checklist for examination / approval of DSR by SEAC/SEIAA of Uttar Pradesh

Sl. No	Checklist/ Examination Details	Yes / No
1	Office Order of DM/ADM regarding formation of Sub-Divisional Committee in District	
2	DSR technical document signed by all the Sub-Divisional Members having following annexure: 1. Primary DSR which requires addition/modification. 2. Draft Modified/ Revised DSR Document. 3. Annexure-1 to VII. 4. Lease wise NOC from Irrigation and Forest Department. 5. Revenue report and resource evaluation/ reserve estimation. 6. Notification regarding the constitution of the SDC. 7. Minutes of the SDC about draft DSR. 8. Office order for uploading the draft DSR in the district website for a period of 30 days along with newspaper notification. 9. Minutes of the SDC recommending draft DSR.	
4	Office Order of DM/ADM/Competent Authority regarding uploading of Draft DSR in District Website for 30 days for public comments/objections.	
5	Period/Dates of DSR uploaded in District Website.	
6	Minutes of joint meeting of Sub-Divisional Members to mitigate/resolve the public comments/objections received, if any. After 30 days.	
7	Lease wise NOC from Irrigation and Forest Department.	
8	Deposit verification/estimation Report, Revenue report	

Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 10/10/2024

The Joint Meeting of State Expert Appraisal Committee (SEAC – 1 & 2) was held in Directorate of Environment, U.P. on 10/10/2024, following members were in the meeting:

1. Shri Rajive Kumar,	Chairman, SEAC-1
2. Dr. Harikesh Bahadur Singh,	Chairman, SEAC-2
3. Shri Ashish Tiwari,	Member-Secretary, SEAC - 1 & 2
4. Shri Om Prakash Srivastava,	Member, SEAC-1
5. Dr. Brij Bihari Awasthi,	Member, SEAC-1
6. Dr. Ratan Kar,	Member, SEAC-1
7. Shri Tanzar Ullah Khan,	Member, SEAC-2
8. Dr. Shiv Om Singh,	Member, SEAC-2
9. Shri Naveen Das,	Add. Director, DGM, Lucknow
10. Shri Lalta Prasad	Asstt. Geologist, DGM, Lucknow
11. Shri S. N. Patel,	Geologist, DGM, Lucknow
12. Shri Jitendra Kumar Sharma,	Mining Inspector, Deoria
13. Shri Abhishek Kumar Patel,	District Mines Officer, Shahjahanpur
14. Shri Ashish Singh,	Mining Officer, Lakhimpur Kheri
15. Shri Shatrughan Singh,	Mining Officer, Kaushambi
16. Shri Bashishthe Kumar Yadav,	Mining Officer, Hamirpur
17. Shri Mukesh Kumar Mishra,	Mining Officer, Siddharthnagar
18. Shri Parasnath Yadav,	Mining Officer, Ghazipur
19. Shri Ajay Kumar Yadav,	Mining Officer, Prayagraj
20. Shri Mafat Lal,	Mining Officer, Firozabad

The Nodal Officers welcomed the Chairman's, Members and Officers of Mining Department in the meeting which was conducted via dual-mode (virtually/physically).

In the Joint committee meeting of SEAC-1 and SEAC-2 following agenda were discussed and resolved:-

Agenda (1): Evaluation/Appraisal of District Survey Report (DSR) of District-Deoria

Background:

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Deoria submitted the draft DSR vide its letter no. 298/अ-अनु-2024, dated 02/07/2024 for evaluation /appraisal/approval before SEIAA/SEAC. The draft DSR was forwarded to the Director – Geology & Mining by Secretariat for comments and suggestions. The Director, Geology & Mining have provided their comments and suggestions vide letter no. 1535/डी0एस0आर0, dated 07/10/2024 and mentioned as follows:

“...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद देवरिया द्वारा प्रस्तुत ड्राफ्ट डी0एस0आर0 का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-07-2018 Enforcement and Monitoring Guidelines for Sand Mining -2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया....”

The Secretariat put up this DSR in joint meeting of SEAC-1 & SEAC-2 on dated 09/10/2024. During the meeting a presentation was given by Shri Jitendra Kumar Sharma, Mining Inspector, Deoria along with other senior officers of DGM.

Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 09/10/2024

Joint meeting of SEAC-1 & SEAC-2 was convened 09/10/2024 for evaluation/appraisal of DSR of District- Deoria. Based on the documents submitted, a presentation on DSR Deoria for minor mineral River Bed Material - RBM (Sand/Bajri/Boulder) / Sand Mining-2024 was made by Shri Jitendra Kumar Sharma, Mining Inspector, Deoria along with Senior Officials of D.G.M. -UP.

Para wise response and compliance as per the “Standard Operating Procedure” formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1&2. On the basis of documents and presentation the following facts have emerged:-

1. The initial District Survey Report of District- Deoria was prepared in Year- 2017 in line with the MoEF Notification dated 15-Jan-2016, which was subsequently amended from time to time and finally there were total 13 mining lease areas.
2. Thereafter, the updated DSR of District- Deoria was prepared by Sub-Divisional Committee of District-Deoria in Year-2024 total 03 (01 existing and 02 new) lease areas have been proposed in updated DSR.
3. Lease wise area, gata/ khand no., proposed minable quantity, geo-coordinates, transportation route are proposed and cluster analysis and contiguous cluster analysis is done in Annexure-1 to Annexure-7 of proposed DSR.
4. Individual leases are analysed for environmental sensitivity, transportation routes through cadastral map and Google map.
5. As per the information provided by District Magistrate, Deoria vide its letter no. 298/ख०अनु०-2024, dated 02/07/2024, the DSR was uploaded in public domain for the period of 30 days and no complaints have been received during this period.
6. The Final Draft DSR of District- Deoria has been also examined by the Director, Directorate of Geology & Mining, U.P.
7. Lease wise NOC from Forest and Irrigation Department for all the 03 areas of Final Draft DSR has been obtained.

SEAC Deliberation:

1. SEAC asked about the status of utilization of DMF Funds?

- District Mining Inspector, Deoria informed that funds amounting to Rs. 60,41,000/- approx. have been allotted and phase wise utilized since 2020 from DMF funds and will be use as per the objectives of DMF Rules.

2. **SEAC while evaluating presentation suggested that lease should be demarcated after each monsoon period.**
 - District Mining Inspector, Deoria informed that as a matter of practice the lease holders are directed to get demarcation of lease after each monsoon period and erect pillars (in case damaged in monsoon) under the supervision of Mining and Revenue officials. A demarcation report in this aspect is prepared and issued to lease holder.
3. **SEAC suggested that demarcation report of the lease only includes corner pillar coordinates and should also mention details of non-working/restricted zone in case active water channel is observed in the lease while conducting demarcation?**
 - District Mining Inspector, Deoria informed that as per the Rule of UPMMCR-2021, geo-coordinates of the lease area are published in e-tender and initial demarcation report of corner pillar coordinates is issued to project proponent along with LoI and Lease Map. The RQP/Consultant prepares the surface and geological maps in mine plan in which the features of non-working/restricted zone are presented. The DGM-Lucknow after satisfaction approves such mine plans and such zones are shown in EIA and salient features of E.C. under workable / non-workable area category.
4. **SEAC asked about the further mineral development in District Deoria?**
 - District Mining Inspector, Deoria informed that at present there is 02 new mining lease areas has been proposed in the district which has mineral potential. The SEAC informed that Sub-Divisional Committee has to follow the entire procedure every time, in case any new lease is identified, as per SOP issued by SEIAA/SEAC.
5. **SEAC suggested that District Mineral Fund should be used for mitigating environmental concerns related to air and water pollution.**
 - District Mining Inspector, Deoria agreed to the point and ensured the SEAC that the suggestion will be incorporated by District Administration.
6. **SEAC raised concern about safety of bridges and other structures by maintaining the standard distance from all the leases of the district.**
 - District Mining Inspector, Deoria informed that as per Uttar Pradesh Minor Mineral Concession Rule 2021 (UPMMCR 2021) and Sustainable Sand Mining Management Guidelines 2016 (SSMG 2016) all leases are individually analyzed for Environmental Sensitivity.
7. **SEAC asked about four dropped leases which were mentioned in Previous DSR.**
 - District Mining Inspector, Deoria informed that total 13 areas were included in the previous DSR, in which the validity of all mining leases was for only one year. After NGT order that mining should not be carried out in main stream of the river. All leases got canceled. In the new DSR, serial number 2 and 3 (Gata No-765mi, Area-11.50 Ha. Village- Narsinghdar khadar, Tehsil- Barhaj and Gata no. 87mi, Area- 2.298 Ha. Village- Raipur Chaklal Khadar, Tehsil- Barhaj) was proposed as a new area after conducting fresh survey and apart from this, serial number 1 (Gata No-396/1, Area-11.70 Ha.

Village- Takia Dharhara Tehsil- Salempur) was included as existing in the list of mining leases.

The joint committee after detailed deliberation recommended to approve the District Survey Report (DSR) of District-Deoria along with following conditions:

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. It was informed that there are 03 mining lease areas are proposed in the final DSR.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
7. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

Agenda (2): Evaluation/Appraisal of District Survey Report (DSR) of District- Shahjahanpur

Background:

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Shahjahanpur submitted the drafts DSR vide its letter no. 657/खनन अनुभाग/2024, dated 17/09/2024 to the Geology and Mining Department, U.P. for further necessary action. The Director, Geology & Mining Department have provided their comments and suggestions on draft DSR vide letter no. 1489/DSR, dated 27/09/2024 and mentioned as follows:

"....उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद शाहजहाँपुर द्वारा प्रस्तुत ड्राफ्ट डी0एस0आर0 का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-07-2018, Enforcement and Monitoring Guidelines for Sand Mining -2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया...."

The Secretariat put up this DSR in joint meeting of SEAC-1 & SEAC-2 on dated 10/10/2024. During the meeting a presentation was given by Shri Abhishek Kumar Patel, District Mines Officer, Shahjahanpur along with other senior officers of DGM.

Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 10/10/2024

Joint meeting of SEAC-1 & SEAC-2 was convened on 10/10/2024 for evaluation/appraisal of DSR of District-Shahjahanpur. Based on the documents submitted, a presentation on DSR Shahjahanpur for minor mineral River Bed Mineral (Sand)-2024 was made by Mr. Abhishek Kumar Patel, District Mines Officer, Shahjahanpur along with Senior Officials of D.G.M. –UP.

Para wise response and compliance as per the “Standard Operating Procedure” formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1 & 2. On the basis of documents and presentation the following facts have emerged:-

1. The initial District Survey Report of District-Shahjahanpur was prepared in Year– 2017 in line with the MoEF Notification dated 15-Jun-2016, which was subsequently amended from time to time and finally there were total 02 mining lease areas.
2. Thereafter the updated DSR of District-Shahjahanpur was prepared by Sub-Divisional Committee of District- Shahjahanpur in Year-2024 total 01 (01 Existing Govt. Land) mining lease areas have been proposed in updated DSR.
3. Lease wise area, gata/ khand no., proposed minable quantity, geo-coordinates, transportation route are proposed and cluster analysis and contiguous cluster analysis is done in Annexure-1 to Annexure-7 of proposed DSR.
4. Individual leases are analysed for environmental sensitivity, transportation routes through cadastral map and Google map.
5. As per the information provided by District Magistrate, Shahjahanpur vide its letter no. 657/खनन अनुभाग /2024, dated 17/09/2024, the DSR was uploaded in public domain for the period of 30 days and no complaints have been received during this period.
6. The Final Draft DSR of District- Shahjahanpur has been also examined by the Director, Directorate of Geology & Mining, U.P.
7. Lease wise NOC from Forest and Irrigation Department for all the 01 areas of Final Draft DSR has been obtained.

SEAC Deliberation:

1. **SEAC asked about the status of utilization of DMF Funds?**
 - District Mines Officer, Shahjahanpur informed that funds amounting to Rs. 2,30,76,355/- approx. have been allotted and phase wise utilized Amount of Rs. 1,45,98,950.50/- since 2017 from DMF funds and Rs. 88,77,404.50/- as Balance Amount which will be use as per the objectives of DMF Rules.
2. **SEAC while evaluating presentation suggested that lease should be demarcated after each monsoon period.**
 - District Mines Officer, Shahjahanpur informed that as a matter of practice the lease holders are directed to get demarcation of lease after each monsoon period and erect pillars (in case damaged in monsoon) under the supervision of Mining and Revenue officials. A demarcation report in this aspect is prepared and issued to lease holder.

3. **SEAC suggested that demarcation report of the lease only includes corner pillar coordinates and should also mention details of non-working/restricted zone in case active water channel is observed in the lease while conducting demarcation?**
 - District Mines Officer, Shahjahanpur informed that as per the Rule of UPMPCR-2021, geo-coordinates of the lease area are published in e-tender and initial demarcation report of corner pillar coordinates is issued to project proponent along with LoI and Lease Map. The RQP/Consultant prepares the surface and geological maps in mine plan in which the features of non-working/restricted zone are presented. The DGM-Lucknow after satisfaction approves such mine plans and such zones are shown in EIA and salient features of E.C. under workable / non-workable area category.
4. **SEAC asked about the further mineral development in District Shahjahanpur?**
 - District Mines Officer, Shahjahanpur informed that at present there is no new mining lease areas has been proposed in the district which has mineral potential. The SEAC informed that Sub-Divisional Committee has to follow the entire procedure every time, in case any new lease is identified, as per SOP issued by SEIAA/SEAC.
5. **SEAC suggested that District Mineral Fund should be used for mitigating environmental concerns related to air and water pollution.**
 - District Mines Officer, Shahjahanpur agreed to the point and ensured the SEAC that the suggestion will be incorporated by District Administration.
6. **SEAC raised concern about safety of bridges and other structures by maintaining the standard distance from all the leases of the district.**
 - District Mines Officer, Shahjahanpur informed that as per Uttar Pradesh Minor Mineral Concession Rule 2021 (UPMMCR 2021) and Sustainable Sand Mining Management Guidelines 2016 (SSMG 2016) all leases are individually analyzed for Environmental Sensitivity.
7. **SEAC asked about four dropped leases which were mentioned in Previous DSR.**
 - District Mines Officer, Shahjahanpur informed that total 02 mining lease areas were included in the previous DSR, in which the validity of both mining leases were 05 years. In the new DSR, one lease is excluded due to construction of bridge within 500 meter radius from mining lease area so that there is only 01 existing lease having validity of 05 year.

The joint committee after detailed deliberation recommended to approve the District Survey Report (DSR) of District- Shahjahanpur along with following conditions:

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. It was informed that there is 01 mining lease areas are proposed in the final DSR.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.

4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
7. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

Agenda (3): Evaluation/Appraisal of District Survey Report (DSR) of District-Lakhimpur Kheri

Background:

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Lakhimpur Kheri submitted the draft DSR vide its letter no. 1883/खनिज-एम0एम0सी0-तीस-विविध(2024-25), dated 12/09/2024 for evaluation/appraisal/approval before SEIAA/SEAC. The draft DSR was forwarded to the Director – Geology & Mining by Secretariat for comments and suggestions. The Director, Geology & Mining have provided their comments and suggestions vide letter no. 1237/डी0एस0आर0, dated 20/09/2024 and mentioned as follows:

“...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद लखीमपुर खीरी द्वारा प्रस्तुत ड्राफ्ट डी0एस0आर0 का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-07-2018 Enforcement and Monitoring Guidelines for Sand Mining - 2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया...”

The Secretariat put up this DSR in joint meeting of SEAC-1 & SEAC-2 on dated 10/10/2024. During the meeting a presentation was given by Shri Ashish Singh, Mining Officer, Lakhimpur Kheri along with other senior officers of DGM.

Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 10/10/2024

Joint meeting of SEAC-1 & SEAC-2 was convened 10/10/2024 for evaluation/appraisal of DSR of District- Lakhimpur Kheri. Based on the documents submitted, a presentation on DSR Lakhimpur Kheri for minor mineral River Bed Material - RBM (Sand/Bajri/Boulder) / Sand Mining-

2024 was made by Shri Ashish Singh, Mining Officer, Lakhimpur Kheri along with Senior Officials of D.G.M. -UP.

Para wise response and compliance as per the "Standard Operating Procedure" formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1&2. On the basis of documents and presentation the following facts have emerged:-

1. The initial District Survey Report of District- Lakhimpur Kheri was prepared in Year- 2017 in line with the MoEF Notification dated 15-Jan-2016, which was subsequently amended from time to time and finally there were total 23 mining lease areas.
2. Thereafter the updated DSR of District- Lakhimpur Kheri was prepared by Sub-Divisional Committee of District- Lakhimpur Kheri in Year-2024 and total 08 (08 Existing Govt. Land) mining lease areas have been proposed in updated DSR.
3. Lease wise area, gata/ khand no., proposed minable quantity, geo-coordinates, transportation route are proposed and cluster analysis and contiguous cluster analysis is done in Annexure-1 to Annexure-7 of proposed DSR.
4. Individual leases are analysed for environmental sensitivity, transportation routes through cadastral map and Google map.
5. As per the information provided by District Magistrate, Lakhimpur Kheri vide its letter no. 1883/खनिज-एम०एम०सी०-तीस-विविध(2024-25), dated 12/09/2024, the DSR was uploaded in public domain for the period of 30 days and no complaints have been received during this period.
6. The Final Draft DSR of District- Lakhimpur Kheri has been also examined by the Director, Directorate of Geology & Mining, U.P.
7. Lease wise NOC from Forest and Irrigation Department for all the 08 areas of Final Draft DSR has been obtained.

SEAC Deliberation:

1. **SEAC asked about the status of utilization of DMF Funds?**
 - District Mining Officer, Lakhimpur Kheri informed that funds amounting to Rs 56.76 Lacs approx. have been allotted from the year 2018 from DMF funds which were used as per the objectives of DMF Rules.
2. **SEAC while evaluating presentation suggested that lease should be demarcated after each monsoon period.**
 - District Mining Officer, Lakhimpur Kheri informed that as a matter of practice the lease holders are directed to get demarcation of lease after each monsoon period and erect pillars (in case damaged in monsoon) under the supervision of Mining and Revenue officials. A demarcation report in this aspect is prepared and issued to lease holder.
3. **SEAC suggested that demarcation report of the lease only includes corner pillar coordinates and should also mention details of non-working/restricted zone in case active water channel is observed in the lease while conducting demarcation?**
 - District Mining Officer, Lakhimpur Kheri informed that as per the Rule of UPMMCR-2021, geo-coordinates of the lease area are published in e-tender and initial demarcation report of corner pillar coordinates is issued to project proponent along with LoI and

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Lease Map. The RQP/Consultant prepares the surface and geological maps in mine plan in which the features of non-working/restricted zone are presented. The DGM-Lucknow after satisfaction approves such mine plans and such zones are shown in EIA and salient features of E.C. under workable / non-workable area category.

4. **SEAC asked about the further mineral development in District Lakhimpur Kheri?**
 - District Mining Officer, Lakhimpur Kheri informed that at present there is no new mining lease areas has been proposed in the district which has mineral potential. The SEAC informed that Sub-Divisional Committee has to follow the entire procedure every time, in case any new lease is identified, as per SOP issued by SEIAA/SEAC.
5. **SEAC suggested that District Mineral Fund should be used for mitigating environmental concerns related to air and water pollution.**
 - District Mining Officer, Lakhimpur Kheri agreed to the point and ensured the SEAC that the suggestion will be incorporated by District Administration.
6. **SEAC raised concern about safety of bridges and other structures by maintaining the standard distance from all the leases of the district.**
 - District Mining Officer, Lakhimpur Kheri informed that as per Uttar Pradesh Minor Mineral Concession Rule 2021 (UPMMCR 2021) and Sustainable Sand Mining Management Guidelines 2016 (SSMG 2016) all leases are individually analyzed for Environmental Sensitivity.

The joint committee after detailed deliberation recommended to approve the District Survey Report (DSR) of District- Lakhimpur Kheri along with following conditions:

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. It was informed that there are 08 mining lease areas are proposed in the final DSR.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
7. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

Agenda (4): Evaluation/Appraisal of District Survey Report (DSR) of District- Kaushambi**Background:**

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Kaushambi submitted the draft DSR vide its letter no. 2375 / खनन सहा0 कौ0, dated 24/08/2024 for evaluation /appraisal/approval before SEIAA/SEAC. The draft DSR was forwarded to the Director – Geology & Mining by Secretariat for comments and suggestions. The Director, Geology & Mining have provided their comments and suggestions vide letter no. 1512/डी0एस0आर0, dated 30/10/2024 and mentioned as follows:

“...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद कौशाम्बी द्वारा प्रस्तुत ड्राफ्ट डी0एस0आर0 का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-07-2018 Enforcement and Monitoring Guidelines for Sand Mining -2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया...”

The Secretariat put up this DSR in joint meeting of SEAC-1 & SEAC-2 on dated 09/10/2024. During the meeting a presentation was given by Shri Shatrughan Singh, Mining Officer, Kaushambi along with other senior officers of DGM.

Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 10/10/2024

Joint meeting of SEAC-1 & SEAC-2 was convened 10/10/2024 for evaluation/appraisal of DSR of District- Kaushambi. Based on the documents submitted, a presentation on DSR Kaushambi for minor mineral River Bed Material - RBM (Sand/Bajri/Boulder) / Sand Mining-2024 was made by Shri Shatrughan Singh, Mining Officer, Kaushambi along with Senior Officials of D.G.M. –UP.

Para wise response and compliance as per the “Standard Operating Procedure” formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1&2. On the basis of documents and presentation the following facts have emerged:-

1. The initial District Survey Report of District- Kaushambi was prepared in Year– 2017 in line with the MoEF Notification dated 15-Jan-2016, which was subsequently amended from time to time and finally there were total 53 mining lease areas.
2. Thereafter, the updated DSR of District- Kaushambi was prepared by Sub-Divisional Committee of District- Kaushambi in Year-2024 and total 42 (42 existing lease) mining lease areas have been proposed in updated DSR.
3. Lease wise area, gata/ khand no., proposed minable quantity, geo-coordinates, transportation route are proposed and cluster analysis and contiguous cluster analysis is done in Annexure-1 to Annexure-7 of proposed DSR.

4. Individual leases are analysed for environmental sensitivity, transportation routes through cadastral map and Google map.
5. As per the information provided by District Magistrate, Kaushambi vide its letter no. 2375/खनन सहा0 कौ0, dated 24/08/2024, the DSR was uploaded in public domain for the period of 30 days and no complaints have been received during this period.
6. The Final Draft DSR of District- Kaushambi has been also examined by the Director, Directorate of Geology & Mining, U.P.
7. Lease wise NOC from Forest and Irrigation Department for all the 42 areas of Final Draft DSR has been obtained.

SEAC Deliberation:

1. **SEAC asked about the status of utilization of DMF Funds?**
 - District Mining Officer, Kaushambi informed that funds amounting to Rs 6.24 crores approx. have been allotted from the year 2018 from DMF funds which were used as per the objectives of DMF Rules.
2. **SEAC while evaluating presentation suggested that lease should be demarcated after each monsoon period.**
 - District Mining Officer, Kaushambi informed that as a matter of practice the lease holders are directed to get demarcation of lease after each monsoon period and erect pillars (in case damaged in monsoon) under the supervision of Mining and Revenue officials. A demarcation report in this aspect is prepared and issued to lease holder.
3. **SEAC suggested that demarcation report of the lease only includes corner pillar coordinates and should also mention details of non-working/restricted zone in case active water channel is observed in the lease while conducting demarcation?**
 - District Mining Officer, Kaushambi informed that as per the Rule of UPMCR-2021, geo-coordinates of the lease area are published in e-tender and initial demarcation report of corner pillar coordinates is issued to project proponent along with LoI and Lease Map. The RQP/Consultant prepares the surface and geological maps in mine plan in which the features of non-working/restricted zone are presented. The DGM-Lucknow after satisfaction approves such mine plans and such zones are shown in EIA and salient features of E.C. under workable / non-workable area category.
4. **SEAC asked about the further mineral development in District Kaushambi?**
 - District Mining Officer, Kaushambi informed that at present there is no new mining lease areas has been proposed in the district which has mineral potential. The SEAC informed that Sub-Divisional Committee has to follow the entire procedure every time, in case any new lease is identified, as per SOP issued by SEIAA/SEAC.
5. **SEAC suggested that District Mineral Fund should be used for mitigating environmental concerns related to air and water pollution.**
 - District Mining Officer, Kaushambi agreed to the point and ensured the SEAC that the suggestion will be incorporated by District Administration.

6. SEAC raised concern about safety of bridges and other structures by maintaining the standard distance from all the leases of the district.

- District Mining Officer, Kaushambi informed that as per Uttar Pradesh Minor Mineral Concession Rule 2021 (UPMMCR 2021) and Sustainable Sand Mining Management Guidelines 2016 (SSMG 2016) all leases are individually analyzed for Environmental Sensitivity.

The joint committee after detailed deliberation recommended to approve the District Survey Report (DSR) of District-Kaushambi along with following conditions:

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. It was informed that there are 42 mining lease areas are proposed in the final DSR.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
7. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

Agenda (5): Evaluation/Appraisal of District Survey Report (DSR) of District-Firozabad

The Secretariat informed the committee that District-Firozabad comes under the purview of TTZ area therefore, NEERI member is mandatory to present during the appraisal of the DSR. The DGM was not circulated the report of DSR to Dr. S.K. Goyal, Member, NEERI. Hence, the committee directed to circulate the copy of DSR to Member NEERI and the matter is deferred to next SEAC meeting.

Agenda (6): Evaluation/Appraisal of District Survey Report (DSR) of District-Hamirpur

Background:

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble

Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Hamirpur submitted the draft DSR vide its letter no. 319/Khanij – MMC-30-Vividh (2024-25), dated 10/06/2024 for evaluation /appraisal/approval before SEIAA/SEAC. The draft DSR was forwarded to the Director – Geology & Mining by Secretariat for comments and suggestions. The Director, Geology & Mining have provided their comments and suggestions vide letter no. 1399/DSR, dated 12/09/2024 and mentioned as follows:

“...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद, हमीरपुर द्वारा प्रस्तुत ड्राफ्ट डी0एस0आर0 का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-07-2018 Enforcement and Monitoring Guidelines for Sand Mining-2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया...”

The Secretariat put up this DSR in joint meeting of SEAC-1 & SEAC-2 on dated 24/09/2024. During the meeting a presentation was given by Shri Bashishthe Kumar Yadav, Mining Officer, Hamirpur along with other senior officers of DGM.

The Secretariat informed the committee that earlier the District Survey Report (DSR) of District-Hamirpur was put up in joint meeting of SEAC-1&2 dated 24/09/2024 and observed as follows:

“...During the appraisal of DSR the joint committee observed that initial District Survey Report of District-Hamirpur was prepared in Year- 2017 in line with the MoEF Notification dated 15-Jan-2016 and further it has been updated time to time and finally it comprised 194 mining lease areas. Sub-Divisional Committee of District-Hamirpur was prepared the updated DSR of District-Hamirpur in Year-2024 and total 119 mining lease areas area proposed in final updated DSR.

The committee raises the queries regarding the large number of mining lease areas are dropped in updated DSR of 2024 which were mentioned in previous DSR. The Mining Department could not reply satisfactorily. Therefore, the committee directed to submit the reason for large number of mining lease areas are dropped in updated DSR of 2024.”

Mining Department submitted the reply of above observations of joint committee and the matter was listed in joint meeting dated 09/10/2024. Mining Department informed the committee as follows:

“...अवगत कराना है कि पूर्व के डी0एस0आर0 में कुल 183 क्षेत्र सम्मिलित थे, जिनमें वर्ष- 2023 में 11 नये क्षेत्रों को जोड़ा गया। इस प्रकार डी0एस0आर0 में कुल 194 क्षेत्र हो गये। वर्तमान प्रस्तावित डी0एस0आर0 में कुल 110 क्षेत्र पूर्व के डी0एस0आर0 के सम्मिलित है तथा नये 09 खनन जोड़ने हेतु प्रस्तावित है। इस प्रकार प्रस्तावित डी0एस0आर0 में कुल 119 क्षेत्र सम्मिलित है। पूर्व डी0एस0आर0 के 194 क्षेत्रों में से 110 क्षेत्र नये डी0एस0आर0 में सम्मिलित करने के उपरान्त शेष 84 क्षेत्र बचते है। 84 क्षेत्रों में से 77 क्षेत्र राजस्व विभाग व खनन विभाग की संयुक्त जांच आख्या के अनुसार खनन क्षेत्रों में बालू/मौरम की उपयुक्त मात्रा न होने तथा क्षेत्र जलमग्न होने के कारण प्रस्तावित डी0एस0आर0 से हटा दिये गये हैं तथा शेष 07 क्षेत्र पुल बनने व अन्य कारणों से हटाये गये है व प्रस्तावित

डी0एस0आर0 में पूर्व के 110 क्षेत्र में से 41 क्षेत्रों का रकबा प्रश्नगत क्षेत्र में कृषि भूमि आने, अन्य जनपद की सीमा में ओवरलैप करने व अन्य कारणों से कम किया गया है।”

Mining Department also submitted the reply of compliant letter dated 08/10/2024 made by Shri Rahul Gupta, Advocate through email and submitted as follows:

“...प्राप्त शिकायत के संबंध में अवगत कराना है कि दिनांक 08.10.2024 को समय 5:30 PM पर शिकायत प्राप्त हुई है, जिसमें अज्ञात शिकायतकर्ता राहुल गुप्ता के द्वारा शिकायत की गयी है, जिस पर कोई हस्ताक्षर, पता व मोबाइल नम्बर अंकित नहीं है। शिकायतकर्ता द्वारा की गयी शिकायत का निस्तारण बिन्दुवार कर दिया गया है, जिसका विवरण निम्नवत् है:-

क्र0सं0	शिकायत	आख्या																
1	पृष्ठ संख्या-12 पर दी गयी तालिका में उल्लिखित है कि विद्यमान पट्टों (110) का क्षेत्रफल 1095.52 हे0 है, जबकि प्रस्तावित मात्र 09 पट्टों का क्षेत्रफल 1399.60 हे0 है। इसका तात्पर्य प्रस्तावित पट्टों का एकल क्षेत्रफल लगभग 150 हे0 प्रति पट्टे से अधिक होगा होता है जबकि पृष्ठ 13, 14, 15, 16 एवं 17 पर दी गयी तालिका संख्या-03 में ऐसी कोई सूचना उपलब्ध नहीं है।	बिन्दु संख्या-1 में की गयी आपत्ती का संबंध में अवगत कराना है कि टंकण त्रुटि के कारण हुई त्रुटि को सुधार लिया गया है, जिसका विवरण निम्नवत् है- <table border="1"> <thead> <tr> <th>S.N.</th> <th>Existing / proposed</th> <th>No. of leases</th> <th>Area (Ha)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Existing</td> <td>110</td> <td>2331.632</td> </tr> <tr> <td>2.</td> <td>Proposed</td> <td>09</td> <td>163.5</td> </tr> <tr> <td colspan="2">Total</td> <td>119</td> <td>2495.132</td> </tr> </tbody> </table>	S.N.	Existing / proposed	No. of leases	Area (Ha)	1.	Existing	110	2331.632	2.	Proposed	09	163.5	Total		119	2495.132
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1.	Existing	110	2331.632															
2.	Proposed	09	163.5															
Total		119	2495.132															
2	Annexure-II रिपोर्ट के पृष्ठ संख्या-72 पर दी गयी सूचना के अनुसार क्रम संख्या-50 तथा क्रम संख्या-104 से 116 तक प्रस्तावित पट्टों का उल्लेख है, इसमें अधिकतम 26 हे0 का पट्टा क्रम सं0-112 पर है, जिससे यह स्पष्ट होता है कि विद्यमान पट्टों का क्षेत्र त्रुटिपूर्ण रूप से दर्शाया गया है क्योंकि पूर्व के 05 वर्षों में हमीरपुर में अधिखनन के कारण विद्यमान पट्टों की स्थिति बहुत ही शोचनीय है।	बिन्दु-2 में की गयी आपत्ति के संबंध में अवगत कराना है कि Annexure-II के क्रम सं 50 एवं 104 से 116 तक के क्षेत्र प्रस्तावित एवं विद्यमान (Existing) क्षेत्रों का उल्लेख है। अतः टिप्पणी भ्रमित करने वाली है, जो कि स्वीकार योग्य नहीं है। क्रम सं0 50 पर अंकित क्षेत्र व 109 से 116 तक अंकित क्षेत्र प्रस्तावित क्षेत्र है तथा अन्य 104 से 108 तक के क्षेत्र विद्यमान (Existing) क्षेत्र हैं।																
3	Annexure-IV में एकल पट्टों तथा उनके कलस्टर की सूचना को यह कहकर त्रुटिपूर्ण रूप से प्रस्तुत किया गया है कि रास्ते का आकलन पट्टा विलेख के बाद किया जायेगा। यह तथ्य समिति से छुपाया जा रहा है कि गाँवों में चलने वाले भार वाहनों की संख्या कितनी भयावह हो जाती है, तथा उसके पर्यावरण पर पड़ने वाले दुष्परिणामों का आकलन ठीक प्रकार न हो सकें।	कलस्टर एवं एकल पट्टे के आवागमन के रास्ते का आकलन LOI निर्गत करने उपरान्त पट्टाधारक द्वारा पर्यावरण प्रभाव आकलन रिपोर्ट EIA में कच्चा रास्ता हेतु संबंधित मूखामी से अनुसन्ध कराने के पश्चात् ही परिवहन का कार्य किया जाता है। खनन क्षेत्रों के विज्ञापन के समय रास्ते के संबंध में शासनादेश संख्या-1875/86-2017-57(सा0) /2017 दिनांक 14.08.2017 के बिन्दु संख्या-20(1) के अंतर्गत बिडर द्वारा रास्ते के संबंध में आश्वस्त होने के पश्चात् ही ई-निविदा सह ई-नीलामी में भाग लिया जाता है तथा आशय पत्र निर्गत होने के पश्चात् नियमानुसार अग्रिम कार्यवाही करता है।																
4	चिन्हांकित किये गये पट्टों का निर्देशांक Coordinates (अक्षांश तथा देशांतर) का कोई उल्लेख पट्टों के साथ नहीं किया गया है जबकि यह पाया गया था कि पूर्व में हमीरपुर के पट्टों की नपत करके उनकी सीमा जालीन जिल तक तथा कुछ क्षेत्रों बाँदा जिले तक कर दी गयी थी, जिसके कारण पट्टों को पुनर्गठित करने की आवश्यकता पड़ी थी। अक्षांश-देशांतर के अभाव में समिति से आधी अधूरी सूचना के आधार पर जिला सर्वेक्षण रिपोर्ट को	बिन्दु संख्या-4 के संबंध में अवगत कराना है कि प्रस्तावित जिला सर्वेक्षण रिपोर्ट तैयार करने के पूर्व S.D.C. समिति द्वारा क्षेत्रों का स्थलीय निरीक्षण कर खण्डवार जियोकोर्डिनेट लिया गया है, जिसके आधार पर जाँच आख्या तैयार करते हुए प्रस्तावित डी0एस0आर0 बनाया गया है तथा जाँच आख्या को डी0एस0आर0 में संलग्न करते हुए सम्मिलित किया गया है।																

	अनुमोदित कराने का प्रयास किया जा रहा है।	
5	Annexure-V के पृष्ठ संख्या-91 से 103 के मध्य क्रम संख्या-82, 83, 84, 85, 86, 88, 90, 91 एवं 92 पर दर्शाये गये पट्टों को विद्यमान श्रेणी में अंकित किया गया है, जबकि यह पट्टे पूर्व की डी0एस0आर0 में नहीं दर्शाये गये थे, इससे यह स्पष्ट होता है कि प्रस्तावित पट्टों की संख्या 09 न होकर 18 है तथा विद्यमान पट्टों के आंकलन में गम्भीर त्रुटियाँ हैं, जिसमें पट्टों की संख्या एवं क्षेत्रफल का निर्धारण उचित प्रकार से नहीं किया गया है।	बिन्दु संख्या-5 के संबंध में अवगत कराना है कि प्रस्तावित जिला सर्वेक्षण रिपोर्ट के वर्णित Annexure-V के क्रम सं0 82, 83, 84, 85, 86, 88, 90, 91 एवं 92 पर दर्शाये गये क्षेत्रों को सक्षम स्तर द्वारा पत्रांक सं0-1707/ एम0228/2017 (खनन नीति)-डी0एस0आर0, दिनांक 19.02.2023 के माध्यम से जिला सर्वेक्षण रिपोर्ट संयोजित किये जाने का निर्णय लिया गया। जिस कारण यह खण्ड विद्यमान (Existing) श्रेणी के अंतर्गत आता है।
6	जिला सर्वेक्षण रिपोर्ट में 22 कलस्टर विद्यमान होने का उल्लेख किया गया है, परन्तु इनको किसी भी मानचित्र पर नहीं दर्शाया गया है, जिससे कि पट्टों की सीमाएँ स्पष्ट हो सकें।	SEIAA द्वारा निर्गत SOP के अनुसार खण्डवार गूगल मानचित्र की आवश्यकता है जो D.S.R में संलग्न है।

उपरोक्तानुसार प्राप्त शिकायत में बिन्दु संख्या-1 पर की गयी शिकायत सही पाया गया है, जिसका सुधार कर लिया गया है व बिन्दु संख्या-02 से 06 तक की शिकायत भ्रामक एवं मनगढन्त पायी गयी है।

Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 10/10/2024

Joint meeting of SEAC-1 & SEAC-2 was convened on 10/10/2024 for evaluation/appraisal of DSR of District-Hamirpur. Based on the documents submitted, a presentation on DSR Hamirpur for minor mineral River Bed Sand/Morrum-2024 was made by Shri Bashishthe Kumar Yadav, Mining Inspector, Hamirpur along with Senior Officials of D.G.M. -UP.

Para wise response and compliance as per the "Standard Operating Procedure" formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1&2. On the basis of documents and presentation the following facts have emerged:-

1. The initial District Survey Report of District- Hamirpur was prepared in Year- 2017 in line with the MoEF Notification dated 15-Jan-2016, which was subsequently amended from time to time and finally there were total 194 mining lease areas.
2. Thereafter, the updated DSR of District- Hamirpur was prepared by Sub-Divisional Committee of District- Hamirpur in Year-2024 and total 119 (110 existing and 09 new) mining lease areas have been proposed in updated DSR. Out of which 83 leases exist on the river bed of River Betwa, 17 exist of Yamuna, 12 leases exist on river bed of Dhasan and 07 leases exist on river bed of River Ken.
3. Lease wise area, gata/ khand no., proposed minable quantity, geo-coordinates, transportation route are proposed and cluster analysis and contiguous cluster analysis is done in Annexure-1 to Annexure-7 of proposed DSR.
4. Individual leases are analysed for environmental sensitivity, transportation routes through cadastral map and Google map.
5. As per the information provided by District Magistrate, Hamirpur vide its letter no. 319/Khanij - MMC-30-Vividh (2024-25), dated 10/06/2024, the DSR was uploaded in public domain for the period of 30 days and no complaints have been received during this period.
6. The Final Draft DSR of District-Hamirpur has been also examined by the Director, Directorate of Geology & Mining, U.P.

7. Lease wise NOC from Forest and Irrigation Department for all the 119 areas of Final Draft DSR has been obtained.

SEAC Deliberation:

1. **SEAC asked about the status of utilization of DMF Funds?**
 - District Mining Officer, Hamirpur informed that funds amounting to Rs 7.76 Crores approx. have been allotted in the year 2023-24 from DMF funds which were used as per the objectives of DMF Rules.
2. **SEAC while evaluating presentation suggested that lease should be demarcated after each monsoon period.**
 - District Mining Officer, Hamirpur informed that as a matter of practice the lease holders are directed to get demarcation of lease after each monsoon period and erect pillars (in case damaged in monsoon) under the supervision of Mining and Revenue officials. A demarcation report in this aspect is prepared and issued to lease holder.
3. **SEAC suggested that demarcation report of the lease only includes corner pillar coordinates and should also mention details of non-working/restricted zone in case active water channel is observed in the lease while conducting demarcation?**
 - District Mining Officer, Hamirpur informed that as per the Rule of UPMMCR-2021, geo-coordinates of the lease area are published in e-tender and initial demarcation report of corner pillar coordinates is issued to project proponent along with LoI and Lease Map. The RQP/Consultant prepares the surface and geological maps in mine plan in which the features of non-working/restricted zone are presented. The DGM-Lucknow after satisfaction approves such mine plans and such zones are shown in EIA and salient features of E.C. under workable / non-workable area category.
4. **SEAC asked about the further mineral development in District Hamirpur?**
 - District Mining Officer, Hamirpur informed that at present there is 09 new mining lease areas has been proposed in the district which has mineral potential. The SEAC informed that Sub-Divisional Committee has to follow the entire procedure every time, in case any new lease is identified, as per SOP issued by SEIAA/SEAC.
5. **SEAC suggested that District Mineral Fund should be used for mitigating environmental concerns related to air and water pollution.**
 - District Mining Officer, Hamirpur agreed to the point and ensured the SEAC that the suggestion will be incorporated by District Administration.
6. **SEAC raised concern about safety of bridges and other structures by maintaining the standard distance from all the leases of the district.**
 - District Mining Officer, Hamirpur informed that as per Uttar Pradesh Minor Mineral Concession Rule 2021 (UPMMCR 2021) and Sustainable Sand Mining Management

Guidelines 2016 (SSMG 2016) all leases are individually analyzed for Environmental Sensitivity.

The joint committee has gone through the reply of queries submitted by the DGM and found the reply seems to be satisfactory. The joint committee also noted that the points raised in complaint letter review by the Mining Department and found that the issues mentioned in point no.1, it is informed that due to typographical error in page no. 12 area mentioned as (Existing-1095.528 ha, Proposed-1399.604 ha) instead of (Existing-2331.632 ha, Proposed-163.5 ha) which was rectified and mentioned in final DSR. All the other points mentioned in compliant letter are irrelevant.

In view of above, the joint committee after detailed deliberation recommended to approve the District Survey Report (DSR) of District-Hamirpur along with following conditions:

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. It was informed that there are 119 mining lease areas are proposed in the final DSR.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
7. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

Agenda (7): Evaluation/Appraisal of District Survey Report (DSR) of District- Siddharthnagar

Background:

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Siddharthnagar submitted the draft DSR vide its letter no. 274/खनिज सहायक/डीएसआर/2024-25, dated 12/09/2024 for evaluation/appraisal/approval before SEIAA/SEAC. The draft DSR was forwarded to the Director – Geology & Mining by Secretariat for comments and suggestions. The Director, Geology & Mining have provided their comments and suggestions vide letter no. 1435/डीएसआर, dated 20/09/2024 and mentioned as follows:







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"...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद सिद्धार्थनगर द्वारा प्रस्तुत ड्राफ्ट डी0एस0आर0 का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-07-2018 Enforcement and Monitoring Guidelines for Sand Mining - 2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया...."

The Secretariat put up this DSR in joint meeting of SEAC-1 & SEAC-2 on dated 10/10/2024. During the meeting a presentation was given by Shri Mukesh Kumar Mishra, Mining Officer, Siddharthnagar along with other senior officers of DGM.

Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 10/10/2024

Joint meeting of SEAC-1 & SEAC-2 was convened 10/10/2024 for evaluation/appraisal of DSR of District-Siddharthnagar. Based on the documents submitted, a presentation on DSR Siddharthnagar for minor mineral River Bed Material - RBM (Sand/Bajri/Boulder) / Sand Mining-2024 was made by Shri Mukesh Kumar Mishra, Mining Officer, Siddharthnagar along with Senior Officials of D.G.M. -UP.

Para wise response and compliance as per the "Standard Operating Procedure" formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1&2. On the basis of documents and presentation the following facts have emerged:-

1. The initial District Survey Report of District- Siddharthnagar was prepared in Year- 2020 in line with the MoEF Notification dated 15-Jan-2016, which was subsequently amended from time to time and finally there were total 03 mining lease areas.
2. Thereafter, the updated DSR of District- Siddharthnagar was prepared by Sub-Divisional Committee of District- Siddharthnagar in Year-2024 and total 05 (03 existing and 02 new) mining lease areas have been proposed in updated DSR.
3. Lease wise area, gata/ khand no., proposed minable quantity, geo-coordinates, transportation route are proposed and cluster analysis and contiguous cluster analysis is done in Annexure-1 to Annexure-7 of proposed DSR.
4. Individual leases are analysed for environmental sensitivity, transportation routes through cadastral map and Google map.
5. As per the information provided by District Magistrate, Siddharthnagar vide its letter no. 274/खनिज सहायक/डी0एस0आर0/2024-25, dated 12/09/2024, the DSR was uploaded in public domain for the period of 30 days and no complaints have been received during this period.
6. The Final Draft DSR of District-Siddharthnagar has been also examined by the Director, Directorate of Geology & Mining, U.P.
7. Lease wise NOC from Forest and Irrigation Department for all the 05 areas of Final Draft DSR has been obtained.

SEAC Deliberation:

1. SEAC asked about the status of utilization of DMF Funds?

- District Mining Officer, Ghazipur informed that funds amounting to Rs 2,38,94,929/- approx. have been allotted from the year 2018 from DMF funds which were used as per the objectives of DMF Rules.

2. **SEAC while evaluating presentation suggested that lease should be demarcated after each monsoon period.**
 - District Mining Officer, Siddharthnagar informed that as a matter of practice the lease holders are directed to get demarcation of lease after each monsoon period and erect pillars (in case damaged in monsoon) under the supervision of Mining and Revenue officials. A demarcation report in this aspect is prepared and issued to lease holder.
3. **SEAC suggested that demarcation report of the lease only includes corner pillar coordinates and should also mention details of non-working/restricted zone in case active water channel is observed in the lease while conducting demarcation?**
 - District Mining Officer, Siddharthnagar informed that as per the Rule of UPMPCR-2021, geo-coordinates of the lease area are published in e-tender and initial demarcation report of corner pillar coordinates is issued to project proponent along with LoI and Lease Map. The RQP/Consultant prepares the surface and geological maps in mine plan in which the features of non-working/restricted zone are presented. The DGM-Lucknow after satisfaction approves such mine plans and such zones are shown in EIA and salient features of E.C. under workable / non-workable area category.
4. **SEAC asked about the further mineral development in District Kaushambi?**
 - District Mining Officer, Siddharthnagar informed that at present there is 02 new mining lease areas has been proposed in the district which has mineral potential. The SEAC informed that Sub-Divisional Committee has to follow the entire procedure every time, in case any new lease is identified, as per SOP issued by SEIAA/SEAC.
5. **SEAC suggested that District Mineral Fund should be used for mitigating environmental concerns related to air and water pollution.**
 - District Mining Officer, Siddharthnagar agreed to the point and ensured the SEAC that the suggestion will be incorporated by District Administration.
6. **SEAC raised concern about safety of bridges and other structures by maintaining the standard distance from all the leases of the district.**
 - District Mining Officer, Siddharthnagar informed that as per Uttar Pradesh Minor Mineral Concession Rule 2021 (UPMMCR 2021) and Sustainable Sand Mining Management Guidelines 2016 (SSMG 2016) all leases are individually analyzed for Environmental Sensitivity.

The joint committee after detailed deliberation recommended to approve the District Survey Report (DSR) of District- Siddharthnagar along with following conditions:

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. It was informed that there are 05 mining lease areas are proposed in the final DSR.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.

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4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
7. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

Agenda (8): Evaluation/Appraisal of District Survey Report (DSR) of District- Ghazipur**Background:**

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Ghazipur submitted the draft DSR vide its letter no. 3467 / 12-खनन / 2024, dated 24/09/2024 for evaluation /appraisal/approval before SEIAA/SEAC. The draft DSR was forwarded to the Director – Geology & Mining by Secretariat for comments and suggestions. The Director, Geology & Mining have provided their comments and suggestions vide letter no. 1469/डी0एस0आर0, dated 25/09/2024 and mentioned as follows:

“...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद गाजीपुर द्वारा प्रस्तुत ड्राफ्ट डी0एस0आर0 का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-07-2018 Enforcement and Monitoring Guidelines for Sand Mining -2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया...”

The Secretariat put up this DSR in joint meeting of SEAC-1 & SEAC-2 on dated 10/10/2024. During the meeting a presentation was given by Shri Parasnath Yadav, Mining Officer, Ghazipur along with other senior officers of DGM.

Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 10/10/2024

Joint meeting of SEAC-1 & SEAC-2 was convened 10/10/2024 for evaluation/appraisal of DSR of District- Ghazipur. Based on the documents submitted, a presentation on DSR Ghazipur for minor mineral River Bed Material - RBM (Sand/Bajri/Boulder) / Sand Mining-2024 was made by Shri Parasnath Yadav, Mining Officer, Ghazipur along with Senior Officials of D.G.M. –UP.

Para wise response and compliance as per the "Standard Operating Procedure" formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1&2. On the basis of documents and presentation the following facts have emerged:-

1. The initial District Survey Report of District- Ghazipur was prepared in Year- 2017 in line with the MoEF Notification dated 15-Jan-2016, which was subsequently amended from time to time and finally there were total 06 mining lease areas.
2. Thereafter, the updated DSR of District- Ghazipur was prepared by Sub-Divisional Committee of District- Ghazipur in Year-2024 and total 04 (02 existing and 02 new) mining lease areas have been proposed in updated DSR.
3. Lease wise area, gata/ khand no., proposed minable quantity, geo-coordinates, transportation route are proposed and cluster analysis and contiguous cluster analysis is done in Annexure-1 to Annexure-7 of proposed DSR.
4. Individual leases are analysed for environmental sensitivity, transportation routes through cadastral map and Google map.
5. As per the information provided by District Magistrate, Ghazipur vide its letter no. 3467 / 12-अनन / 2024, dated 24/09/2024, the DSR was uploaded in public domain for the period of 30 days and no complaints have been received during this period.
6. The Final Draft DSR of District- Ghazipur has been also examined by the Director, Directorate of Geology & Mining, U.P.
7. Lease wise NOC from Forest and Irrigation Department for all the 04 areas of Final Draft DSR has been obtained.

SEAC Deliberation:

1. **SEAC asked about the status of utilization of DMF Funds?**
 - District Mining Officer, Ghazipur informed that funds amounting to Rs 25.04 Lakhs approx. have been allotted from the year 2018 from DMF funds which were used as per the objectives of DMF Rules.
2. **SEAC while evaluating presentation suggested that lease should be demarcated after each monsoon period.**
 - District Mining Officer, Ghazipur informed that as a matter of practice the lease holders are directed to get demarcation of lease after each monsoon period and erect pillars (in case damaged in monsoon) under the supervision of Mining and Revenue officials. A demarcation report in this aspect is prepared and issued to lease holder.
3. **SEAC suggested that demarcation report of the lease only includes corner pillar coordinates and should also mention details of non-working/restricted zone in case active water channel is observed in the lease while conducting demarcation?**
 - District Mining Officer, Ghazipur informed that as per the Rule of UPMMCR-2021, geo-coordinates of the lease area are published in e-tender and initial demarcation report of corner pillar coordinates is issued to project proponent along with Lol and Lease Map. The RQP/Consultant prepares the surface and geological maps in mine plan in which the features of non-working/restricted zone are presented. The DGM-Lucknow after satisfaction approves such mine plans and such zones are shown in EIA and salient features of E.C. under workable / non-workable area category.

4. SEAC asked about the further mineral development in District Ghazipur?

- District Mining Officer, Ghazipur informed that at present there is 02 new mining lease areas has been proposed in the district which has mineral potential. The SEAC informed that Sub-Divisional Committee has to follow the entire procedure every time, in case any new lease is identified, as per SOP issued by SEIAA/SEAC.

5. SEAC suggested that District Mineral Fund should be used for mitigating environmental concerns related to air and water pollution.

- District Mining Officer, Ghazipur agreed to the point and ensured the SEAC that the suggestion will be incorporated by District Administration.

6. SEAC raised concern about safety of bridges and other structures by maintaining the standard distance from all the leases of the district.

- District Mining Officer, Ghazipur informed that as per Uttar Pradesh Minor Mineral Concession Rule 2021 (UPMMCR 2021) and Sustainable Sand Mining Management Guidelines 2016 (SSMG 2016) all leases are individually analyzed for Environmental Sensitivity.

The joint committee after detailed deliberation recommended to approve the District Survey Report (DSR) of District-Ghazipur along with following conditions:

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. It was informed that there are 04 mining lease areas are proposed in the final DSR.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
7. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

Agenda (9): Evaluation/Appraisal of District Survey Report (DSR) of District-Pravagraj**Background:**

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O.

141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Prayagraj submitted the draft DSR vide its letter no. 1688/Khanij/2024-25, dated 22/08/2024 for evaluation /appraisal/approval before SEIAA/SEAC. The draft DSR was forwarded to the Director – Geology & Mining by Secretariat for comments and suggestions. The Director, Geology & Mining have provided their comments and suggestions vide letter no. 1401/DSR, dated 12/09/2024 and mentioned as follows:

“...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद, प्रयागराज द्वारा प्रस्तुत ड्राफ्ट डी0एस0आर0 का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-07-2018 Enforcement and Monitoring Guidelines for Sand Mining-2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया...”

The Secretariat put up this DSR in joint meeting of SEAC-1 & SEAC-2 on dated 24/09/2024. During the meeting a presentation was given by Shri Ajay Kumar Yadav, Mining Officer, Prayagraj along with other senior officers of DGM.

The Secretariat informed the committee that earlier the District Survey Report (DSR) of District-Prayagraj was put up in joint meeting of SEAC-1&2 dated 24/09/2024 and observed as follows:

“...During the appraisal of DSR the Secretariat informed the joint committee that a compliant letter dated 20/09/2024 of Shri Sanjay Tiwari, Environment Activist, Village-Diha, Karchhana, Prayagraj has been received in Secretariat against the District Survey Report of Prayagraj. The committee has gone through the compliant letter and opined that the above compliant letter should be shared with Mining Department to submit factual report on the points raised in compliant letter dated 20/09/2024 along with supporting documents. The matter will be discussed after receipt of above information.”

In view of above decision, District Magistrate, Prayagraj vide its order dated 29/09/2024 form a joint committee of Additional District Magistrate (Admin), Prayagraj and Senior Mining Officer, Prayagraj to provide a factual report on the issued raised in compliant letter dated 20/09/2024 of Shri Sanjay Tiwari. District Magistrate, Prayagraj vide its letter no. 1907/Khanij/2024-25, dated 08/10/2024 provided the factual report to SEAC and mentioned as follows:

“...जनपद प्रयागराज के साधारण बालू के तैयार नवीन जिला सर्वेक्षण रिपोर्ट 2024 के सम्बन्ध में श्री संजय तिवारी, पर्यावरण कार्यकर्ता निवासी ग्राम-डीहा, करछना, प्रयागराज द्वारा प्रस्तुत शिकायती पत्र दिनांक 20.09.2024 के सम्बन्ध में Minutes of the Joint Meeting of SEAC-1 and SEAC-2 U.P. held on 24/09/2024 में लिये गये निर्णय के क्रम में जिलाधिकारी महोदय के आदेश दिनांक 29.09.2024 के अनुपालन में तथ्यात्मक जाँच आख्या निम्नवत् है:-

बिन्दु-1	उत्तर-
1. यह कि सैंड मैनेजमेंट गाइडलाइन 2016 व 2020 में दिए गए प्राविधानों के तहत प्रत्येक 05 वर्ष पर जिले का जिला सर्वेक्षण रिपोर्ट (डीएसआर) बनाकर ही खनन क्षेत्र का निर्धारण किया जाना नियमावली	उपरोक्त बिन्दु के सम्बन्ध में स्पष्ट करना है कि खनन नीति-2017 में किये गये प्राविधानानुसार जनपद प्रयागराज में साधारण बालू के खनन क्षेत्रों का जिला सर्वेक्षण रिपोर्ट-2017 में तैयार कराया गया था। निदेशक, भूतत्व एवं खनिकर्म निदेशालय उ0प्र0 खनिज भवन, लखनऊ के पत्र सं0- 1496/एम-1एचिन्हाकन/2020(II) दिनांक 18.12.2020 व पत्र सं0-1992/एम-1ए चिन्हाकन /2020(II) दिनांक 18.01.2021

<p>में है जिसके तहत जनपद प्रयागराज में वर्ष 2018 में बालू खनन क्षेत्रों के संबंध में जिला सर्वेक्षण रिपोर्ट (डीएसआर) बनाया गया था जिसे 5 वर्ष के पश्चात पुनः निर्धारण किया जाना था, किंतु संबंधित अधिकारियों द्वारा उदासीनता दिखाते हुए निर्धारित अवधि में डीएसआर नहीं बनाया गया इस कारण से विगत वर्षों में SEIAA यूपी में पर्यावरण अनापत्ति से संबंधित प्रकरण लंबित पड़े हुए हैं, इसके मुख्य रूप से उत्तरदाई जिला स्तरीय राज्य अधिकारी हैं।</p>	<p>के द्वारा उपखनिजों के नये खनन क्षेत्रों के चिन्हांकन कर डीएसआर में सम्मिलित करने हेतु प्रस्ताव उपलब्ध कराने के निर्देश के अनुपालन में आदेश सं०-2866/खनन/2022-23 दिनांक 19.01.2023 द्वारा गठित समिति के अनुपालन में जनपद प्रयागराज के साधारण बालू के 32 पुराने खनन क्षेत्र जो वर्ष 2017 के डीएसआर में सम्मिलित थे तथा 03 नये खनन क्षेत्रों कुल 35 साधारण बालू खनन क्षेत्रों के डीएसआर से सम्बन्धित एनेक्चर 1, 2 व 7 पर सूचना निर्धारित प्रारूप पर पत्र सं०-441/खनिज/2023-24 दिनांक 16.05.2023 द्वारा निर्देशक, भूतत्व एवं खनिकर्म निदेशालय को उपलब्ध करायी गयी थी। उक्त के क्रम में निर्देशक, भूतत्व एवं खनिकर्म निदेशालय के पत्र सं०-1003/एम-228/2017 (खनन नीति)- डीएसआर दिनांक 08.09.2023 द्वारा साधारण बालू के 03 नये खनन क्षेत्रों को खनन परिहार पर 05 वर्षों के लिए जिला सर्वेक्षण रिपोर्ट में संयोजित किये जाने हेतु अनुमति प्रदान की गयी थी।</p> <p>निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, खनिज भवन, लखनऊ के पत्र संख्या-1665/एम-228/खनन नीति-2017 डी० एस०आर० दिनांक 15.12.2023 एवं पत्र सं०- 2182/एम०-228/खनन नीति-2017 डी० एस०आर० दिनांक 12.02.2024 द्वारा जनपदों के जिला सर्वेक्षण रिपोर्ट (डी०एस०आर०) के अनुमोदन हेतु प्रस्ताव SEIAA एवं SEAC की संयुक्त बैठक दिनांक 02.02.2024 में लिये गये निर्णय एवं तैयार की गयी Standard Operating Procedure (SOP) के अनुसार जनपद प्रयागराज में उपलब्ध उपखनिज यथा साधारण बालू, सीण्ड स्टोन तथा सिलिका सीण्ड के खनन क्षेत्रों के जिला सर्वेक्षण रिपोर्ट तैयार किये जाने हेतु आदेश संख्या-2984/खनिज/2023-24 दिनांक 11.03.2024 द्वारा गठित Sub-Divisional Committee (SDC) की बैठक दिनांक 25.06.2024 को सम्पन्न हुई थी, जिसमें तैयार किये गये ड्राफ्ट रिपोर्ट एनेक्जर 1 से 7 का परीक्षण किया गया, परीक्षणोपरान्त ड्राफ्ट को पत्र संख्या-1069/खनिज/SOP-बैठक/2024-25 दिनांक 01.07.2024 को पब्लिक डोमेन (जिले की वेबसाइट), कलेक्ट्रेट कार्यालय एवं खनन कार्यालय पर 30 दिवस के लिए आपत्तियां/ सुझाव प्राप्त किये जाने हेतु अपलोड किया गया था तथा दो हिन्दी दैनिक समाचार पत्रों में भी प्रकाशन करायी गयी। कार्यालय पत्र संख्या -1385/खनिज/2024-25 दिनांक 02.08.2024 द्वारा तैयार ड्राफ्ट में अंतिम निर्णय लिये जाने हेतु गठित Sub-Divisional Committee (SDC) की बैठक दिनांक 08.08.2024 में की गयी संस्तुति अनुसार साधारण बालू खनन क्षेत्रों के तैयार नवीन जिला सर्वेक्षण रिपोर्ट 2024 पर अनुमोदन प्रदान हेतु प्रस्ताव प्रेषित किया गया है।</p> <p>यहाँ यह भी उल्लेखनीय है कि जनपद प्रयागराज के साधारण बालू के 35 खनन क्षेत्रों का तैयार जिला सर्वेक्षण रिपोर्ट टोपो मानचित्र के अनुसार था, जिसे वर्तमान नियमों के तहत खसरा मानचित्र पर व्यवस्थित किये जाने हेतु साधारण बालू खनन क्षेत्रों के अन्तर्गत आने वाले विभिन्न ग्रामों के राजस्व मानचित्र प्राप्त कर पूर्ण कार्यवाही सम्पन्न करायी गयी है, जिसके अन्तर्गत 05 खनन क्षेत्र जलमग्न पाये जाने तथा 07 खनन क्षेत्र के सम्बन्ध में वन विभाग द्वारा कछुआ सेंचुरी की परिधि में होने के कारण वन अनापत्ति न दिये जाने के फलस्वरूप कुल 12 खनन क्षेत्रों को डीएसआर से हटाते हुए वर्तमान में 23 खनन क्षेत्रों का नवीन जिला सर्वेक्षण रिपोर्ट 2024 अनुमोदन हेतु प्रेषित किया गया है।</p> <p>उपरोक्त से स्वतः स्पष्ट है कि जनपद प्रयागराज के साधारण बालू खनन क्षेत्रों के जिला सर्वेक्षण रिपोर्ट के सम्बन्ध में कोई भी उदासीनता नहीं बरती गयी है।</p>
<p>2. यह कि विगत माह में जनपद प्रयागराज में बालू खंड से संबंधित जिला सर्वेक्षण रिपोर्ट (डीएसआर) बनाए जाने की जानकारी प्रार्थी को हुई तो प्रार्थी के द्वारा जनपद प्रयागराज की NIC की वेबसाइट पर उपरोक्त रिपोर्ट की खोज किया</p>	<p>उक्त बिन्दु के सम्बन्ध में स्पष्ट करना है कि एस०ओ०पी० के अनुसार जनपद प्रयागराज के साधारण बालू खनन क्षेत्रों के नवीन जिला सर्वेक्षण रिपोर्ट तैयार किये जाने हेतु गठित एस०डी०सी० की आख्या दिनांक 25.06.2024 के अनुसार तैयार जिला सर्वेक्षण रिपोर्ट के ड्राफ्ट रिपोर्ट एवं एनेक्चर-1 से 7 को पब्लिक डोमेन (जिले की वेबसाइट) पर दिनांक 01.07.2024 अपलोड करते हुए कलेक्ट्रेट कार्यालय एवं खनन कार्यालय पर 30 दिवस के अनुसार आपत्तियां/सुझाव मांगे गये थे तथा 02 हिन्दी दैनिक</p>

<p>तो NIC में कहीं पर भी उपरोक्त नए जिला सर्वेक्षण रिपोर्ट संबंधित कोई भी डाटा/जानकारी उपलब्ध नहीं पाई गई इससे स्पष्ट है कि संबंधित अधिकारी द्वारा आपत्ति का आमंत्रण किए जाने संबंधित प्राविधान का अनुपालन नहीं कराया गया।</p>	<p>समाचार पत्रों (दैनिक जागरण तथा अमर उजाला) में भी प्रकाशित कराया गया था, जिसके क्रम में मे० वेदान्ता इण्टरप्राईजेज प्रो० श्री कदम राज सिंह पुत्र स्व० भानु प्रताप सिंह निवासी ग्राम अमावों, मधूपुर, जिला जौनपुर (उ०प्र०) के पत्र दिनांक 29.07.2024 द्वारा आपत्ति प्रस्तुत की गयी थी, जिसे आदेश सं०-1482/खनन/ 2024-25 दिनांक 08.08.2024 द्वारा निस्तारित करते हुए आपत्तिकर्ता को सूचित कर दिया गया था। इस प्रकार शिकायतकर्ता का यह कथन कि जिला सर्वेक्षण रिपोर्ट को एन०आई०सी० के वेबसाईट पर अपलोड नहीं किया गया है निराधार, असत्य एवं भ्रामक है।</p>
<p>3. यह कि प्रयागराज में यमुना नदी में बने हुए बालू खनन क्षेत्रों में अधिकतर खंड खनन अवधि अर्थात् मई-जून तक 60-70% और कहीं-कहीं तो 80% क्षेत्र सदैव जलमग्न रहते हैं इसलिए परिवर्तन स्वरूप बनाए जाने वाले जिला सर्वेक्षण रिपोर्ट (डीएसआर) में इसे चिन्हित कर संशोधन किया जाना पर्यावरणीय दृष्टिकोण से उचित है, किंतु जनपद प्रयागराज के यमुना नदी में बने हुए बालू खंडों में इस प्रकार से जलमग्न क्षेत्र का कोई परीक्षण नहीं किया गया बल्कि पूर्व से बने हुए खंडों को ही संलग्न करते हुए यथावत नया डीएसआर बनाकर खनन निदेशालय भेजे जाने की जानकारी प्रार्थी को हुई है जो नियमानुसार नहीं है क्योंकि तहसील करछना के यमुना नदी में बने खंड स्थित ग्राम मढीका, मीरखपुर, विद्यापीठ, बसवार जो कि 80-100% तक खनन अवधि जून माह तक भी सदैव जलमग्न रहते हैं, तथा इसी प्रकार जनपद प्रयागराज में ही तहसील बारा के यमुना नदी तल के बालू खनन क्षेत्र स्थित ग्राम-नगरवार, मानपुर, कचरा, मिसिरपुर, मझियारी, भंभीर जिनके क्षेत्र भी खनन अवधि माह जून तक भी 80-100% तक जलमग्न रहते हैं (साक्ष्य के रूप में गूगल मैप से संबंधित क्षेत्र का अवलोकन करने का कष्ट करे) इस प्रकार जलमग्न क्षेत्र को नए जिला सर्वेक्षण रिपोर्ट (डीएसआर) में शामिल करने के कारण पर्यावरण नियमों का उल्लंघन हुआ है।</p>	<p>उक्त बिन्दु के सम्बन्ध में स्पष्ट करना है कि एस०ओ०पी० के अनुसार जनपद प्रयागराज के साधारण बालू खनन क्षेत्रों की जिला सर्वेक्षण रिपोर्ट तैयार किये जाने हेतु आदेश सं०-2984/खनिज/ 2023-24 दिनांक 11.03.2024 द्वारा एस०डी०सी० की टीम गठित की गयी थी, जिनमें निम्न सदस्य हैं-</p> <ol style="list-style-type: none"> 1. समस्त उपजिलाधिकारी, प्रयागराज। 2. प्रभागीय निदेशक, सामाजिक वानिकी वन प्रभाग, प्रयागराज द्वारा नामित वन क्षेत्राधिकारी। 3. अभिशापी अभियंता, सिंचाई विभाग, प्रयागराज। 4. क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड, प्रयागराज। 5. ज्येष्ठ खान अधिकारी, प्रयागराज। 6. खान निरीक्षक, प्रयागराज। 7. सर्वेक्षक, क्षेत्रा०, प्रयागराज। 8. मानचित्रकार, क्षेत्रा०, प्रयागराज। <p>उपरोक्त एस०डी०सी० कमेटी द्वारा प्रस्तुत स्थलीय/अभिलेखीय आख्या के आधार पर जिला सर्वेक्षण रिपोर्ट तैयार करायी गयी है। एस०डी०सी० कमेटी द्वारा जनपद प्रयागराज के साधारण बालू के 05 खनन क्षेत्रों के सम्बन्ध में क्षेत्र जलमग्न होने की आख्या तथा 07 खनन क्षेत्रों हेतु वन अनापत्ति न प्राप्त होने के आधार पर उसे जिला सर्वेक्षण रिपोर्ट से हटा दिया गया है। एस०डी०सी० कमेटी द्वारा तहसील बारा के अन्तर्गत आने वाले खनन क्षेत्रों की दिनांक 10.06.2024, तहसील करछना के खनन क्षेत्रों की दिनांक 06.06.2024, तहसील हण्डिया के खनन क्षेत्रों की दिनांक 11.06.2024, तहसील मेजा के खनन क्षेत्रों की दिनांक 07.06.2024, तहसील सदर के खनन क्षेत्रों की दिनांक 11.06.2024 तथा तहसील कोरांव के खनन क्षेत्रों की दिनांक 04.06.2024 को स्थलीय जाँच की गयी थी। उक्त जाँच आख्या में उपखनिज की उपलब्धता के सम्बन्ध में आख्या प्रस्तुत की गयी है। तदनुसार नियमानुसार वन विभाग व सिंचाई विभाग से अनापत्ति प्राप्त करते हुए 23 खनन क्षेत्रों को जिला सर्वेक्षण रिपोर्ट में सम्मिलित किया गया है।</p> <p>यहाँ यह भी उल्लेखनीय है कि उक्त बिन्दु के शिकायत में उल्लेखित ग्राम मढीका, मीरखपुर, विद्यापीठ व बसवार जिसे 80 से 100 प्रतिशत तक खनन अवधि जून माह तक भी सदैव जलमग्न बताया गया है के सम्बन्ध में स्पष्ट करना है कि ग्राम बसवार खण्ड सं०-14 में खनन पट्टा दिनांक 09.01.2023 से 08.01.2028 तक के लिए स्वीकृत/संचालित है तथा ग्राम मढीका, मीरखपुर, खण्ड सं०-16 में खनन पट्टा दिनांक 01.12.2021 से 30.11.2026 तक के लिए स्वीकृत/संचालित है।</p> <p>इसी प्रकार उक्त शिकायती बिन्दु में इंगित खनन क्षेत्र स्थित ग्राम-नगरवार, मानपुर, कचरा, मिसिरपुर, मझियारी, भंभीर जिसे भी 80 से 100 प्रतिशत जलमग्न बताया गया है, के सम्बन्ध में स्पष्ट करना है कि ग्राम मझियारी, खण्ड सं०-6 में साधारण बालू खनन पट्टा दिनांक 14.11.2023 से 13.11.2028 तक की अवधि के लिए खनन पट्टा स्वीकृत/ संचालित रहा है तथा ग्राम कचरा, खण्ड सं०-8 में साधारण बालू का खनन पट्टा दिनांक 08.11.2021 से 07.12.2028 तक स्वीकृत/संचालित है।</p> <p>इस प्रकार शिकायतकर्ता का यह कथन कि जलमग्न क्षेत्रों को नये जिला सर्वेक्षण रिपोर्ट में शामिल करने के कारण पर्यावरण नियमों उल्लंघन हुआ है, निराधार एवं असत्य है।</p>
<p>4. यह कि जिला स्तर से जो नया जिला सर्वे रिपोर्ट बना कर खनिज निदेशालय को भेजा गया है वह बिना मौके का निरीक्षण किये ऑफिस में बैठकर पुराने जिला सर्वेक्षण रिपोर्ट (डीएसआर) की नकल कर बनाया गया है जो कि</p>	

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<p>त्रुटिपूर्ण है क्योंकि विगत वर्षों में लगातार उक्त क्षेत्र में जल भराव रहा है इसके लिए विगत चार-पांच वर्षों का गूगल मैप में उपलब्ध जानकारी का अवलोकन व मिलान करके किया जाना उचित है।</p>	
<p>5. यह कि खनिज निदेशालय स्तर से टीम गठित कर यमुना नदी के उपरोक्त खनन खंडों से संबंधित जिला सर्वेक्षण रिपोर्ट (डीएसआर) का परीक्षण किया जाना पर्यावरणीय दृष्टिकोण से न्याय उचित होगा।</p>	<p>एसओओपीओ के अनुसार गठित एसओडीसीओ की टीम द्वारा सभी साधारण बालू के खनन क्षेत्रों का स्थलीय/अभिलेखीय परीक्षण किये जाने के उपरान्त प्रस्तुत आख्या के अन्तर्गत नवीन जिला सर्वेक्षण रिपोर्ट 2024 तैयार कराया गया है। इस प्रकार पुनः जांच किये जाने का वर्तमान में कोई औचित्य नहीं है क्योंकि मानसून सत्र होने के कारण वर्तमान में सभी खनन क्षेत्र जल भराव की स्थिति में हैं।</p>

यहाँ यह भी उल्लेखनीय है कि शिकायतकर्ता श्री संजय तिवारी, पर्यावरण कार्यकर्ता निवासी ग्राम-डीहा, करछना, प्रयागराज से सम्पर्क किये जाने के प्रयास से यह स्पष्ट हुआ कि ग्राम डीहा में श्री संजय तिवारी पर्यावरण कार्यकर्ता के रूप में कोई व्यक्ति मौजूद नहीं पाया गया तथा ग्राम डीहा के ग्राम प्रधान से जानकारी किये जाने पर भी उनके द्वारा बताया गया कि इस नाम का कोई पर्यावरण कार्यकर्ता ग्राम डीहा का निवासी नहीं है।

Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 10/10/2024

Joint meeting of SEAC-1 & SEAC-2 was convened on 10/10/2024 for evaluation/appraisal of DSR of District- Prayagraj. Based on the documents submitted, a presentation on DSR Prayagraj for minor mineral River Bed Sand/Morrum-2024 was made by Shri Ajay Kumar Yadav, Mining Officer, Prayagraj along with Senior Officials of D.G.M.-UP.

Para wise response and compliance as per the "Standard Operating Procedure" formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1&2. On the basis of documents and presentation the following facts have emerged:-

1. The initial District Survey Report of District-Prayagraj was prepared in Year- 2017 in line with the MoEF Notification dated 15-Jan-2016, which was subsequently amended from time to time and finally there were total 35 mining lease areas.
2. Thereafter, the updated DSR of District-Prayagraj was prepared by Sub-Divisional Committee of District- Prayagraj in Year-2024 and total 23 (23 existing govt. land) mining lease areas have been proposed in updated DSR.
3. Lease wise area, gata/ khand no., proposed minable quantity, geo-coordinates, transportation route are proposed and cluster analysis and contiguous cluster analysis is done in Annexure-1 to Annexure-7 of proposed DSR.
4. Individual leases are analysed for environmental sensitivity, transportation routes through cadastral map and Google map.
5. As per the information provided by District Magistrate, Prayagraj vide its letter no. 1688/Khanj/ 2024-25, dated 22/08/2024, the DSR was uploaded in public domain for the period of 30 days and compliant letter dated 29/07/2024 of Shri Kadamraj, M/s Vedansh Enterprises has been received during this period regarding khand no. 27 & 28 mentioned in draft DSR serial number 16 and 17. The above compliant letter put up in Sub-Divisional Committee (SDC) meeting dated 08/08/2024 and the committee take cognizance of compliant letter and disposed accordingly. As per decision taken in SDC meeting dated 08/08/2024, a letter regarding disposal of compliant also sent to complainant through registered post.
6. The Final Draft DSR of District-Prayagraj has been also examined by the Director, Directorate of Geology & Mining, U.P.
7. Lease wise NOC from Forest and Irrigation Department for all the 23 areas of Final Draft DSR has been obtained.

SEAC Deliberation:

1. **SEAC asked about the status of utilization of DMF Funds?**
 - District Mining Officer, Prayagraj informed that funds amounting to Rs 37,49,04,336.5/- approx. have been allotted and phase wise utilized since 2017 from DMF funds which were used as per the objectives of DMF Rules.
2. **SEAC while evaluating presentation suggested that lease should be demarcated after each monsoon period.**
 - District Mining Officer, Prayagraj informed that as a matter of practice the lease holders are directed to get demarcation of lease after each monsoon period and erect pillars (in case damaged in monsoon) under the supervision of Mining and Revenue officials. A demarcation report in this aspect is prepared and issued to lease holder.
3. **SEAC suggested that demarcation report of the lease only includes corner pillar coordinates and should also mention details of non-working/restricted zone in case active water channel is observed in the lease while conducting demarcation?**
 - District Mining Officer, Prayagraj informed that as per the Rule of UPMMCR-2021, geo-coordinates of the lease area are published in e-tender and initial demarcation report of corner pillar coordinates is issued to project proponent along with LoI and Lease Map. The RQP/Consultant prepares the surface and geological maps in mine plan in which the features of non-working/restricted zone are presented. The DGM-Lucknow after satisfaction approves such mine plans and such zones are shown in EIA and salient features of E.C. under workable / non-workable area category.
4. **SEAC asked about the further mineral development in District Prayagraj?**
 - District Mining Officer, Prayagraj informed that at present there is no new mining lease areas has been proposed in the district which has mineral potential. The SEAC informed that Sub-Divisional Committee has to follow the entire procedure every time, in case any new lease is identified, as per SOP issued by SEIAA/SEAC.
5. **SEAC suggested that District Mineral Fund should be used for mitigating environmental concerns related to air and water pollution.**
 - District Mining Officer, Prayagraj agreed to the point and ensured the SEAC that the suggestion will be incorporated by District Administration.
6. **SEAC raised concern about safety of bridges and other structures by maintaining the standard distance from all the leases of the district.**
 - District Mining Officer, Prayagraj informed that as per Uttar Pradesh Minor Mineral Concession Rule 2021 (UPMMCR 2021) and Sustainable Sand Mining Management Guidelines 2016 (SSMG 2016) all leases are individually analyzed for Environmental Sensitivity.

The joint committee has gone through the factual report provided by the District Magistrate, Prayagraj and after detailed discussion the SEAC of the opinion that the points

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raised in compliant letter are baseless and did not find any merit. Accordingly, the compliant is disposed off.

In view of above, the joint committee after detailed deliberation recommended to approved the District Survey Report (DSR) of District-Prayagraj along with following conditions:

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. It was informed that there are 23 mining lease areas are proposed in the final DSR.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
7. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

The meeting ended with a vote of thanks of Chairman.



(Dr. Ratan Kar)
Member, SEAC-1



(Om Prakash Srivastava)
Member, SEAC-1



(Dr. Brij Bharti Awasthi)
Member, SEAC-1

(Tanzar Ullah Khan)
Member, SEAC-2

(Dr. Shiv Om Singh)
Member, SEAC-2

(Ashish Tiwari)
Member-Secretary, SEAC-1&2



(Rajive Kumar)
Chairman, SEAC-1

(Dr. Harikesh Bahadur Singh)
Chairman, SEAC-2

Nodal, SEAC-1 & Nodal, SEAC-2

MoM prepared by Secretariat in consultation with Chairman & Members on the basis of decisions taken by joint committee during the meeting.

प्रेषक,

सदस्य सचिव,
एस0ई0आई0ए0ए0,
गोमती नगर, लखनऊ।

सेवा में,

निदेशक,
भूतत्व एवं खनिकर्म विभाग, उ0प्र0,
लखनऊ।

पत्रांक : 733 /पर्या./सामान्य/2023

दिनांक 08 नवम्बर, 2024

विषय:- District Survey Report (DSR) of District- Hamirpur के सम्बन्ध में।

महोदया,

कृपया अवगत कराना है कि आपके पत्र संख्या 1399/डी0एस0आर0 दिनांक 12.09.2024 द्वारा प्रेषित ड्राफ्ट डी0एस0आर0- जनपद हमीरपुर को राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति की बैठक दिनांक 10.10.2024 तथा राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण, उ0प्र0 की बैठक दिनांक 25.10.2024 में 119 पट्टों हेतु निम्न शर्तों के साथ अनुमोदन प्रदान किया गया :-

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. It was informed that there are 119 mining lease areas are proposed in the final DSR.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
7. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.
8. Replenishment study on the basis of which the mineral availability is assessed should be uploaded on websites of District and Mining Department Uttar Pradesh and submitted to SEIAA along with methodology adopted for study and details like geo-coordinates etc. of study points.
9. The District shall prepare a schedule for conducting replenishment study annually. This study should be done by a reputed Central or State Govt. institute and should be uploaded on the websites of district, Geology and Mining Department and submitted to SEIAA on its website. Quantity mined and auctioned shall be strictly based on replenishment study. District administration as well as Mining Department will follow all norms and procedure to ensure no illegal mining takes place.
10. Mining Department shall be responsible for demarcating the leases where-ever needed after the monsoon.

11. Details of social and environmental preservation work done like name of the villages, health care facility, School etc. under DMF should be uploaded on district website and submitted to SEIAA.
12. Geo-coordinates of each lease should be mentioned in the DSR and submitted to SEIAA online.
13. Clusters should be clearly marked on district map and submitted to SEIAA within a months.

समिति/प्राधिकरण की बैठक में लिये गये निर्णय के आलोक में सम्बन्धित कार्यवृत्त की प्रति इस अनुरोध के साथ प्रेषित है कि उक्त के सम्बन्ध में आवश्यक कार्यवाही करवाने का कष्ट करें।

संलग्नक- यथोक्त।

✓ प्रतिलिपि- जिलाधिकारी, हमीरपुर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

भवदीय,

(अजय कुमार शर्मा)
सदस्य सचिव,
एस0ई0आई0ए0ए0



(अजय कुमार शर्मा)
सदस्य सचिव,
एस0ई0आई0ए0ए0

Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 18/07/2024

The Joint Meeting of State Expert Appraisal Committee (SEAC – 1 & 2) was held in Directorate of Environment, U.P. on 18/07/24, following members were in the meeting:

1. Shri Rajive Kumar,	Chairman, SEAC-1
2. Dr. Harikesh Bahadur Singh,	Chairman, SEAC-2
3. Shri Ashish Tiwari,	Member-Secretary, SEAC - 1 & 2
4. Dr. Ajai Mishra,	Member, SEAC-1
5. Shri Om Prakash Srivastava,	Member, SEAC-1
6. Shri Umesh Chand Sharma,	Member, SEAC-1
7. Dr. Ratan Kar,	Member, SEAC-1
8. Dr. Brij Bihari Awasthi,	Member, SEAC-1
9. Dr. Amrit Lal Haldar,	Member, SEAC-2
10. Shri Tanzar Ullah Khan,	Member, SEAC-2
11. Prof. Jaswant Singh,	Member, SEAC-2
12. Dr. Shiv Om Singh,	Member, SEAC-2
13. Shri Naveen Das,	Add. Director, DGM, Lucknow
14. Shri. S.N.Patel,	Geologist, DGM, Lucknow
15. Shri Arjun Kumar,	Mining Officer, Banda

The Nodal Officers welcomed the Chairman's, Members and Officers of Mining Department in the meeting which was conducted via dual-mode (virtually/physically).

In the Joint committee meeting of SEAC-1 and SEAC-2 following agenda were discussed and resolved:-

Agenda: - Evaluation/Appraisal of District Survey Report (DSR) of District-Banda.

Background:

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Banda submitted the draft DSR vide its letter no. 262/parya/DSR/2023, dated 03/07/2024 for evaluation /appraisal/approval before SEIAA/SEAC. The draft DSR was forwarded to the Director – Geology & Mining by Secretariat for comments and suggestions. The Director, Geology & Mining have provided their comments and suggestions vide letter no. 866/DSR, dated 15/07/2024 and mentioned as follows:

“...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद बाँदा द्वारा प्रस्तुत ड्राफ्ट डी0एस0आर0 का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-4-2018 Enforcement and Monitoring Guidelines for Sand Mining -2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया...”

The Secretariat put up this DSR in joint meeting of SEAC-1 & SEAC-2 on dated 18/07/2024. During the meeting a presentation was given by Shri Arjun Kumar, Mining Officer along with other senior officers of DGM.

Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 18/07/24

Joint meeting of SEAC-1 & SEAC-2 was convened on 18/07/24 for evaluation/appraisal of DSR of District-Banda. Based on the documents submitted, a presentation on DSR Banda for minor mineral River Bed Material - RBM (Sand/Bajri/Boulder) / Sand Mining-2024 was made by Shri Arjun Kumar, District Mining Officer- Banda along with Senior Officials of D.G.M.–UP.

Para wise response and compliance as per the “Standard Operating Procedure” formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1 & 2. On the basis of documents and presentation the following facts have emerged:-

1. The initial District Survey Report of District-Banda was prepared in Year– 2017 in line with the MoEF Notification dated 15-Jan-2016. Further it has been updated time to time and finally it comprised 136 leases.
2. Thereafter the updated DSR of District-Banda was prepared by Sub-Divisional Committee of District-Banda in Year-2024 and total 110 (109 leases+01Patta land) areas have been proposed.
3. It was informed that out of 110 (109 leases+01Patta land) areas in the updated DSR, 08 lease are withheld because document verification is in process and other 02 leases (Gata No. 2,3,4,5/2,5/3,5/4,5/5,5/6,6-27, 28/1,28/2,28/3,29/1,30/2, 31, 32, 33/2, 34, 35, 37, 38, 40/1, 41-47, 49, 50, 100/7kha, Village-Raghavpur, Tehsil-Bebaru, Banda and Gata No. 224/47, Village-Nari Khadar, Tehsil-Pailani, Banda) are held in abeyance and will be approved after resolution of the complaints.
4. Lease wise area, gata/khand no., proposed minable quantity, geo-coordinates, transportation route are proposed and cluster analysis and contiguous cluster analysis is done in Annexure-1 to Annexure-7 of proposed DSR.
5. Individual leases are analysed for environmental sensitivity, transportation routes through topo-sheet, cadastral map and Google map.
6. The Final Draft DSR of District-Banda has been also examined by the Director, Directorate of Geology & Mining, U.P.
7. Lease wise NOC from Forest and Irrigation Department for 110 areas of Final Draft DSR has been obtained.

SEAC Deliberation:


1. **SEAC asked about the current scenario/status of the leases as Final Draft DSR?**
 - District Mining Officer, Banda informed that the DSR of district Banda was prepared in year-2017 and updated time to time. Lease wise replenishment studies were conducted in year – 2022 & 2023 which depicts that the rate of replenishment is good in the area. The maximum leases are fresh for which LoI has been issued to project proponents who are in the process of securing E.C.

2. **SEAC asked about the status of utilization of DMF Funds?**
 - District Mining Officer Banda informed that funds amounting to Rs. 13.75 Crores approx. have been allotted and phase wise utilized since 2017 from DMF funds which were used as per the objectives of DMF Rules.
3. **SEAC while evaluating presentation suggested that lease should be demarcated after each monsoon period.**
 - District Mining Officer Banda informed that as a matter of practice the lease holders are directed to get demarcation of lease after each monsoon period and erect pillars (in case damaged in monsoon) under the supervision of Mining and Revenue officials. A demarcation report in this aspect is prepared and issued to lease holder.
4. **SEAC suggested that composite digital mapping of all the leases should be done and displayed in the district website.**
 - District Mining Officer, Banda informed that mapping of lease has been done on Survey of India toposheets, Google satellite images and cadastral revenue maps. It was informed that the concept of uploading composite digital mapping of all the leases is being implemented and cluster and contiguous clusters are included in DSR.
5. **SEAC asked on the method adopted for verification of mineral deposits which are recommended in DSR?**
 - District Mining Officer, Banda informed that pre and post monsoon replenishment studies were conducted by Sub-Divisional committee as well as by the authorized person prior preparing DSR. The studies included physical survey, DGPS survey and Drone based survey in pre and post monsoon periods. Accordingly lease wise recommendation reports were made as compliances.
6. **SEAC suggested that demarcation report of the lease only includes corner pillar coordinates and should also mention details of non-working/restricted zone in case active water channel is observed in the lease while conducting demarcation?**
 - District Mining Officer, Banda informed that as per the Rule of UPMMCR-2021, geo-coordinates of the lease area are published in e-tender and initial demarcation report of corner pillar coordinates is issued to project proponent along with LoI and Lease Map. The RQP/Consultant prepares the surface and geological maps in mine plan in which the features of non-working/restricted zone is presented. The DGM-Lucknow after satisfaction approves such mine plans and such zones are shown in EIA and salient features of E.C. under workable / non-workable area category.
7. **SEAC asked about the further mineral development in district Banda?**
 - District Mining Officer Banda informed that 10 new areas have been identified in the district which has mineral potential. The SEAC informed that Sub-Divisional Committee has to follow the entire procedure every time, in case any new lease is identified, as per SOP issued by SEIAA/SEAC.

The joint committee after detailed deliberation recommended to approve the District Survey Report (DSR) of District-Banda along with following conditions:

1. The period of validity of DSR Banda shall be for the period of 05 years from the date of its approval.
2. Out of 110 (109 leases + 01Patta land) areas in the DSR, 08 lease are withheld because document verification is in process and other 02 leases are held in abeyance and will be approved after resolution of complaints. So 100 lease areas will be approved in present DSR.
3. If any new lease is identified, its validity will be co-terminus with the validity period of current DSR and Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the development and maintenance of haulage road.
7. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

The meeting ended with a vote of thanks of Chairman.


(Ashish Tiwari)
Member Secretary, SEAC-1 & 2

(Dr. Ajai Mishra)
Member, SEAC-1

(Dr. Brij Bihari Awasthi)
Member, SEAC-1

(Dr. Ratan Kar)
Member, SEAC-1

(Umesh Chandra Sharma)
Member, SEAC-1

(Om Prakash Srivastava)
Member, SEAC-1


(Dr. Amrit Lal Haldar)
Member, SEAC-2

(Tanzar Ullah Khan)
Member, SEAC-2

Prof. Jaswant Singh)
Member, SEAC-2

(Dr. Shiv Om Singh)
Member, SEAC-2


(Rajive Kumar)
Chairman, SEAC-1


(Dr. Harikesh Bahadur Singh)
Chairman, SEAC-2

Nodal, SEAC-1 & Nodal, SEAC-2

MoM prepared by Secretariat in consultation with Chairman & Members on the basis of decisions taken by joint committee during the meeting.

प्रेषक,

सदस्य सचिव,
एस0ई0आई0ए0ए0,
गोमती नगर, लखनऊ।

सेवा में,

निदेशक,
भूतत्व एवं खनिकर्म विभाग, उ0प्र0,
लखनऊ।

पत्रांक : 414 / पर्या./सामान्य/2023

दिनांक 07 अगस्त, 2024

विषय:- District Survey Report (DSR) of District- Banda के सम्बन्ध में।

महोदया,

कृपया अवगत कराना है कि ड्राफ्ट डी0एस0आर0-जनपद बांदा की राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति की बैठक दिनांक 18.07.2024 तथा राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण, उ0प्र0 की बैठक दिनांक 01.08.2024 में निम्न शर्तों के साथ अनुमोदन प्रदान किया गया :-

1. The period of validity of DSR Banda shall be for the period of 05 years from the date of its approval.
2. Out of 110 (109 leases + 01Patta land) areas in the DSR, 08 lease are withheld because document verification is in process and other 02 leases are held in abeyance and will be approved after resolution of complaints. So 100 lease areas will be approved in present DSR.
3. If any new lease is identified, its validity will be co-terminus with the validity period of current DSR and Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the development and maintenance of haulage road.
7. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.
8. Replenishment study on the basis of which the mineral availability is assessed should be uploaded on websites of District and Mining Department and submitted to SEIAA along with methodology adopted for study and details like geo-coordinates etc. of study points.
9. The District shall prepare a schedule for conducting replenishment study annually. This study should be done by a reputed Central or State Govt. institute and should be uploaded on the websites of district, Geology and Mining Department and submitted to SEIAA on its website. Quantity mined and auctioned shall be strictly based on replenishment study. District administration as well as Mining Department will follow all norms and procedure to ensure no illegal mining takes place.


HK

10. Mining Department shall be responsible for demarcating the leases where-ever needed after the monsoon.
11. SEIAA noted that in draft DSR unit of quantity used is not uniform, for example, under list of potential mining leases (existing and proposed) and Final List of Potential Mining Leases (existing & proposed) ,hence a clarification must be submitted and units of mineral availability should be same as that mentioned in LOI as well as in mining plans.
12. Validity of this DSR is 5 years from the date of approval and if during the currency of this DSR new areas are added information should be submitted to SEIAA.

समिति/प्राधिकरण की बैठक में लिये गये निर्णय के आलोक में सम्बन्धित कार्यवृत्त की प्रति इस अनुरोध के साथ प्रेषित है कि उक्त के सम्बन्ध में आवश्यक कार्यवाही करवाने का कष्ट करें।

संलग्नक- यथोक्त।

भवदीय,


(संजीव कुमार सिंह)
सदस्य सचिव,
एस0ई0आई0ए0ए0

प्रतिलिपि- जिलाधिकारी, बांदा को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।


(संजीव कुमार सिंह)
सदस्य सचिव,
एस0ई0आई0ए0ए0

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

Minutes of the 828th Meeting of the State Level Environment Impact Assessment Authority, UP (SEIAA) held on 01-08-2024

The meeting of 828th State Level Environment Impact Assessment Authority, UP (SEIAA) was held on-line on 01.08.2024 the Directorate of Environment. The following were present in the meeting:-

1. Smt. Mamta Sanjeev Dubey
2. Shri Paras Nath
3. Shri Sanjeev Kumar Singh

Chairman, SEIAA, U.P.
Member, SEIAA, U.P.
Member Secretary, SEIAA, U.P

Agenda-A

1. District Survey Report of Banda.

SEIAA agreed with the recommendation of SEAC to approve the District Survey Report (DSR) of District- Banda along with following conditions:-

1. Replenishment study on the basis of which the mineral availability is assessed should be uploaded on websites of District and Mining Department and submitted to SEIAA along with methodology adopted for study and details like geo-coordinates etc. of study points.
2. The District shall prepare a schedule for conducting replenishment study annually. This study should be done by a reputed Central or State Govt. institute and should be uploaded on the websites of district, Geology and Mining Department and submitted to SEIAA on its website. Quantity mined and auctioned shall be strictly based on replenishment study. District administration as well as Mining Department will follow all norms and procedure to ensure no illegal mining takes place.
3. Mining Department shall be responsible for demarcating the leases where-ever needed after the monsoon.
4. SEIAA noted that in draft DSR unit of quantity used is not uniform, for example, under list of potential mining leases (existing and proposed) and Final List of Potential Mining Leases (existing & proposed) ,hence a clarification must be submitted and units of mineral availability should be same as that mentioned in LOI as well as in mining plans.
5. Validity of this DSR is 5 years from the date of approval and if during the currency of this DSR new areas are added information should be submitted to SEIAA.

2. District Survey Report of Basti.

SEIAA agreed with the recommendation of SEAC to approve the District Survey Report (DSR) of District- Basti along with following conditions:-

1. Replenishment study on the basis of which the mineral availability is assessed should be uploaded on websites of District and Mining Department and submitted to SEIAA along with methodology adopted for study and details like geo-coordinates etc. of study points.

2. The District shall prepare a schedule for conducting replenishment study annually. This study should be done by a reputed Central or State Govt. institute and should be uploaded on the websites of district, Geology and Mining Department and submitted to SEIAA on its website. Quantity mined and auctioned shall be strictly based on replenishment study. District administration as well as Mining Department will follow all norms and procedure to ensure no illegal mining takes place.
3. Mining Department shall be responsible for demarcating the leases where-ever needed after the monsoon.
4. Validity of this DSR is 5 years from the date of approval and if during the currency of this DSR new areas are added information should be submitted to SEIAA.

3. District Survey Report of Shamli.

SEIAA agreed with the recommendation of SEAC to approve the District Survey Report (DSR) of District- Shamli along with following conditions:-

1. Replenishment study on the basis of which the mineral availability is assessed should be uploaded on websites of District and Mining Department and submitted to SEIAA along with methodology adopted for study and details like geo-coordinates etc. of study points.
2. The District shall prepare a schedule for conducting replenishment study annually. This study should be done by a reputed Central or State Govt. institute and should be uploaded on the websites of district, Geology and Mining Department and submitted to SEIAA on its website. Quantity mined and auctioned shall be strictly based on replenishment study. District administration as well as Mining Department will follow all norms and procedure to ensure no illegal mining takes place.
3. Mining Department shall be responsible for demarcating the leases where-ever needed after the monsoon.
4. Validity of this DSR is 5 years from the date of approval and if during the currency of this DSR new areas are added information should be submitted to SEIAA.

4. Show cause notice of Sand/Morrum Mining Project at Dhasan River, Gata No.- 1419 Kh, Khand No.- 1, Village: Dhamnaud, Tehsil Garautha & District: Jhansi, State: Uttar Pradesh., 5860/5578SIA/UP/CMIN/307619/2023.

SEIAA noted that a show cause notice was issued to the project proponent vide letter no. 221/Parya/SEIAA/5860-5578/2019 dated 27.06.2024 and no reply has been received in this regard. SEIAA also noted that as per NGT order dated 22.05.2024 in OA no. 440 of 2023 a committee has been constituted by NGT:-

... 14 In order to ascertain the extent of illegal mining in violation of the EC conditions by Respondent No. 11, we form a Joint Committee comprising of the representative of Member Secretary, CPCB, not below the rank of Senior Scientist, and RO, MoEF&CC, Lucknow who will act as a coordinating agency. The Committee will visit the site within a period of two weeks and will collect full information in respect of the extent of mining which has been done by Respondent No. 11 and the compliance/ non-compliance of 'general' and 'specific' conditions of EC by Respondent No. 11 which have been noted above and will submit the report before the Tribunal within four weeks.

Hence SEIAA opined that action regarding show cause notice shall be taken after the committee submits its report.

Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 18/07/2024

The Joint Meeting of State Expert Appraisal Committee (SEAC – 1 & 2) was held in Directorate of Environment, U.P. on 18/07/24, following members were in the meeting:

1. Shri Rajive Kumar,	Chairman, SEAC-1
2. Dr. Harikesh Bahadur Singh,	Chairman, SEAC-2
3. Shri Ashish Tiwari,	Member-Secretary, SEAC - 1 & 2
4. Dr. Ajai Mishra,	Member, SEAC-1
5. Shri Om Prakash Srivastava,	Member, SEAC-1
6. Shri Umesh Chand Sharma,	Member, SEAC-1
7. Dr. Ratan Kar,	Member, SEAC-1
8. Dr. Brij Bihari Awasthi,	Member, SEAC-1
9. Dr. Amrit Lal Halder,	Member, SEAC-2
10. Shri Tanzar Ullah Khan,	Member, SEAC-2
11. Prof. Jaswant Singh,	Member, SEAC-2
12. Dr. Shiv Om Singh,	Member, SEAC-2
13. Shri Naveen Das,	Add. Director, DGM, Lucknow
14. Shri. S.N.Patel,	Geologist, DGM, Lucknow
15. Shri Arjun Kumar,	Mining Officer, Banda

The Nodal Officers welcomed the Chairman's, Members and Officers of Mining Department in the meeting which was conducted via dual-mode (virtually/physically).

In the Joint committee meeting of SEAC-1 and SEAC-2 following agenda were discussed and resolved:-

Agenda: - Evaluation/Appraisal of District Survey Report (DSR) of District-Banda.

Background:

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Banda submitted the draft DSR vide its letter no. 262/parya/DSR/2023, dated 03/07/2024 for evaluation /appraisal/approval before SEIAA/SEAC. The draft DSR was forwarded to the Director – Geology & Mining by Secretariat for comments and suggestions. The Director, Geology & Mining have provided their comments and suggestions vide letter no. 866/DSR, dated 15/07/2024 and mentioned as follows:

"...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद बौदा द्वारा प्रस्तुत ड्राफ्ट सी०एस०आर० का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-4-2018 Enforcement and Monitoring Guidelines for Sand Mining -2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया..."

Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 18/07/2024

The Secretariat put up this DSR in joint meeting of SEAC-1 & SEAC-2 on dated 18/07/2024. During the meeting a presentation was given by Shri Arjun Kumar, Mining Officer along with other senior officers of DGM.

Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 18/07/24

Joint meeting of SEAC-1 & SEAC-2 was convened on 18/07/24 for evaluation/appraisal of DSR of District-Banda. Based on the documents submitted, a presentation on DSR Banda for minor mineral River Bed Material - RBM (Sand/Bajri/Boulder) / Sand Mining-2024 was made by Shri Arjun Kumar, District Mining Officer- Banda along with Senior Officials of D.G.M.-UP.

Para wise response and compliance as per the "Standard Operating Procedure" formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1 & 2. On the basis of documents and presentation the following facts have emerged:-

1. The initial District Survey Report of District-Banda was prepared in Year- 2017 in line with the MoEF Notification dated 15-Jan-2016. Further it has been updated time to time and finally it comprised 136 leases.
2. Thereafter the updated DSR of District-Banda was prepared by Sub-Divisional Committee of District-Banda in Year-2024 and total 110 (109 leases+01Patta land) areas have been proposed.
3. It was informed that out of 110 (109 leases+01Patta land) areas in the updated DSR, 08 lease are withheld because document verification is in process and other 02 leases (Gata No. 2,3,4,5/2,5/3,5/4,5/5,5/6,6-27, 28/1,28/2,28/3,29/1,30/2, 31, 32, 33/2, 34, 35, 37, 38, 40/1, 41-47, 49, 50, 100/7kha, Village-Raghavpur, Tehsil-Bebaru, Banda and Gata No. 224/47, Village-Nari Khadar, Tehsil-Pailani, Banda) are held in abeyance and will be approved after resolution of the complaints.
4. Lease wise area, gata/khand no., proposed minable quantity, geo-coordinates, transportation route are proposed and cluster analysis and contiguous cluster analysis is done in Annexure-1 to Annexure-7 of proposed DSR.
5. Individual leases are analysed for environmental sensitivity, transportation routes through topo-sheet, cadastral map and Google map.
6. The Final Draft DSR of District-Banda has been also examined by the Director, Directorate of Geology & Mining, U.P.
7. Lease wise NOC from Forest and Irrigation Department for 110 areas of Final Draft DSR has been obtained.

SEAC Deliberation:

1. SEAC asked about the current scenario/status of the leases as Final Draft DSR?
 - District Mining Officer, Banda informed that the DSR of district Banda was prepared in year-2017 and updated time to time. Lease wise replenishment studies were conducted in year – 2022 & 2023 which depicts that the rate of replenishment is good in the area. The maximum leases are fresh for which Lol has been issued to project proponents who are in the process of securing E.C.


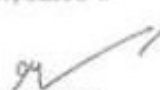
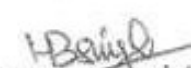
2. SEAC asked about the status of utilization of DMF Funds?
 - District Mining Officer Banda informed that funds amounting to Rs. 13.75 Crores approx. have been allotted and phase wise utilized since 2017 from DMF funds which were used as per the objectives of DMF Rules.
3. SEAC while evaluating presentation suggested that lease should be demarcated after each monsoon period.
 - District Mining Officer Banda informed that as a matter of practice the lease holders are directed to get demarcation of lease after each monsoon period and erect pillars (in case damaged in monsoon) under the supervision of Mining and Revenue officials. A demarcation report in this aspect is prepared and issued to lease holder.
4. SEAC suggested that composite digital mapping of all the leases should be done and displayed in the district website.
 - District Mining Officer, Banda informed that mapping of lease has been done on Survey of India toposheets, Google satellite images and cadastral revenue maps. It was informed that the concept of uploading composite digital mapping of all the leases is being implemented and cluster and contiguous clusters are included in DSR.
5. SEAC asked on the method adopted for verification of mineral deposits which are recommended in DSR?
 - District Mining Officer, Banda informed that pre and post monsoon replenishment studies were conducted by Sub-Divisional committee as well as by the authorized person prior preparing DSR. The studies included physical survey, DGPS survey and Drone based survey in pre and post monsoon periods. Accordingly lease wise recommendation reports were made as compliances.
6. SEAC suggested that demarcation report of the lease only includes corner pillar coordinates and should also mention details of non-working/restricted zone in case active water channel is observed in the lease while conducting demarcation?
 - District Mining Officer, Banda informed that as per the Rule of UPMMCR-2021, geo-coordinates of the lease area are published in e-tender and initial demarcation report of corner pillar coordinates is issued to project proponent along with Lol and Lease Map. The RQP/Consultant prepares the surface and geological maps in mine plan in which the features of non-working/restricted zone is presented. The DGM-Lucknow after satisfaction approves such mine plans and such zones are shown in EIA and salient features of E.C. under workable / non-workable area category.
7. SEAC asked about the further mineral development in district Banda?
 - District Mining Officer Banda informed that 10 new areas have been identified in the district which has mineral potential. The SEAC informed that Sub-Divisional Committee has to follow the entire procedure every time, in case any new lease is identified, as per SOP issued by SELAA/SEAC.

Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 18/07/2024

The joint committee after detailed deliberation recommended to approve the District Survey Report (DSR) of District-Banda along with following conditions:

1. The period of validity of DSR Banda shall be for the period of 05 years from the date of its approval.
2. Out of 110 (109 leases + 01Patta land) areas in the DSR, 08 lease are withheld because document verification is in process and other 02 leases are held in abeyance and will be approved after resolution of complaints. So 100 lease areas will be approved in present DSR.
3. If any new lease is identified, its validity will be co-terminus with the validity period of current DSR and Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the development and maintenance of haulage road.
7. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

The meeting ended with a vote of thanks of Chairman.

 (Ashish Tiwari) Member Secretary, SEAC-1 & 2	(Dr. Ajai Mishra) Member, SEAC-1	(Dr. Brij Bihari Awasthi) Member, SEAC-1
(Dr. Ratan Kar) Member, SEAC-1	(Unesh Chandra Sharma) Member, SEAC-1	(Om Prakash Srivastava) Member, SEAC-1
(Dr. Amrit Lal Haldar) Member, SEAC-2	(Tanzar Ullah Khan) Member, SEAC-2	Prof. Jaswant Singh) Member, SEAC-2
(Dr. Shiv Om Singh) Member, SEAC-2	 (Rajive Kumar) Chairman, SEAC-1	 (Dr. Harikesh Bahadur Singh) Chairman, SEAC-2

Nodal, SEAC-1 & Nodal, SEAC-2

MoM prepared by Secretary in consultation with Chairman & Members on the basis of decisions taken by joint committee during the meeting.

Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 10/09/2024

The Joint Meeting of State Expert Appraisal Committee (SEAC – 1 & 2) was held in Directorate of Environment, U.P. on 10/09/2024, following members were in the meeting:

1. Shri Rajive Kumar,	Chairman, SEAC-1
2. Dr. Harikesh Bahadur Singh,	Chairman, SEAC-2
3. Shri Ashish Tiwari,	Member-Secretary, SEAC - 1 & 2
4. Dr. Ajai Mishra,	Member, SEAC-1
5. Shri Om Prakash Srivastava,	Member, SEAC-1
6. Dr. Ratan Kar,	Member, SEAC-1
7. Dr. Brij Bihari Awasthi,	Member, SEAC-1
8. Dr. Amrit Lal Haldar,	Member, SEAC-2
9. Dr. Dineshwar Prasad Singh,	Member, SEAC-2
10. Shri Tanzar Ullah Khan,	Member, SEAC-2
11. Prof. Jaswant Singh,	Member, SEAC-2
12. Dr. Shiv Om Singh,	Member, SEAC-2
13. Dr. S.K. Goyal,	Member, NEERI
14. Shri Naveen Kumar Das,	Add. Director, DGM, Lucknow
15. Shri S.N. Patel	Geologist, DGM, Lucknow
16. Shri Jitendra Singh,	Mining Officer, Mirzapur
17. Shri Vikas Singh Parmar,	Mining Officer, Kanpur Dehat
18. Shri Sushil Kumar Verma,	Mines Inspector, Agra
19. Shri Arjun Kumar,	Mining Officer, Banda
20. Dr. Abhay Ranjan,	Mining Officer, Gonda
21. Shri Saurabh Gupta,	Mining Officer, Fatehpur

The Nodal Officers welcomed the Chairman's, Members and Officers of Mining Department in the meeting which was conducted via dual-mode (virtually/physically).

In the Joint committee meeting of SEAC-1 and SEAC-2 following agenda were discussed and resolved:-

Agenda (1): - Evaluation/Appraisal of District Survey Report (DSR) of District-Kanpur Dehat**Background:**

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Kanpur Dehat submitted the draft DSR vide its letter no. 210/Kha. Anu./D.S.R., 2024-25, dated 06/06/2024 for evaluation /appraisal/approval before SEIAA/SEAC. The draft DSR was forwarded to the Director – Geology & Mining by Secretariat for comments and suggestions. The Director, Geology & Mining have provided their comments and suggestions vide letter no. 1359/DSR, dated 05/09/2024 and mentioned as follows:

“...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद कानपुर देहात द्वारा प्रस्तुत ड्राफ्ट डी0एस0आर0 का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु

Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 10/09/2024

परिचरन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-07-2018 Enforcement and Monitoring Guidelines for Sand Mining -2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया....”

The Secretariat put up this DSR in joint meeting of SEAC-1 & SEAC-2 on dated 10/09/2024. During the meeting a presentation was given by Shri Vikas Singh Parmar, Mining Officer along with other senior officers of DGM.

Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 10/09/2024

Joint meeting of SEAC-1 & SEAC-2 was convened on 10/09/2024 for evaluation/appraisal of DSR of District-Kanpur Dehat. Based on the documents submitted, a presentation on DSR Kanpur Dehat for minor mineral River Bed Sand/Morrum-2024 was made by Shri Vikas Singh Parmar, District Mining Officer- Kanpur Dehat along with Senior Officials of D.G.M. –UP.

Para wise response and compliance as per the “Standard Operating Procedure” formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1&2. On the basis of documents and presentation the following facts have emerged:-

1. The initial District Survey Report of District-Kanpur Dehat was prepared in line with the MoEF Notification dated 15-Jan-2016, which initially had 13 mining lease area, which was subsequently revised and finally there were total 21 mining lease areas.
2. Thereafter the updated DSR of District- Kanpur Dehat was prepared by Sub-Divisional Committee of District- Kanpur Dehat in Year-2024 and in it 21 pre-existing mining lease areas are proposed in the updated DSR.
3. Lease wise area, gata/ khand no., proposed mineable quantity, geo-coordinates, transportation route are proposed and cluster analysis, contiguous cluster analysis is done in Annexure-1 to Annexure-7 of proposed DSR.
4. Individual leases are analysed for environmental sensitivity, transportation routes through topo-sheet, cadastral map and Google map.
5. As per the information provided by District Magistrate, Kanpur Dehat the DSR was uploaded in public domain for more than 30 days and no complaints have been received during this period
6. The Final Draft DSR of District-Kanpur Dehat has been also examined by the Director, Directorate of Geology & Mining, U.P.
7. Lease wise NOC from Forest and Irrigation Department for 21 areas of Final Draft DSR has been obtained.

SEAC Deliberation:

1. **SEAC asked about the status of utilization of DMF Funds?**
 - District Mining Officer, Kanpur Dehat informed that funds amounting to Rs 1.24 Crores approx. have been allotted and phase wise utilized since 2018 from DMF funds which were used as per the objectives of DMF Rules.
2. **SEAC while evaluating presentation suggested that lease should be demarcated after each monsoon period.**
 - District Mining Officer, Kanpur Dehat informed that as a matter of practice the lease holders are directed to get demarcation of lease after each monsoon period and erect

Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 10/09/2024

pillars (in case damaged in monsoon) under the supervision of Mining and Revenue Officials. A demarcation report in this aspect is prepared and issued to lease holder.

3. **SEAC suggested that demarcation report of the lease only includes corner pillar coordinates and should also mention details of non-working/restricted zone in case active water channel is observed in the lease while conducting demarcation?**
 - District Mining Officer, Kanpur Dehat informed that as per the Rule of UPMMCR-2021, geo-coordinates of the lease area are published in e-tender and initial demarcation report of corner pillar coordinates is issued to project proponent along with LoI and Lease Map. The RQP/Consultant prepares the surface and geological maps in mine plan in which the features of non-working/restricted zone is presented. The DGM-Lucknow after satisfaction approves such mine plans and such zones are shown in EIA and salient features of E.C. under workable / non-workable area category.
4. **SEAC suggested that District Mineral Fund should be used for mitigating environmental concerns related to air and water pollution**
 - District Mining Officer, Kanpur Dehat agreed to the point and ensured the SEAC that the suggestion will be incorporated by district administration.
5. **SEAC raised concern about safety of bridges and other structures by maintaining the standard distance from all the leases of the district.**
 - District Mining Officer, Kanpur Dehat informed that as per Uttar Pradesh Minor Mineral Concession Rule 2021 (UPMMCR 2021) and Sustainable Sand Mining Management Guidelines 2016 (SSMG 2016) all leases are individually analyzed for Environmental sensitivity

The joint committee after detailed deliberation recommended to approve the District Survey Report (DSR) of District-Kanpur Dehat along with following conditions:

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. It was informed that there are 21 pre-existing mining lease areas are proposed in the final DSR.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.

7. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

Agenda (2): - Evaluation/Appraisal of District Survey Report (DSR) of District-Mirzapur

Background:

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Mirzapur submitted the draft DSR vide its letter no. 2028/D.S.R. Balu/2024-25, dated 17/08/2024 for evaluation /appraisal/approval before SEIAA/SEAC. The draft DSR was forwarded to the Director – Geology & Mining by Secretariat for comments and suggestions. The Director, Geology & Mining have provided their comments and suggestions vide letter no. 1295/DSR, dated 30/08/2024 and mentioned as follows:

“...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद, मीरजापुर द्वारा प्रस्तुत ड्राफ्ट डी0एस0आर0 का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-07-2018 Enforcement and Monitoring Guidelines for Sand Mining -2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया...”

The Secretariat put up this DSR in joint meeting of SEAC-1 & SEAC-2 on dated 10/09/2024. During the meeting a presentation was given by Shri Jitendra Singh, Mining Officer, Mirzapur along with other senior officers of DGM.

Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 10/09/2024

Joint meeting of SEAC-1 & SEAC-2 was convened on 10/09/2024 for evaluation/appraisal of DSR of District-Mirzapur. Based on the documents submitted, a presentation on DSR Mirzapur for minor mineral River Bed Sand/Morrum-2024 was made by Shri Jitendra Singh, District Mining Officer, Mirzapur along with Senior Officials of D.G.M. –UP.

Para wise response and compliance as per the “Standard Operating Procedure” formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1&2. On the basis of documents and presentation the following facts have emerged:-

1. The initial District Survey Report of District-Mirzapur was prepared in line with the MoEF Notification dated 15-Jan-2016 and it comprised 33 mining lease areas.
2. Thereafter the updated DSR of District- Mirzapur was prepared by Sub-Divisional Committee of District-Jhansi in Year-2024 and in it 10 pre-existing mining lease areas are proposed in the updated DSR.
3. Lease wise area, gata/ khand no., proposed mineable quantity, geo-coordinates, transportation route are proposed and cluster analysis, contiguous cluster analysis is done in Annexure-1 to Annexure-7 of proposed DSR.

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4. Individual leases are analysed for environmental sensitivity, transportation routes through topo-sheet, cadastral map and Google map.
5. As per the information provided by District Magistrate, Mirzapur, the DSR was uploaded in public domain for the period of 30 days and no complaints have been received during this period
6. The Final Draft DSR of District-Mirzapur has been also examined by the Director, Directorate of Geology & Mining, U.P.
7. Lease wise NOC from Forest and Irrigation Department for 10 areas of Final Draft DSR has been obtained.

SEAC Deliberation:

1. **SEAC asked about the status of utilization of DMF Funds?**
 - District Mining Officer Mirzapur informed that funds amounting to Rs 27.98 Crores approx. have been allotted and phase wise utilized since 2016 from DMF funds which were used as per the objectives of DMF Rules.
2. **SEAC while evaluating presentation suggested that lease should be demarcated after each monsoon period.**
 - District Mining Officer, Mirzapur informed that as a matter of practice the lease holders are directed to get demarcation of lease after each monsoon period and erect pillars (in case damaged in monsoon) under the supervision of Mining and Revenue officials. A demarcation report in this aspect is prepared and issued to lease holder.
3. **SEAC suggested that demarcation report of the lease only includes corner pillar coordinates and should also mention details of non-working/restricted zone in case active water channel is observed in the lease while conducting demarcation?**
 - District Mining Officer Mirzapur informed that as per the Rule of UPMPCR-2021, geo-coordinates of the lease area are published in e-tender and initial demarcation report of corner pillar coordinates is issued to project proponent along with LoI and Lease Map. The RQP/Consultant prepares the surface and geological maps in mine plan in which the features of non-working/restricted zone is presented. The DGM-Lucknow after satisfaction approves such mine plans and such zones are shown in EIA and salient features of E.C. under workable / non-workable area category.
4. **SEAC suggested that District Mineral Fund should be used for mitigating environmental concerns related to air and water pollution**
 - District Mining Officer Mirzapur agreed to the point and ensured the SEAC that the suggestion will be incorporated by district administration.
5. **SEAC raised concern about safety of bridges and other structures by maintaining the standard distance from all the leases of the district.**
 - District Mining Officer Mirzapur informed that as per Uttar Pradesh Minor Mineral Concession Rule 2021 (UPMMCR 2021) and Sustainable Sand Mining Management Guidelines 2016 (SSMG 2016) all leases are individually analyzed for Environmental sensitivity

The joint committee after detailed deliberation recommended to approve the District Survey Report (DSR) of District-Mirzapur along with following conditions:

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. It was informed that there are 10 pre-existing mining lease areas are proposed in the final DSR.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
7. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

Agenda (3) :- Evaluation/Appraisal of District Survey Report (DSR) of District-Gonda

Background:

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Gonda submitted the draft DSR vide its letter no. 3344/Khanan/DSR/2024-25, dated 05/08/2024 for evaluation /appraisal/approval before SEIAA/SEAC. The draft DSR was forwarded to the Director – Geology & Mining by Secretariat for comments and suggestions. The Director, Geology & Mining have provided their comments and suggestions vide letter no. 1192/DSR, dated 27/08/2024 and mentioned as follows:

“...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद गोण्डा द्वारा प्रस्तुत ड्राफ्ट डीएसआर का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-07-2018, Enforcement and Monitoring Guidelines for Sand Mining -2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया...”

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Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 10/09/2024

The Secretariat put up this DSR in joint meeting of SEAC-1 & SEAC-2 on dated 10/09/2024. During the meeting a presentation was given by Dr. Abhay Ranjan, Mining Officer, Gonda along with other senior officers of DGM.

Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 10/09/2024

Joint meeting of SEAC-1 & SEAC-2 was convened on 10/09/2024 for evaluation/appraisal of DSR of District-Gonda. Based on the documents submitted, a presentation on DSR Gonda for minor mineral River Bed Material - RBM (Sand/Bajri/Boulder)-2024 was made by Dr. Abhay Ranjan, Mining Officer, Gonda along with Senior Officials of D.G.M. -UP.

Para wise response and compliance as per the "Standard Operating Procedure" formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1&2. On the basis of documents and presentation the following facts have emerged:-

1. The initial District Survey Report of District-Gonda was prepared in Year- 2017 in line with the MoEF Notification dated 15-Jan-2016 and it comprised 07 mining lease areas.
2. There after the updated DSR of District- Gonda was prepared by Sub-Divisional Committee of District-Gonda in Year-2024 and in it 05 (05 leased on govt. land) mining lease areas are proposed in the updated DSR.
3. Lease wise area, gata/ khand no., proposed minable quantity, geo-coordinates, transportation route are proposed and cluster analysis and contiguous cluster analysis is done in Annexure-1 to Annexure-7 of proposed DSR.
4. Individual leases are analysed for environmental sensitivity, transportation routes through topo-sheet, cadastral map and Google map.
5. As per the information provided by District Magistrate, Gonda vide its letter no. 3344/Khanan/DSR/2024-25, dated 05/08/2024 the DSR was uploaded in public domain for the period of 30 days and no complaints have been received during this period.
6. The Final Draft DSR of District-Gonda has been also examined by the Director, Directorate of Geology & Mining, U.P.
7. Lease wise NOC from Forest and Irrigation Department for all the 05 areas of Final Draft DSR has been obtained.

SEAC Deliberation:

1. SEAC asked about the status of utilization of DMF Funds?
 - District Mining Officer, Gonda informed that funds amounting to Rs. 1.55 Crores approx. have been allotted and phase wise utilized since 2017 from DMF funds which were used as per the objectives of DMF Rules.
2. SEAC while evaluating presentation suggested that lease should be demarcated after each monsoon period.
 - District Mining Officer, Gonda informed that as a matter of practice the lease holders are directed to get demarcation of lease after each monsoon period and erect pillars (in case damaged in monsoon) under the supervision of Mining and Revenue officials. A demarcation report in this aspect is prepared and issued to lease holder.
3. SEAC suggested that demarcation report of the lease only includes corner pillar coordinates and should also mention details of non-working/restricted zone in case active water channel is observed in the lease while conducting demarcation?

Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 10/09/2024

- District Mining Officer, Gonda informed that as per the Rule of UPMMCR-2021, geo-coordinates of the lease area are published in e-tender and initial demarcation report of corner pillar coordinates is issued to project proponent along with LoI and Lease Map. The RQP/Consultant prepares the surface and geological maps in mine plan in which the features of non-working/restricted zone is presented. The DGM-Lucknow after satisfaction approves such mine plans and such zones are shown in EIA and salient features of E.C. under workable / non-workable area category.
4. **SEAC asked about the further mineral development in District Gonda?**
- District Mining Officer, Gonda informed that at present there is no new mining lease areas have been proposed in the district which has mineral potential. The SEAC informed that Sub-Divisional Committee has to follow the entire procedure every time, in case any new lease is identified, as per SOP issued by SEIAA/SEAC.
5. **SEAC suggested that District Mineral Fund should be used for mitigating environmental concerns related to air and water pollution**
- District Mining Officer, Gonda agreed to the point and ensured the SEAC that the suggestion will be incorporated by district administration.
6. **SEAC raised concern about safety of bridges and other structures by maintaining the standard distance from all the leases of the district.**
- District Mining Officer, Gonda informed that as per Uttar Pradesh Minor Mineral Concession Rule 2021 (UPMMCR 2021) and Sustainable Sand Mining Management Guidelines 2016 (SSMG 2016) all leases are individually analyzed for Environmental Sensitivity.
7. **SEAC asked about the two mining lease areas are dropped which were mentioned in Previous DSR.**
- District Mining Officer, Gonda informed that Gata No. 2081 and 2083 Area- 10.980 hectares in village Paras Patti, Majhwar, Tehsil Tarabganj was included in the old DSR, at present it is located far away from the river bed where the availability of sand is Nil. Apart from this, two mining areas of Gata No. 616 Mi. in village Majha Rath, Tehsil Tarabganj, Area 20 hectares and 10 hectares respectively, have been combined and included as 1 lease, which is mentioned as Gata No. 676 in updated new DSR. Therefore, this area has not been included in the joint inspection report of the new DSR by the SDC Committee.

The joint committee after detailed deliberation recommended to approve the District Survey Report (DSR) of District- Gonda along with following conditions:

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. It was informed that there are 5 (Govt. leases) mining lease areas are proposed in the final DSR.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.

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4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
7. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

Agenda (4): - Evaluation/Appraisal of District Survey Report (DSR) of District Fatehpur.

Background:

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Fatehpur submitted the draft DSR vide its letter no. 1225/Khanij-DSR/2024, dated 07/08/2024 for evaluation /appraisal/approval before SEIAA/SEAC. The draft DSR was forwarded to the Director – Geology & Mining by Secretariat for comments and suggestions. The Director, Geology & Mining have provided their comments and suggestions vide letter no. 1297/DSR, dated 30/08/2024 and mentioned as follows:

“...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद फतेहपुर द्वारा प्रस्तुत ड्राफ्ट डी०एस०आर० का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-07-2018, Enforcement and Monitoring Guidelines for Sand Mining -2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया....”

The Secretariat put up this DSR in joint meeting of SEAC-1 & SEAC-2 on dated 10/09/2024. During the meeting a presentation was given by Shri Saurabh Gupta, Mining Officer along with other senior officers of DGM.

Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 10/09/2024

Joint meeting of SEAC-1 & SEAC-2 was convened on 10/09/2024 for evaluation/appraisal of DSR of District-Fatehpur. Based on the documents submitted, a presentation on DSR Fatehpur for minor mineral River Bed Material - RBM (Sand/Bajri/Boulder) / Sand Mining-2024 was made by Shri Saurabh Gupta, District Mining Officer- Fatehpur along with Senior Officials of D.G.M. -UP.

Para wise response and compliance as per the “Standard Operating Procedure” formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1&2. On the basis of documents and presentation the following facts have emerged:-

Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 10/09/2024

1. The initial District Survey Report of District-Fatehpur was prepared in Year- 2017 in line with the MoEF Notification dated 15-Jan-2016. Further it has been updated time to time and finally it comprised 55 leases.
2. Thereafter the updated DSR of District-Fatehpur was prepared by Sub-Divisional Committee of District-Fatehpur in Year-2024 and total 28 (26 on Yamuna River & 02 on Ganga River) mining lease areas are proposed in the updated DSR.
3. Lease wise area, gata/khand no., proposed minable quantity, geo-coordinates, transportation route are proposed and cluster analysis and contiguous cluster analysis is done in Annexure-1 to Annexure-7 of proposed DSR.
4. Individual leases are analysed for environmental sensitivity, transportation routes through topo-sheet, cadastral map and Google map.
5. As per the information provided by District Magistrate, Fatehpur vide its letter no. 1225/Khanij-/DSR/2024, dated 07/08/2024 the DSR was uploaded in public domain for the period of 30 days and no complaints have been received during this period.
6. The Final Draft DSR of District-Fatehpur has been also examined by the Director, Directorate of Geology & Mining, U.P.
7. Lease wise NOC from Forest and Irrigation Department for 28 areas of Final Draft DSR has been obtained.

SEAC Deliberation:

1. **SEAC asked about the current scenario/status of the leases as Final Draft DSR?**
 - District Mining Officer, Fatehpur informed that the DSR of district Fatehpur was prepared in year-2017 and updated time to time. Lease wise replenishment studies were conducted in year – 2022 & 2023 which depicts that the rate of replenishment is good in the area. The leases are getting replenished and require removal of deposits to maintain channel of river. The maximum leases are fresh for which LoI has been issued to project proponents who are in the process of securing E.C.
2. **SEAC asked about the status of utilization of DMF Funds?**
 - District Mining Officer Fatehpur informed that funds amounting to Rs. 8.59 Crores approx. have been allotted and phase wise utilized since 2017 from DMF funds which were used as per the objectives of DMF Rules.
3. **SEAC while evaluating presentation suggested that lease should be demarcated after each monsoon period.**
 - District Mining Officer, Fatehpur informed that as a matter of practice the lease holders are directed to get demarcation of lease after each monsoon period and erect pillars (in case damaged in monsoon) under the supervision of Mining and Revenue officials. A demarcation report in this aspect is prepared and issued to lease holder.
4. **SEAC suggested that composite digital mapping of all the leases should be done and displayed in the district website.**
 - District Mining Officer, Fatehpur informed that mapping of lease has been done on Survey of India toposheets, Google satellite images and cadastral revenue maps. It was informed that the concept of uploading composite digital mapping of all the leases is being implemented and cluster and contiguous clusters are included in DSR.

5. **SEAC asked on the method adopted for verification of mineral deposits which are recommended in DSR?**
- District Mining Officer, Fatehpur informed that pre and post monsoon replenishment studies were conducted by Sub-Divisional committee as well as by the authorized person prior preparing DSR. The studies included physical survey, DGPS survey and Drone based survey in pre and post monsoon periods. Accordingly lease wise recommendation reports were made as compliances.
6. **SEAC suggested that demarcation report of the lease only includes corner pillar coordinates and should also mention details of non-working/restricted zone in case active water channel is observed in the lease while conducting demarcation?**
- District Mining Officer, Fatehpur informed that as per the Rule of UPMMCR-2021, geo-coordinates of the lease area are published in e-tender and initial demarcation report of corner pillar coordinates is issued to project proponent along with LoI and Lease Map. The RQP/Consultant prepares the surface and geological maps in mine plan in which the features of non-working/restricted zone is presented. The DGM-Lucknow after satisfaction approves such mine plans and such zones are shown in EIA and salient features of E.C. under workable / non-workable area category.
7. **SEAC asked about the further mineral development in District Fatehpur?**
- District Mining Officer Fatehpur informed that 31 new areas have been identified in the district which has mineral potential. The SEAC informed that Sub-Divisional Committee has to follow the entire procedure every time, in case any new lease is identified, as per SOP issued by SEIAA/SEAC.

The joint committee after detailed deliberation recommended to approve the District Survey Report (DSR) of District-Fatehpur along with following conditions:

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. It was informed that there are 28 (Govt. leases) mining lease areas are proposed in the final DSR.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
7. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

Agenda (5): - Evaluation/Appraisal of District Survey Report (DSR) of District-Agra**Background:**

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Agra submitted the draft DSR vide its letter no. 655/Khanij Sahayak/2024-25, dated 30/07/2024 for evaluation /appraisal/approval before SEIAA/SEAC. The draft DSR was forwarded to the Director – Geology & Mining by Secretariat for comments and suggestions. The Director, Geology & Mining have provided their comments and suggestions vide letter no. 1182/DSR, dated 23/08/2024 and mentioned as follows:

“...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद, आगरा द्वारा प्रस्तुत ड्राफ्ट डीएसआर का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-07-2018 Enforcement and Monitoring Guidelines for Sand Mining -2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया...”

The Secretariat put up this DSR in joint meeting of SEAC-1 & SEAC-2 on dated 10/09/2024. During the meeting a presentation was given by Shri Sushil Kumar Verma, Mining Inspector, Agra along with other senior officers of DGM.

Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 10/09/2024

Joint meeting of SEAC-1 & SEAC-2 was convened on 10/09/2024 for evaluation/appraisal of DSR of District-Agra. Based on the documents submitted, a presentation on DSR Agra for minor mineral River Bed Sand/Morrum-2024 was made by Shri Sushil Kumar Verma, Mining Inspector, Agra along with Senior Officials of D.G.M. –UP.

In compliance of Hon'ble Supreme Court order dated 08/12/2021 in Writ Petition (Civil) No. 13381/1984, NEERI has nominated Dr. S.K. Goyal as a representative/member in SEAC, U.P. to appraise the proposal under the TTZ area. The above District Survey Report comes under the TTZ area and Dr. S.K. Goyal, representative of NEERI was present during the meeting through video conferencing for the appraisal of DSR.

Para wise response and compliance as per the “Standard Operating Procedure” formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1&2. On the basis of documents and presentation the following facts have emerged:-

1. The initial District Survey Report of District-Agra was prepared in line with the MoEF Notification dated 15-Jan-2016 and it comprised 12 mining lease areas.
2. Thereafter the updated DSR of District- Agra was prepared by Sub-Divisional Committee of District-Agra in Year-2024 and in it 04 pre-existing mining lease areas are proposed in the updated DSR. All the proposed 04 pre-existing mining lease areas are covered under TTZ area.

3. Lease wise area, gata/ khand no., proposed mineable quantity, geo-coordinates, transportation route are proposed and cluster analysis, contiguous cluster analysis is done in Annexure-1 to Annexure-7 of proposed DSR.
4. Individual leases are analysed for environmental sensitivity, transportation routes through topo-sheet, cadastral map and Google map.
5. As per the information provided by District Magistrate, Agra, the DSR was uploaded in public domain for the period of 30 days and no complaints have been received during this period
6. The Final Draft DSR of District- Agra has been also examined by the Director, Directorate of Geology & Mining, U.P.
7. Lease wise NOC from Forest and Irrigation Department for 04 areas of Final Draft DSR has been obtained.

SEAC Deliberation:

1. **SEAC asked about the status of utilization of DMF Funds?**
 - Mining Inspector, Agra informed that funds amounting to Rs 40.30 lakhs approx. have been allotted and phase wise utilized since 2017 from DMF funds which were used as per the objectives of DMF Rules.
2. **SEAC while evaluating presentation suggested that lease should be demarcated after each monsoon period.**
 - Mining Inspector, Agra informed that as a matter of practice the lease holders are directed to get demarcation of lease after each monsoon period and erect pillars (in case damaged in monsoon) under the supervision of Mining and Revenue officials. A demarcation report in this aspect is prepared and issued to lease holder.
3. **SEAC suggested that demarcation report of the lease only includes corner pillar coordinates and should also mention details of non-working/restricted zone in case active water channel is observed in the lease while conducting demarcation?**
 - Mining Inspector, Agra informed that as per the Rule of UPMPCR-2021, geo-coordinates of the lease area are published in e-tender and initial demarcation report of corner pillar coordinates is issued to project proponent along with LoI and Lease Map. The RQP/Consultant prepares the surface and geological maps in mine plan in which the features of non-working/restricted zone is presented. The DGM-Lucknow after satisfaction approves such mine plans and such zones are shown in EIA and salient features of E.C. under workable / non-workable area category.
4. **SEAC suggested that District Mineral Fund should be used for mitigating environmental concerns related to air and water pollution**
 - Mining Inspector, Agra agreed to the point and ensured the SEAC that the suggestion will be incorporated by district administration.
5. **SEAC raised concern about safety of bridges and other structures by maintaining the standard distance from all the leases of the district.**

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- Mining Inspector, Agra informed that as per Uttar Pradesh Minor Mineral Concession Rule 2021 (UPMMCR 2021) and Sustainable Sand Mining Management Guidelines 2016 (SSMG 2016) all leases are individually analyzed for Environmental sensitivity

The joint committee after detailed deliberation recommended to approve the District Survey Report (DSR) of District-Agra along with following conditions:

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. It was informed that there are 04 pre-existing mining lease areas are proposed in the final DSR.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. Compliance of TTZ sectoral guidelines (Box-1) should be followed by the project proponent.
5. Project proponent adhere to comply the order(s)/directions issued by Hon'ble Court(s)/TTZ Authority/ Competent authorities from time to time.
6. Guidelines issued by Hon'ble Supreme Court in TTZ area will be strictly followed while conducting Environment Impact Assessment.
7. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
8. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
9. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
10. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

Agenda (6): - Evaluation/Appraisal of Supplementary District Survey Report (DSR) of District Banda.

Background:

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Banda submitted the draft Supplementary DSR vide its letter no. 2820/Khanij-30, Banda, dated 17/08/2024 for evaluation /appraisal/approval before SEIAA/SEAC. The draft Supplementary DSR was forwarded to the Director – Geology & Mining by Secretariat for comments and suggestions. The Director, Geology & Mining have provided their comments and suggestions vide letter no. 1369/DSR, dated 10/09/2024 and mentioned as follows:

Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 10/09/2024

“...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद बाँदा द्वारा प्रस्तुत ड्राफ्ट सप्लीमेंट्री डी0एस0आर0 का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण यन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-4-2018 Enforcement and Monitoring Guidelines for Sand Mining -2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया...”

The Secretariat put up this Supplementary DSR in joint meeting of SEAC-1 & SEAC-2 on dated 10/09/2024. During the meeting a presentation was given by Shri Arjun Kumar, Mining Officer, Banda along with other senior officers of DGM.

Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 10/09/2024

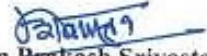
Joint meeting of SEAC-1 & SEAC-2 was convened on 10/09/2024 for evaluation/appraisal of DSR of District-Banda. Based on the documents submitted, a presentation on Supplementary DSR Banda for minor mineral River Bed Material - RBM (Sand/Bajri/Boulder) / Sand Mining-2024 was made by Shri Saurabh Gupta, District Mining Officer- Banda along with Senior Officials of D.G.M. – UP.

During the appraisal of DSR the joint committee opined that both DSRs (DSR approved by SEIAA & Proposed Supplementary DSR) should be combined and bound in one document for the ease of consideration and taking reference. The SEAC suggested that the document be put up at the earliest to reconsider.

The meeting ended with a vote of thanks of Chairman.

(Ashish Tiwari)
Member Secretary, SEAC-1 & 2

(Dr. Ratan Kar)
Member, SEAC-1


(Om Prakash Srivastava)
Member, SEAC-1

(Dr. Ajai Mishra)
Member, SEAC-1

(Dr. Brij Bihari Awasthi)
Member, SEAC-1

(Dr. Amrit Lal Haldar)
Member, SEAC-2

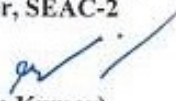
(Dr. Shiv Om Singh)
Member, SEAC-2

(Tanzar Ullah Khan)
Member, SEAC-2

(Prof. Jaswant Singh)
Member, SEAC-2

(Dr. Dineshwar Prasad Singh)
Member, SEAC-2

(Dr. Harikesh Bahadur Singh)
Chairman, SEAC-2


(Rajive Kumar)
Chairman, SEAC-1

(Dr. S.K. Goyal)
Member, NEERI

Nodal, SEAC-1 & Nodal, SEAC-2

MoM prepared by Secretariat in consultation with Chairman & Members on the basis of decisions taken by joint committee during the meeting.

प्रेषक,

सदस्य सचिव,
एस0ई0आई0ए0ए0,
गोमती नगर, लखनऊ।

सेवा में,

✓ निदेशक,
भूतत्व एवं खनिकर्म विभाग, उ0प्र0,
लखनऊ।

पत्रांक : 655 /पर्या./सामान्य/2023

दिनांक 17 अक्टूबर, 2024

विषय:- District Survey Report (DSR) of District- Agra के सम्बन्ध में।

महोदया,

कृपया अवगत कराना है कि आपके पत्र संख्या 1182/डी0एस0आर0 दिनांक 23.08.2024 द्वारा प्रेषित ड्राफ्ट डी0एस0आर0- जनपद आगरा को राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति की बैठक दिनांक 10.09.2024 तथा राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण, उ0प्र0 की बैठक दिनांक 08.10.2024 में 04 पट्टों हेतु निम्न शर्तों के साथ अनुमोदन प्रदान किया गया :-

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. It was informed that there are 04 pre-existing mining lease areas are proposed in the final DSR.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. Compliance of TTZ sectoral guidelines (Box-1) should be followed by the project proponent.
5. Project proponent adhere to comply the order(s)/directions issued by Hon'ble Court(s)/TTZ Authority/ Competent authorities from time to time.
6. Guidelines issued by Hon'ble Supreme Court in TTZ area will be strictly followed while conducting Environment Impact Assessment.
7. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
8. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
9. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
10. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.
11. Replenishment study on the basis of which the mineral availability is assessed should be uploaded on websites of District and Mining Department and submitted to SEIAA along with methodology adopted for study and details like geo-coordinates etc. of study points.
12. The District shall prepare a schedule for conducting replenishment study annually. This study should be done by a reputed Central or State Govt. institute and should be uploaded on the websites of district, Geology and Mining Department and submitted to SEIAA on its website. Quantity mined and auctioned shall be strictly based on

replenishment study. District administration as well as Mining Department will follow all norms and procedure to ensure no illegal mining takes place.

13. Mining Department shall be responsible for demarcating the leases where-ever needed after the monsoon.
14. Details of social and environmental preservation work done like name of the villages, health care facility, School etc. under DMF should be uploaded on district website and submitted to SEIAA.
15. All conditions and regulations related to TTZ should be followed while auctioning the lease and carrying out mining.

समिति/प्राधिकरण की बैठक में लिये गये निर्णय के आलोक में सम्बन्धित कार्यवृत्त की प्रति इस अनुरोध के साथ प्रेषित है कि उक्त के सम्बन्ध में आवश्यक कार्यवाही करवाने का कष्ट करें।

संलग्नक- यथोक्त।

प्रतिलिपि- जिलाधिकारी, आगरा को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

भवदीय,


(अजय कुमार शर्मा)
सदस्य सचिव,
एस0ई0आई0ए0ए0

↓
(अजय कुमार शर्मा)
सदस्य सचिव,
एस0ई0आई0ए0ए0

to SEIAA on its website. Quantity mined and auctioned shall be strictly based on replenishment study. District administration as well as Mining Department will follow all norms and procedure to ensure no illegal mining takes place.

3. Mining Department shall be responsible for demarcating the leases where-ever needed after the monsoon.
4. Details of social and environmental preservation work done like name of the villages, health care facility, School etc. under DMF should be uploaded on district website and submitted to SEIAA.

3. District Survey Report, Mirzapur.

SEIAA noted that SEAC in its MoM has mentioned that DSR of Mirzapur was prepared by SDC Jhansi which seems to be typographical error. SEIAA agreed with the recommendation of SEAC to approve the District Survey Report (DSR) of District- Mirzapur along with following conditions:-

1. Replenishment study on the basis of which the mineral availability is assessed should be uploaded on websites of District and Mining Department and submitted to SEIAA along with methodology adopted for study and details like geo-coordinates etc. of study points.
2. The District shall prepare a schedule for conducting replenishment study annually. This study should be done by a reputed Central or State Govt. institute and should be uploaded on the websites of district, Geology and Mining Department and submitted to SEIAA on its website. Quantity mined and auctioned shall be strictly based on replenishment study. District administration as well as Mining Department will follow all norms and procedure to ensure no illegal mining takes place.
3. Mining Department shall be responsible for demarcating the leases where-ever needed after the monsoon.
4. Details of social and environmental preservation work done like name of the villages, health care facility, School etc. under DMF should be uploaded on district website and submitted to SEIAA.
5. Cluster EIA may be conducted for EC.

4. District Survey Report, Agra.

SEIAA agreed with the recommendation of SEAC to approve the District Survey Report (DSR) of District- Agra along with following conditions:-

1. Replenishment study on the basis of which the mineral availability is assessed should be uploaded on websites of District and Mining Department and submitted to SEIAA along with methodology adopted for study and details like geo-coordinates etc. of study points.
2. The District shall prepare a schedule for conducting replenishment study annually. This study should be done by a reputed Central or State Govt. institute and should be uploaded on the websites of district, Geology and Mining Department and submitted to SEIAA on its website. Quantity mined and auctioned shall be strictly based on replenishment study. District administration as well as Mining Department will follow all norms and procedure to ensure no illegal mining takes place.
3. Mining Department shall be responsible for demarcating the leases where-ever needed after the monsoon.

4. Details of social and environmental preservation work done like name of the villages, health care facility, School etc. under DMF should be uploaded on district website and submitted to SEIAA.
 5. All conditions and regulations related to TTZ should be followed while auctioning the lease and carrying out mining.
5. **District Survey Report, Ambedkar Nagar.**
SEIAA agreed with the recommendation of SEAC to approve the District Survey Report (DSR) of District- Ambedkar Nagar along with following conditions:-
1. Replenishment study on the basis of which the mineral availability is assessed should be uploaded on websites of District and Mining Department and submitted to SEIAA along with methodology adopted for study and details like geo-coordinates etc. of study points.
 2. The District shall prepare a schedule for conducting replenishment study annually. This study should be done by a reputed Central or State Govt. institute and should be uploaded on the websites of district, Geology and Mining Department and submitted to SEIAA on its website. Quantity mined and auctioned shall be strictly based on replenishment study. District administration as well as Mining Department will follow all norms and procedure to ensure no illegal mining takes place.
 3. Mining Department shall be responsible for demarcating the leases where-ever needed after the monsoon.
 4. Details of social and environmental preservation work done like name of the villages, health care facility, School etc. under DMF should be uploaded on district website and submitted to SEIAA.
6. **District Survey Report, Ballia.**
SEIAA agreed with the recommendation of SEAC to approve the District Survey Report (DSR) of District- Ballia along with following conditions:-
1. Replenishment study on the basis of which the mineral availability is assessed should be uploaded on websites of District and Mining Department and submitted to SEIAA along with methodology adopted for study and details like geo-coordinates etc. of study points.
 2. The District shall prepare a schedule for conducting replenishment study annually. This study should be done by a reputed Central or State Govt. institute and should be uploaded on the websites of district, Geology and Mining Department and submitted to SEIAA on its website. Quantity mined and auctioned shall be strictly based on replenishment study. District administration as well as Mining Department will follow all norms and procedure to ensure no illegal mining takes place.
 3. Mining Department shall be responsible for demarcating the leases where-ever needed after the monsoon.
 4. Details of social and environmental preservation work done like name of the villages, health care facility, School etc. under DMF should be uploaded on district website and submitted to SEIAA.
7. **District Survey Report, Raebareli.**
SEIAA agreed with the recommendation of SEAC to approve the District Survey Report (DSR) of District- Raebareli along with following conditions:-

Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 03/05/2024

The Joint Meeting of State Expert Appraisal Committee (SEAC – 1 & 2) was held in Directorate of Environment, U.P. on 03/05/2024, following members were in the meeting:

1. Shri Rajive Kumar,	Chairman, SEAC-1
2. Dr. Harikesh Bahadur Singh,	Chairman, SEAC-2
3. Shri Ashish Tiwari,	Member-Secretary, SEAC - 1 & 2
4. Dr. Ajai Mishra,	Member, SEAC-1
5. Shri Om Prakash Srivastava,	Member, SEAC-1
6. Shri Umesh Chand Sharma,	Member, SEAC-1
7. Dr. Ratan Kar,	Member, SEAC-1
8. Dr. Brij Bihari Awasthi,	Member, SEAC-1
9. Dr. Amrit Lal Haldar,	Member, SEAC-2
10. Shri Tanzar Ullah Khan,	Member, SEAC-2
11. Prof. Jaswant Singh,	Member, SEAC-2
12. Dr. Shiv Om Singh,	Member, SEAC-2
13. Shri Subhash Singh,	Mining Officer, Saharanpur
14. Shri Deveshwar Kain	Senior Assistant, Mining Office, Saharanpur
15. Shri Vimlesh Jaiswal,	DGM, Lucknow
16. Dr. Anju Verma,	DGM, Lucknow

The Nodal Officers welcomed the Chairman's, Members and Officers of Mining Department in the meeting which was conducted via dual-mode (virtually/physically).

In the Joint committee meeting of SEAC-1 and SEAC-2 following agenda were discussed and resolved:-

Agenda: - Evaluation/Appraisal of District Survey Report (DSR) of District Saharanpur.

Background:

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was send to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal – 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Saharanpur submitted the draft DSR vide its letter no. 2613/kha anu/DSR/2023-24, dated 18/12/2023 for evaluation /appraisal/approval before SEIAA/SEAC. The draft DSR was forwarded to the Director – Geology & Mining by Secretariat for comments and suggestions. The Director, Geology & Mining has provided his comments and suggestions vide letter no. 85/DSR, dated 19/04/2024 and mentioned as follows:

“...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद सहारनपुर द्वारा प्रस्तुत ड्राफ्ट डी0एस0आर0 का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-4-2018 Enforcement

and Monitoring Guidelines for Sand Mining -2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया....”

The Secretariat put up this DSR in joint meeting of SEAC-1 & SEAC-2 in dated 03/05/2024. During the meeting a presentation was given by Shri Subhash Singh, Mining Officer along with other senior officers of DGM.

Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 03/05/2024

Joint meeting of SEAC-1 & SEAC-2 was convened on 03/05/2024 for evaluation/appraisal of DSR of District-Saharanpur. Based on the documents submitted, a presentation on DSR Saharanpur for minor mineral River Bed Material - RBM (Sand/Bajri/Boulder) / Sand Mining-2022 was made by Shri Subhash Singh, District Mining Officer- Saharanpur along with Senior Officials of D.G.M. –UP.

Para wise response and compliance as per the “Standard Operating Procedure” formulated by the Joint committee of SEAC/SEIAA was presented before the SEAC-1&2. On the basis of documents and presentation the following facts have emerged:-

1. The initial District Survey Report of District-Saharanpur having 37 areas was prepared in Year- 2017 in line with the MoEF Notification dated 15-Jan-2016.
2. Thereafter the updated DSR of District-Saharanpur was prepared by Sub-Divisional Committee of District-Saharanpur in Year-2022 and total 22 areas have been proposed.
3. It was informed that out of 22 areas in the updated DSR, NOC for 01 area (Village – Rahena, Lot No-3, area 8.050 ha.) has not been provided by Forest Department. Accordingly, the revised DSR Saharanpur now has total 21 Areas. Lease wise area, gata/khand no., proposed minable quantity, geo-coordinates are proposed in Annexure-1 to Annexure-7 of proposed DSR.
4. As per the information provided vide District Magistrate, Saharanpur letter no. 3154/kha anu/DSR/2023-24, dated 28/03/2024 the DSR was uploaded in public domain for more than 30 days and 03 complaints were received in this period and 01 PIL was filed by the complainant. The details of complaint and its disposal is narrated as under:-

SL.NO	Complaint/PIL details	Details of reply/disposal
1	Shri Daljeet Singh of Yamunanagar Haryana vide letter dated 18.01.2022 submitted 20 points complaint letter on issues related to revision of DSR in 5 years, wrong process of e-tender, non compliance of Hon'ble Supreme Court order in Deepak Kumars Vs State of Haryana, separate DSR for each minor mineral required, non-compliance of formats, non-compliance of Hon'ble Supreme Court order in The State of Bihar Vs Pawan Kumar, Cluster Analysis, requirement of replenishment studies and stake holding of DSR with adjoining district in case of inter-state/inter-district boundaries.	The District Magistrate vide letter no. 2016/Kha Anu/Shikayat-DSR2022-2023 dated 27/02/2023 responded point wise reply and compliances to Shri Daljeet Singh of Yamunanagar Haryana as per the comments provided by Sub-Divisional Committee and disposed the complaint.
2	Shri Gaurav Kumar of Yamunanagar Haryana vide letter dated 25.01.2022 submitted 19 points complaint letter and	The District Magistrate vide letter no. 2017/Kha Anu/Shikayat-DSR2022-2023 dated 27/02/2023

	the issues were identical as mentioned in Sl. No.1	responded point wise reply and compliances to Shri Gaurav Kumar of Yamunanagar Haryana as per the comments provided by Sub-Divisional Committee and disposed the complaint.
3	Shri Sumit Singh Rana of Yamunanagar Haryana submitted 14 points complaint letter and the issues were identical as mentioned in Sl. No.1. Apart from this various NGT orders specific to DSR and Sand Mining were cited in the complaint letter.	The District Magistrate vide letter no. 2064/Kha Anu/Shikayat-DSR2022-2023 dated 03/03/2023 responded point wise reply and compliances to Shri Gaurav Kumar of Yamunanagar Haryana and disposed the complaint.
4	Civil Writ PIL no. 595/2023 Sumit Singh Rana Vs State of U.P and Ors.	The Hon'ble High Court vide order date 28/03/2023 dismissed the petition of Shri Sumit Singh Rana. The operative para of the same is as under:- <i>"At this stage, in this circumstances , interference claimed under Article 226 of the Constitution of India is declined. Present petition is accordingly dismissed, leaving it open to the petitioner to approach National Green Tribunal"</i>

5. The Updated DSR of District-Saharanpur has been also examined by the Director, Directorate of Geology & Mining, U.P.
6. Lease wise NOC from Forest and Irrigation Department for 21 areas has been obtained for existing and proposed leases.

SEAC Deliberation:

1. **SEAC asked about the current scenario/status of the leases as DSR was updated in year-2022?**
 - District Mining Officer, Saharanpur vide letter dated 03/05/2024 informed the DSR of district Saharanpur was prepared in year-2022 after conducting replenishment studies in which the reserves were calculated on the basis of replenishment in the post-monsoon – 2022 scenario. Lease wise replenishment studies were also conducted in year – 2023 which depicts that the rate of replenishment is good in the area. Geologically the area is part of shivalik region and there is no significant change in the formation of leases. The leases are getting over replenished and requires removal of deposits to maintain channel of river. The maximum leases are fresh for which LoI has been issued to project proponents who are in the process of securing E.C.
2. **SEAC asked about the status of utilization of DMF Funds?**
 - District Mining Officer Saharanpur informed that funds amounting to Rs. 9.32 Crores approx. have been allotted and phase wise utilized since 2017 from DMF funds which were used as per the objectives of DMF Rules.

3. **SEAC while evaluating presentation suggested that lease should be demarcated after each monsoon period.**
 - District Mining Officer Saharanpur informed that as a matter of practice the lease holders are directed to get demarcation of lease after each monsoon period and erect pillars (in case damaged in monsoon) under the supervision of Mining and Revenue officials. A demarcation report in this aspect is prepared and issued to lease holder.
4. **SEAC suggested that composite digital mapping of all the leases should be done and displayed in the district website.**
 - District Mining Officer Saharanpur informed that mapping of lease has been done in SOI toposheet, Drainage pattern sheet, Google satellite images and cadastral revenue maps. It was informed that the concept of uploading composite digital mapping of all the leases shall be implemented and uploaded in district web site along with approval of DSR of SEIAA/SEAC.
5. **SEAC asked on the method adopted for verification of mineral deposits which are recommended in DSR?**
 - District Mining Officer Saharanpur informed that pre and post monsoon replenishment studies were conducted by Sub-Divisional committee prior preparing DSR. The studies included physical survey, DGPS survey and Drone based survey in pre and post monsoon periods. Accordingly lease wise recommendation reports were made as compliances.
6. **SEAC suggested that demarcation report of the lease only includes corner pillar coordinates and should also mention details of non-working/restricted zone in case active water channel is observed in the lease while conducting demarcation?**
 - District Mining Officer Saharanpur informed that as per the Rule of UPMPCR-2021, geo-coordinates of the lease area are published in e-tender and initial demarcation report of corner pillar coordinates is issued to project proponent along with LoI and Lease Map. The RQP/Consultant prepares the surface and geological maps in mine plan in which the features of non-working/restricted zone is presented. The DGM-Lucknow after satisfaction approves such mine plans and such zones are shown in EIA and salient features of E.C. under workable / non-workable area category.
7. **SEAC asked about the further mineral development in district Saharanpur?**
 - Shri Deveshwar Kain, Senior Assistant, Mining Office, Saharanpur informed that three new areas has been identified in the district which has mineral potential. The SEAC informed that Sub-Divisional Committee has to follow the entire procedure every time, in case any new lease is identified, as per SOP issued by SEIAA/SEAC.

The joint committee after detailed deliberation recommended to approve the District Survey Report (DSR) of District-Saharanpur along with following conditions:

1. The period of validity of Revised DSR Saharanpur-2022 shall be for the remaining balance period of 03 years from the date of its approval.
2. The submitted DSR has 22 areas. NOC for 01 area (Village – Rahena, Lot No-3, area 8.050 ha.) has not been provided by Forest Department. Accordingly, approval of only 21 areas (except Village – Rahena, Lot No-3, area 8.050 ha.) is recommended in the revised DSR Saharanpur.
3. If any new lease is identified, its validity will be co-terminous with the validity period of current DSR and Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.

4. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
5. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
6. The District Administration shall periodically conduct audits of operative mine leases using drone based survey and take corrective measures in case of adverse observations and a quarterly report on this shall be send to SEIAA as compliance.

The meeting ended with a vote of thanks of Chairman.

(Ashish Tiwari)
Member Secretary, SEAC-1 & 2

(Dr. Ajai Mishra)
Member, SEAC-1

(Dr. Brij Bihari Awasthi)
Member, SEAC-1

(Dr. Ratan Kar)
Member, SEAC-1

(Umesh Chandra Sharma)
Member, SEAC-1

(Om Prakash Srivastava)
Member, SEAC-1

(Dr. Amrit Lal Haldar)
Member, SEAC-2

(Tanzar Ullah Khan)
Member, SEAC-2

Prof. Jaswant Singh)
Member, SEAC-2

(Dr. Shiv Om Singh)
Member, SEAC-2

(Rajive Kumar)
Chairman, SEAC-1

(Dr. Harikesh Bahadur Singh)
Chairman, SEAC-2

Nodal, SEAC-1 & Nodal, SEAC-2

MoM prepared by Secretariat in consultation with Chairman & Members on the basis of decisions taken by joint committee during the meeting.

प्रेषक,

सदस्य सचिव,
राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण, उ०प्र०
विनीत खण्ड-1, गोमती नगर,
लखनऊ।

सेवा में,

निदेशक,
भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०
खनिज भवन, लखनऊ।

पत्रांक: 159/पर्या०/डी०एस०आर०/सहारनपुर/2024

दिनांक: 07 जून, 2024

विषय: जिला सर्वेक्षण रिपोर्ट (डी०एस०आर०) के अनुमोदन के संबंध में।

महोदया,

कृपया उपर्युक्त विषयक अपने पत्र सं०-85/डी०एस०आर०, दिनांक 19-04-2024 का सन्दर्भ ग्रहण करना चाहें, जिसके साथ जनपद-सहारनपुर का ड्राफ्ट डी०एस०आर० मूल रूप में संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित किया गया था।

जनपद-सहारनपुर की ड्राफ्ट डी०एस०आर० अप्रेजल हेतु राज्य स्तरीय पर्यावरण मूल्यांकन समिति (SEAC-1&2) की संयुक्त बैठक दिनांक 03-05-2024 को सूचीबद्ध था तथा जिसको राज्य स्तरीय मूल्यांकन समिति द्वारा कुछ शर्तों के साथ अनुमोदन हेतु संस्तुत किया गया। तदोपरान्त राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण (SEIAA) की 814वीं बैठक दिनांक 24-05-2024 में सहारनपुर की डी०एस०आर० अन्य शर्तों के अतिरिक्त इस शर्त के साथ अनुमोदित की गई कि:-

SEIAA noted that in draft DSR unit of quantity is not similar, like under list of potential mining lease (existing and proposed) rivers and cluster and contiguous detail, total excavation is given in MT/Year whereas in final list of cluster geological reserve is given in cubic meter, hence a clarification must be submitted and it should be same as given in Lol.

अनुरोध है कि खनन अधिकारी, सहारनपुर के ई०-मेल दिनांकित 03-06-2024 द्वारा प्रेषित इकाईयों को डी०एस०आर० में प्रतिस्थापित किया जाये।

भवदीय,

(संजीव कुमार सिंह)

सदस्य सचिव, एस०ई०आई०ए०ए०